LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, July 2, 2009/ Asadha 11, 1931(Saka)

No. 8

11.00 A.M.

1. National Anthem

The National Anthem was played.

2. Oath

Shri Shibu Soren, member representing Dumka (ST) constituency of Jharkhand took oath in Hindi, signed the Roll of members and took his seat in the House.

11.02 A.M.

3. Obituary References

The Speaker made reference to the passing away of Shri Shiv Charan Mathur, a member of the Third and Tenth Lok Sabhas and Governor of Assam; and Shri Fasi-ur-Rehman Munnan Khan, a member of the Ninth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.08 A.M.

4. Starred Questions

Starred Question Nos. 1 and 2 were orally answered. Replies to Starred Question Nos. 3-20 were laid on the Table.

5. Unstarred Questions

Replies to Unstarred Question Nos. 1 - 173 were laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 11.22 A.M. and re-assembled at 11.40 A.M.)

(Due to interruptions in the House, Lok Sabha adjourned at 11.43 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Economic Survey 2008-2009 (Hindi and English versions).
- (2) A copy of the Draft Notification No. F. No. 2/2/2009-CL-V (Hindi and English versions) empowering the Central Government to direct, by notification in the Official Gazette, that any of the provisions of the Companies Act, 1956 specified in the notification (a) shall apply to any limited liability partnership or (b) shall apply to any limited liability partnership with such exception, modification and adaptation as may be specified in the notification under sub-section (2) of Section 67 of the Limited Liability Partnership Act, 2008.

7. Report of Standing Committee on Urban Development

Secretary-General laid on the table the Fortieth *Report (Hindi and English versions) of the Standing Committee on Urban Development on the subject 'Urban Housing' relating to the Ministry of Housing and Urban Poverty Alleviation.

^{*}This Report was presented to Hon'ble Speaker (14th Lok Sabha) on 8th April, 2009 under Direction 71A (6) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

*12.01 P.M.

8. Submission by members

Regarding increase in the prices of petrol and diesel in the country.

The following members made submissions regarding increase in the prices of petrol and diesel in the country:-

- 1. Shri Gurudas Dasqupta
- 2. Shri Arjun Charan Sethi
- 3. Shri Anant Kumar Hegde
- 4. Shri Basudeb Acharia
- 5. Shri Shailendra Kumar
- 6. Shri Sharad Yadav
- 7. Shri Sudip Bandyopadhyay
- 8. Shri Mulayam Singh Yadav
- 9. Shri Lalu Prasad
- 10. Shri Anant G. Geete
- 11. Shri T.R. Baalu
- 12. Shri Dara Singh Chauhan
- 13. Shri Nama Nageshwar Rao
- 14. Shri Manohar Tirkey
- 15. Shri Sharief Ud-din Shariq
- 16. Dr. M. Thambidurai
- 17. Dr. Rattan Singh Ajnala
- 18. Shri Narahari Mahato
- 19. Shri Inder Singh Namdhari
- 20. Smt. Sushma Swaraj

Shri Yogi Adityanath, Adv. A. Sampath, Shri Lalji Tandon and Dr. Ramchandra Dome associated.

Shri Murli Deora responded.

^{*} From 12.01 P.M. to 1.01 P.M., members raised matters of urgent public importance.

2.02 P.M.

9. Matters under Rule 377.

(1) Shri N.S.V. Chitthan raised a matter regarding need to abolish export duty on E.I. Tanned Leather.

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377:-

- (2) Shri Vilas Muttemwar regarding need to review the hike in fee imposed on retired Central Government Health Scheme beneficiaries.
- (3) Shri J.P. Agarwal regarding need to amend the Disability Act, 1995 to ensure effective implementation of the schemes meant for welfare of the physically challenged persons.
- (4) Shri Jagdambika Pal regarding need to allocate additional power to Uttar Pradesh from Central Pool.
- (5) Shri K.C. Venugopal regarding need to construct 2 lane bypass on NH-47 between Thuravoor to Kallyikkavila in Kerala.
- (6) Shri Virender Kashyap regarding need to declare Giripar (Jaunsar Babar) region in district Sirmaur, Himachal Pradesh as a Tribal area.
- (7) Yogi Adityanath regarding need to accord the status of a Central University to Gorakhpur University in Uttar Pradesh.
- (8) Shri Anurag Singh Thakur regarding need to start work on Bhanupalli-Bilaspur-Berry, Ghanauli-Baddi, Nangal-Talwara and Bilaspur-Mandi-Manali-Leh railway line projects in Himachal Pradesh.
- (9) Dr. Ramshankar regarding need to develop Agra as an international tourist city.
- (10) Shri Shailendra Kumar regarding need to give special economic package for the drought-hit Kaushambi Parliamentary Constituency, Uttar Pradesh.

(11) Shri Kaushalendra Kumar regarding need to expedite the completion of various ongoing railways projects in Nalanda Parliamentary Constituency, Bihar.

(12) Dr. Ratna De (Nag) regarding need to allow eligible doctors (Radiotherapists) from Kolkata University to study D.M. Medical Oncology at AIIMS, New Delhi.

(13) Shri D. Venugopal regarding need to take adequate welfare measures for the beedi workers living in Tiruvannamalai, Tamil Nadu.

(14) Ms. Supriya Sule regarding need to implement the recommendations of Percy Mistry Committee on making Mumbai as an International Financial Centre.

(15) Shri O.S. Manian regarding need to construct a road bridge over river Kollidam at Anaikarai on NH-45 in Tamil Nadu.

(16) Shri Sanjay Singh Chauhan regarding need to expedite the construction of National Highway between Delhi and Haridwar.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

2.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd July, 2009)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, July 3, 2009/ Asadha 12, 1931(Saka)

No. 9

11.00 A.M.

1. Starred Questions

Starred Question Nos. 21–24 were orally answered. Replies to Starred Question Nos. 25–40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 174-312 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2009-10.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India for the year 2007-2008, together with Audit Report thereon under sub-section (4) of Section 15 of the Securities and Exchange Board of India Act, 1992.
- (3) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of section 38 of the Central Excise Act, 1944:-

- (i) The Central Excise (Removal of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Amendment Rules, 2009 published in Notification No. G.S.R. 396(E) in Gazette of India dated the 10th June, 2009 together with an explanatory memorandum.
- (ii) G.S.R. 110(E) published in Gazette of India dated the 23rd February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 22/2003-C.E. dated the 31st March, 2003.
- (iii) G.S.R. 392(E) published in Gazette of India dated the 5th June, 2009 together with an explanatory memorandum granting exemption under Section 11C of the Central Excise Act, 1944 to agricultural grade zinc sulphate for the period from 1.1.2007 to 8.10.2007.
- (iv) G.S.R. 119(E) published in Gazette of India dated the 24th February, 2009 together with an explanatory memorandum making certain amendments in the five notifications mentioned therein.
- (v) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2009 published in Notification No. G.S.R. 155(E) in Gazette of India dated the 5th March, 2009 together with an explanatory memorandum.
- (vi) G.S.R. 351(E) published in Gazette of India dated the 22nd May, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-C.E. dated the 16th March, 1995.
- (vii) G.S.R. 287(E) published in Gazette of India dated the 27th April, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 29/2002-C.E. dated the 13th May, 2002.
- (4) A copy of the Notification No. G.S.R. 397(E) (Hindi and English versions) published in Gazette of India dated the 10th June, 2009, making certain amendments in the Notification No. 32/2006-C.E. (N.T.) dated the 30th December, 2006 issued under Central Excise Rules, 2002 and CENVAT Credit Rules, 2004, together with an explanatory memorandum.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under sub-rule (2) of rule 3 of the Central Excise Rules, 2002:-

- (i) G.S.R. 221(E) published in Gazette of India dated the 30th March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E. (N.T.) dated the 8th March, 2002.
- (ii) G.S.R. 256(E) published in Gazette of India dated the 17th April, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E. (N.T.) dated the 8th March, 2002.
- (iii) G.S.R. 312(E) published in Gazette of India dated the 11th May, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E. (N.T.) dated the 8th March, 2002.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R. 109(E) published in Gazette of India dated the 23rd February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus. dated the 31st March, 2003.
 - (ii) G.S.R. 393(E) published in Gazette of India dated the 9th June, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated the 13th August, 2008.
 - (iii) G.S.R. 103(E) published in Gazette of India dated the 19th February, 2009 together with an explanatory memorandum permitting the import of certain specified goods against the duty credit scrips issued under the Hi-tech Product Export Promotion Scheme.
 - (iv) G.S.R. 102(E) published in Gazette of India dated the 19th February, 2009 together with an explanatory memorandum making certain amendments in the five notifications mentioned therein.
 - (v) G.S.R. 104(E) published in Gazette of India dated the 19th February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 94/2004-Cus., dated the 10th September, 2004.
 - (vi) G.S.R. 105(E) published in Gazette of India dated the 19th February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 40/2006-Cus., dated the 1st May, 2006.

- (vii) G.S.R. 111(E) published in Gazette of India dated the 24th February, 2009 together with an explanatory memorandum making certain amendments in the 21 notifications mentioned therein.
- (viii) G.S.R. 147(E) published in Gazette of India dated the 3rd March, 2009 together with an explanatory memorandum making certain amendments in the Notification No.208/1977Cus. (N.T.), dated the 1st October, 1977 and corrigendum thereto published in Notification No. G.S.R. 175(E) dated 17th March, 2009.
- (ix) G.S.R. 141(E) published in Gazette of India dated the 2nd March, 2009 together with an explanatory memorandum making certain amendments in the two notifications mentioned therein.
- (x) G.S.R. 275(E) published in Gazette of India dated the 22nd April, 2009, together with an explanatory memorandum specifying the goods, mentioned therein, as the goods in respect of which special measures for the purpose of checking their illegal export and facilitating the detection of the said goods, which are likely to be illegally exported in India's land border with Myanmar falling within the territories of Nagaland, Manipur, Mizoram and Arunachal Pradesh.
- (xi) G.S.R. 121(E) published in Gazette of India dated the 24th February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xii) G.S.R. 145(E) published in Gazette of India dated the 3rd March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.
- (xiii) G.S.R. 184(E) published in Gazette of India dated the 20th March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated the 13th August, 2008.
- (xiv) G.S.R. 197(E) published in Gazette of India dated the 24th March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

- (xv) G.S.R. 200(E) published in Gazette of India dated the 26th March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xvi) G.S.R. 258(E) published in Gazette of India dated the 17th April, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xvii) G.S.R. 307(E) published in Gazette of India dated the 4th May, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated the 13th August, 2008.
- (xviii) G.S.R. 355(E) published in Gazette of India dated the 22nd May, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.
- (xix) G.S.R. 371(E) published in Gazette of India dated the 30th May, 2009 together with an explanatory memorandum seeking to give effect to customs duty concessions on items agreed to by India under the India-MERCOSUR Preferential Trade Agreement which was signed on January 25, 2004.
- (xx) S.O. 496(E) published in Gazette of India dated the 16th February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.
- (xxi) S.O. 549(E) published in Gazette of India dated the 25th February, 2009 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxii) S.O. 564(E) published in Gazette of India dated the 27th February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.
- (xxiii) S.O. 731(E) published in Gazette of India dated the 13th March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.
- (xxiv) S.O. 823(E) published in Gazette of India dated the 24th March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2009-Cus.(N.T.), dated the 25th February, 2009.

- (xxv) S.O. 867(E) published in Gazette of India dated the 27th March, 2009 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxvi) S.O. 889(E) published in Gazette of India dated the 31st March, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.
- (xxvii) S.O. 1059(E) published in Gazette of India dated the 28th April, 2009, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxviii) The India-Singapore Trade Agreement (Safeguard Measures) Rules, 2009 published in Notification No. G.S.R. 315(E) in Gazette of India dated the 12th May, 2009, together with an explanatory memorandum.
- (xxix) S.O. 1223(E) published in Gazette of India dated the 15th May, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.
- (xxx) S.O. 1358(E) published in Gazette of India dated the 27th May, 2009 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxxi) S.O. 1381(E) published in Gazette of India dated the 29th May, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.
- (xxxii) S.O. 1455(E) published in Gazette of India dated the 15th June, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.
- (7) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) to (ix) of (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under subsection (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 132(E) published in Gazette of India dated the 27th February, 2009, together with an explanatory memorandum seeking to impose anti-dumping duty on Plain Medium Density Fibre Board originating in or exported from China PR, Malaysia, New Zealand, Thailand and Sri Lanka at specified rates.
- (ii) G.S.R. 186(E) published in Gazette of India dated the 23rd March, 2009, together with an explanatory memorandum seeking to impose provisional safeguard duty at the rate of 28 per cent, ad-valorem on imports of Dimethoate Technical imported into India.
- (iii) G.S.R. 187(E) published in Gazette of India dated the 23rd March, 2009, together with an explanatory memorandum seeking to impose provisional safeguard duty at the rate of 21 per cent ad-valorem and 35 per cent ad valorem on all Aluminium Flat Rolled Products and Aluminium Foil respectively imported into India from the People's Republic of China.
- (iv) G.S.R. 201(E) published in Gazette of India dated the 26th March, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of All Fully Drawn or Fully Oriented Yarn/Spin Drawn Yarn/Flat Yearn of Polyester, originating in, or exported from, the People's Republic of China, Thailand and Vietnam and imported into India.
- (v) G.S.R. 202(E) published in Gazette of India dated the 26th March, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Flax fabric, originating in, or exported from the People's Republic of China and Hong Kong and imported into India.
- (vi) G.S.R. 215(E) published in Gazette of India dated the 27th March, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Cathode Ray Colour Television Picture Tubes, originating in or exported from Indonesia.
- (vii) G.S.R. 216(E) published in Gazette of India dated the 27th March, 2009, together with an explanatory memorandum seeking to impose final anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Hexamine, originating in, or exported from, Iran and imported into India.

- (viii) G.S.R. 217(E) published in Gazette of India dated the 27th March, 2009, together with an explanatory memorandum seeking to impose final anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Vitamin E all forms excluding natural forms, originating in, or exported from the People's Republic of China and imported into India.
- (ix) G.S.R. 223(E) published in Gazette of India dated the 31st March, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 45/2006-Cus. dated the 24th May, 2006.
- (x) G.S.R. 248(E) published in Gazette of India dated the 13th April, 2009, together with an explanatory memorandum seeking to impose anti-dumping duty, based on the recommendation of designated authority in the sunset review findings, on imports of Sodium hydrosulphite, originating in, or exported from, Germany and Korea RP and imported into India.
- (xi) G.S.R. 264(E) published in Gazette of India dated the 20th April, 2009, together with an explanatory memorandum seeking to impose provisional safeguard duty at the rate of 20 per cent, ad-valorem on imports of Soda Ash from the People's Republic of China into India.
- (xii) G.S.R. 276(E) published in Gazette of India dated the 22nd April, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on all imports of Cold Rolled Flat Products of Stainless Steel, originating in, or exported from China PR, Japan, Korea, European Union, South Africa, Taiwan (Chinese Taipei), Thailand and USA at specified rates.
- (xiii) G.S.R. 289(E) published in Gazette of India dated the 29th April, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Nylon Tyre Cord Fabric, originating in, or exported from, Belarus and imported into India.
- (xiv) G.S.R. 290(E) published in Gazette of India dated the 29th April, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Thionyl Chloride, originating in, or exported from, the European Union and imported into India.

- (xv) G.S.R. 291(E) published in Gazette of India dated the 29th April, 2009, together with an explanatory memorandum seeking to impose anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Nylon Tyre Cord Fabrics, originating in or exported from the People's Republic of China and imported into India.
- (xvi) G.S.R. 292(E) published in Gazette of India dated the 29th April, 2009, together with an explanatory memorandum rescinding Notification No. 36/2005-Cus., dated 27th April, 2005.
- (xvii) G.S.R. 293(E) published in Gazette of India dated the 29th April, 2009, together with an explanatory memorandum rescinding Notification No. 72/2008-Cus., dated 2nd June, 2008.
- (xviii) G.S.R. 296(E) published in Gazette of India dated the 30th April, 2009, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Cable Ties, originating in, or exported from the People's Republic of China and Taiwan and imported into India.
- (xix) G.S.R. 313(E) published in Gazette of India dated the 11th May, 2009, together with an explanatory memorandum seeking to rescind Notification No. 55/2004-Cus., dated 19th April, 2004.
- (xx) G.S.R. 316(E) published in Gazette of India dated the 12th May, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty, on all kinds of plastic processing or injection moulding machines, having clamping force not less than 40 tonnes, originating in or exported from China PR.
- (xxi) G.S.R. 320(E) published in Gazette of India dated the 13th May, 2009, together with an explanatory memorandum seeking to impose final anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Caustic Soda originating in, or exported from, Indonesia and European Union (excluding France) and imported into India.
- (xxii) G.S.R. 336(E) published in Gazette of India dated the 15th May, 2009, together with an explanatory memorandum seeking to continue anti-dumping duty on Measuring Tapes, originating in or exported from China PR.

- (xxiii) G.S.R. 337(E) published in Gazette of India dated the 15th May, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on cathode ray colour television picture tubes, originating in, or exported from Malaysia, Thailand, China PR and Korea RP.
- (xxiv) G.S.R. 352(E) published in Gazette of India dated the 22nd May, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 4/2009-Cus., dated 6th January, 2009.
- (xxv) G.S.R. 353(E) published in Gazette of India dated the 22nd May, 2009, together with an explanatory memorandum providing that no anti-dumping duty shall be imposed on imports into India of certain tiles from the specified producers and exporters from the People's Republic of China and Hong Kong.
- (xxvi) G.S.R. 354(E) published in Gazette of India dated the 22nd May, 2009, together with an explanatory memorandum rescinding Notification No. 38/2007-Cus., dated 9th March, 2007.
- (xxvii) G.S.R. 360(E) published in Gazette of India dated the 26th May, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on import of Compact Fluorescent Lamps, originating in or exported from, China PR, Sri Lanka and Vietnam.
- (xxviii)G.S.R. 370(E) published in Gazette of India dated the 30th May, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 38/2009-Cus., dated 22nd April, 2009.
- (xxix) G.S.R. 391(E) published in Gazette of India dated the 5th June, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on import of Compact Discs-Recordable originating in, or exported from Iran, Malaysia, Korea ROK, Thailand, United Arab Emirates and Vietnam.
- (xxx) G.S.R. 398(E) published in Gazette of India dated the 10th June, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 33/2008-Cus., dated 11th March, 2008.

- (xxxi) G.S.R. 399(E) published in Gazette of India dated the 10th June, 2009, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Potassium Carbonate, originating in, or exported from, the European Union, the People's Republic of China, Korea RP and Taiwan and imported into India, based on recommendations of the designated authority in the sunset review findings.
- (xxxii) G.S.R. 418(E) published in Gazette of India dated the 15th June, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports into India of the varieties of ceramic glazed tiles, other than vitrified tiles, originating in or exported from the People's Republic of China, pending the final determination.
- (xxxiii)G.S.R. 419(E) published in Gazette of India dated the 15th June, 2009, together with an explanatory memorandum providing that no anti-dumping duty shall be imposed on imports of vitrified and porcelain tiles into India from the specified producers and exporters from the People's Republic of China and Singapore.
- (xxxiv)G.S.R. 420(E) published in Gazette of India dated the 15th June, 2009, together with an explanatory memorandum rescinding Notification No. 134/2008-Cus. dated the 22nd December, 2008.
- (xxxv) G.S.R. 421(E) published in Gazette of India dated the 15th June, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Front Axle Beam and Steering Knuckles meant for heavy and medium commercial vehicles, originating in, or exported from China PR, at specific rates.
- (xxxvi)G.S.R. 424(E) published in Gazette of India dated the 16th June, 2009, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty levied on imports of 6-Hexanelactam, originating in, or exported from, Japan, European Union, Nigeria and Thailand, upto and inclusive of 20th April, 2010, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

- (xxxvii) G.S.R. 425(E) published in Gazette of India dated the 16th June, 2009, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Vitamin C, originating in, or exported from the People's Republic of China and imported into India, based on recommendations of the designated authority in the sunset review findings.
- (xxxviii) G.S.R. 426(E) published in Gazette of India dated the 16th June, 2009, together with an explanatory memorandum rescinding Notification No. 159/2003-Cus., dated the 24th October, 2003.
- (xxxix)The Customs Tariff (Determination of Origin of Goods under the Preferential Trade Agreement between the Governments of MERCOSUR Member States comprising the Argentine Republic, the Federative Republic of Brazil, the Republic of Paraguay and the Republica Oriental del Uruguay and the Republic of India) Rules, 2009 published in Notification No. S.O. 1385(E) in Gazette of India dated the 30th May, 2009, together with an explanatory memorandum.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
 - (i) The Income-tax (Fifth Amendment) Rules, 2009 published in Notification No. S.O 655(E) in Gazette of India dated the 12th March, 2009, together with an explanatory memorandum.
 - (ii) The Income-tax (Sixth Amendment) Rules, 2009 published in Notification No. S.O 740(E) in Gazette of India dated the 16th March, 2009, together with an explanatory memorandum.
 - (iii) The Income-tax (Seventh Amendment) Rules, 2009 published in Notification No. S.O 857(E) in Gazette of India dated the 25th March, 2009, together with an explanatory memorandum.
 - (iv) The Income-tax (Eighth Amendment) Rules, 2009 published in Notification No. S.O 858(E) in Gazette of India dated the 25th March, 2009, together with an explanatory memorandum.
 - (v) The Income-tax (Tenth Amendment) Rules, 2009 published in Notification No. S.O 961(E) in Gazette of India dated the 13th April, 2009, together with an explanatory memorandum.

- (vi) The Income-tax (Eleventh Amendment) Rules, 2009 published in Notification No. S.O 989(E) in Gazette of India dated the 21st April, 2009, together with an explanatory memorandum.
- (vii) The Income-tax (Ninth Amendment) Rules, 2009 published in Notification No. S.O 866(E) in Gazette of India dated the 27th March, 2009, together with an explanatory memorandum and corrigendum thereto published in Notification No. S.O. 960(E) dated the 13th April, 2009.
- (10) A copy of the Notification No. S.O. 1327(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 2009 together with an explanatory memorandum notifying MCX Stock Exchange Limited as a recognized stock exchange for the purpose of the clause (ii) in the Explanation to clause (d) of the proviso to sub-section (5) of section 43 of the Income-tax Act, 1961, issued under Section 43 of the said act.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Prevention of Money Laundering Act, 2002:-
 - (i) The Prevention of Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Adjudicating Authority) Amendment Rules, 2009 published in Notification No. G.S.R. 374(E) in Gazette of India dated the 1st June, 2009, together with an explanatory memorandum.
 - (ii) The Prevention of Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Appellate Tribunal) Amendment Rules, 2009 published in Notification No. G.S.R. 375(E) in Gazette of India dated the 1st June, 2009, together with an explanatory memorandum.
- (12) A copy of the Notification No. G.S.R. 308(E) (Hindi and English versions) published in Gazette of India dated the 5th May, 2009 containing corrigendum to the Notification No. G.S.R. 62(E) date the 31st January, 2008, together with an explanatory memorandum issued under Prevention of Money Laundering Act, 2002.

- (13) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of section 94 of the Finance Act, 1994:-
 - (i) G.S.R. 120(E) published in Gazette of India dated the 24th February, 2009, together with an explanatory memorandum seeking to reduce rate of service tax on taxable services from 12% to 10%.
 - (ii) G.S.R. 146(E) published in Gazette of India dated the 3rd March, 2009, together with an explanatory memorandum providing exemption from payment of service tax for services provided for the authorized operations of a Special Economic Zones.
 - (iii) G.S.R. 347(E) published in Gazette of India dated the 20th May, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 9/2009-Service-Tax., dated 3rd March, 2009.
- (14) A copy of the Coinage of the One Hundred Rupees and Five Rupees coined to commemorate the occasion of "Birth Centenary of Perarignar Anna" Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 279(E) in Gazette of India dated the 23rd April, 2009 under sub-section (3) of Section 21 of the Coinage Act, 1906.
- (15) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2009-10.
- (ii) Memorandum of Understanding between the NTPC Limited and the Ministry of Power for the year 2009-10.
- (iii) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2009-10.
- (16) A copy of the Energy Conservation (Manner of holding inquiry) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 25 in Gazette of India dated the 21st March, 2009 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

4. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 6th July, 2009.

12.06 P.M.

5. Motions For elections to Committees

(i) Shri Pawan Kumar Bansal moved the following motion:-

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of the Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 2010."

The motion was adopted.

(ii) Shri Pawan Kumar Bansal moved the following motion:-

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of the Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 2010."

The motion was adopted.

(iii) Shri Pawan Kumar Bansal moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Accounts of the House for the term ending on the 30th April, 2010 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri Pawan Kumar Bansal moved the following motion:-

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of the Rule 312 B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30th April, 2010."

(v) Shri Pawan Kumar Bansal moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Undertakings of the House for the term ending on the 30^{th} April, 2010 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(vi) Shri Pawan Kumar Bansal moved the following motion:-

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 331 B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 2010."

The motion was adopted.

(vii) Shri Pawan Kumar Bansal moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha for being associated with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term ending on the 30th April, 2010 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

6. Motion for election to the Rajghat Samadhi Committee

Shri S. Jaipal Reddy moved the following motion:-

"That in pursuance of clause (d) of sub-section (1) of section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

7. Motion for election to the Central Building and Other Construction Workers' Advisory Committee.

Shri Mallikarjun Kharge moved the following motion :-

"That in pursuance of clause (b) of sub-section (2) of Section 3 of the Building and Other Construction Workers (Regulation of Employment and Condition of Services) Act, 1996 read with sub-rule (2) of rule 11 of the Building and Other Construction Workers (Regulation of Employment and Condition of Services) Central Rules, 1998, the members of this House do proceed to elect, in such a manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Building and Other Construction Workers' Advisory Committee, subject to other provisions of the said Act and Rules made thereunder."

The motion was adopted.

8. Motion for election to the Central Coordination Committee constituted under the Persons With Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

Shri Mukul Wasnik moved the following motion :-

"That in pursuance of clause (h) of sub-section (2) of Section 3 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Central Coordination Committee for the period till they cease to be the members of the House, subject to other provisions of the said Act and Rules made thereunder."

9. Motion for election to the Committee on Official Language

Shri Ajay Maken moved the following motion :-

"That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with section 4(3) of the said Act."

The motion was adopted.

12.16 P.M.

10. The Budget (Railways)

Kumari Mamata Banerjee presented* a statement of the estimated receipts and expenditure of the Government of India for the year 2009-10 in respect of Railways.

(The Lok Sabha adjourned at 1.21 P.M., and re-assembled at 2.32 P.M.)

2.32 P.M.

11. Report of the Business Advisory Committee

Shri Pawan Kumar Bansal presented the First Report of the Business Advisory Committee.

^{*}With permission of the Chair, she also laid some portion of her speech on the Table.

2.33 P.M.

12. Discussion under Rule 193

Time Permissible: 2 hrs. Time Taken: 56 mts. Balance: 1 hr. 04 mts.

Shri Sandeep Dixit raised a discussion on the situation arising out of rapid spread of swine flu in the country.

The following members took part in the debate :-

- 1. Smt. Maneka Gandhi
- 2. Shri Shailendra Kumar
- 3. Dr. Ram Chandra Dome (speech unfinished)

The discussion was not concluded.

3.30 P.M.

13. Private Members' Bills – Introduced

- (1) The Prevention of Cruelty to Animals (Amendment) Bill, 2009 (Amendment of section 11, etc.) by Shri Francisco Sardinha.
- (2) The Underdeveloped and Backward Areas and Regions (Special Provisions for Accelerated Development) Bill, 2009 by Shri Baijayant Panda.
- (3) The Persons Affected by Naxalite Terrorism (Relief and Rehabilitation) Bill, 2009 by Shri Baijayant Panda.
- (4) The Citizens Affected by Cyclone, Super Cyclone or Tsunami in Coastal Areas (Compensation, Rehabilitation and Welfare Bill, 2009 by Shri Baijayant Panda.
- (5) The Prevention of Unsolicited Telephonic Calls and Protection of Privacy Bill, 2009 by Shri Baijayant Panda.
- (6) The Constitution (Amendment) Bill, 2009 (Amendment of the Eighth Schedule) by Shri Arjun Meghwal.

14. Private Member's Resolution – Under consideration

Shri Virender Kashyap moved the following Resolution:-

"Having regard to the geographical conditions of Himalayan region, which cause landslides, cloudbursts, earthquakes, hailstorms and other natural calamities resulting in huge loss of lives and property and also taking into consideration the high cost of construction of roads, buildings and other development works due to mountainous terrain and the socio-economic backwardness of the region, this House urges upon the Government to constitute a Board to be known as the 'National Board for the Development of Himalayan States' with full financial assistance of the Union Government for —

- (i) all-round and speedy development of the States comprising the Himalayan region;
- (ii) monitoring the implementation of existing Central Schemes and programmes in these States; and
- (iii) suggesting measures to minimize the effect of natural calamities in the said region."

The following members took part in the debate :-

- 1. Shri Satpal Maharaj
- 2. Shri Anurag Singh Thakur
- 3. Shri Vijay Bahuguna
- 4. Dr. Rajan Sushant
- 5. Shri Adhir Ranjan Chowdhury
- 6. Shri Ramen Deka
- 7. Shri K.C. Singh 'Baba'
- 8. Shri Joseph Toppo
- 9. Shri Pradeep Tamta
- 10. Shri Tathagata Satpathy

- 11. Shri Om Prakash Yadav
- 12. Shri Prem Das Rai
- 13. Shri Thangso Baite
- 14. Dr. Thokchom Meinya (speech unfinished)

The discussion was not concluded.

*6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.00 P.M to 6.12 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, July 6, 2009/Asadha 15, 1931 (Saka)

No. 10

11.00 A.M.

1. The Budget (General) – 2009-2010

Shri Pranab Mukherjee presented a statement of the estimated receipts and expenditure of the Government of India for the year 2009-10.

12.39 P.M.

2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri Pranab Mukherjee laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Macro-Economic Framework Statement;
- (2) Medium-Term Fiscal Policy Statement; and
- (3) Fiscal Policy Strategy Statement.

12.40 P.M.

Government Bill – Introduced

The Finance (No. 2) Bill, 2009.

12.41 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th July, 2009)

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, July 7, 2009/Asadha 16, 1931 (Saka)

No. 11

11.00 A.M.

1. **Obituary Reference**

The Speaker made reference to the passing away of Dr. Madan Prasad Jaiswal, a member of the Eleventh, Twelfth and Thirteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Starred Questions

Starred Question Nos. 41, 42 and 43 were orally answered. Replies to Starred Question Nos. 44 - 60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 313 – 525 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 2009-2010.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Defence for the year 2009-2010.
 - (ii) Defence Services Estimates for the year 2009-2010.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants (Vol. I) of the Ministry of Home Affairs for the year 2009-2010.
 - (ii) Detailed Demands for Grants (Vol. II) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 2009-2010.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2009-2010.
- (5) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Daman, for the year 2007-2008.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Daman, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Delhi State Industrial and Infrastructure Development Corporation Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Delhi State Industrial and Infrastructure Development Corporation Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Citizenship Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 124(E) in Gazette of India dated the 25th February, 2009 under the sub-section (4) of Section 18 of the Citizenship Act, 1955.
- (8) A copy of the Special Order of the President (Hindi and English versions) increasing the ceiling under Schedule-II to the Governors (Allowances and Privileges) Rules, 1987 relating to the Governor of Karnataka for the financial years 2003-2004, 2004-2005, 2005-2006, 2006-2007, 2007-2008 and 2008-2009 under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (9) A copy of the Indo-Tibetan Border Police Force, Pioneer Cadre, Constable (Pioneer) Group 'C' Posts Recruitment (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 185(E) in Gazette of India dated the 23rd March, 2009 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Notification No. G.S.R. 131(E) published in Gazette of India dated the 27th February, 2009 containing corrigendum to the Notification No. G.S.R. 503(E) (in Hindi version only) issued under Indo-Tibetan Border Police Force Act, 1992.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Jammu & Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1991-1992.
 - (ii) Annual Report of the Jammu & Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1991-1992, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Orissa Agro Industries Development Corporation Limited, Bhubaneswar, for the year 2004-2005.
 - (ii) Annual Report of the Orissa Agro Industries Development Corporation Limited, Bhubaneswar, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2007-2008.
 - (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Kerala Agro Industries Development Corporation Limited, Thiruvananthapuram, for the year 2003-2004.
 - (ii) Annual Report of the Kerala Agro Industries Development Corporation Limited, Thiruvananthapuram, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2007-2008.
 - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2007-2008.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public

Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2009-10.

- (16) A copy of the Sugar Development Fund (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 365(E) in Gazette of India dated the 28th May, 2009 under sub-section (3) of Section 9 of Sugar Development Fund Act, 1982.
- (17) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2006-2007 within the stipulated period of nine months after the close of the accounting year.
- (18) A copy each of the following Notifications (Hindi and English versions) under subsection (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (i) S.O. 1380(E) published in Gazette of India dated the 29th May, 2009, fixing specifications in respect of the provisional fertilizers, mentioned therein, to be manufactured by M/s Deepak Fertilizer and Petrochemicals Corporation Limited, Pune for a period of three years from the date of publication of this notification.
 - (ii) The Fertiliser Control (Second Amendment) Order, 2009 published in Notification No. S.O. 1214(E) in Gazette of India dated the 14th May, 2009.
 - (iii) G.S.R. 129(E)/Ess. Com./Sugarcane published in Gazette of India dated the 26th February, 2009 fixing the price of sugarcane for the sugar year 2008-2009 in respect of the States, mentioned therein.
 - (iv) G.S.R. 241(E)/Ess. Com./Sugarcane published in Gazette of India dated the 6th April, 2009 fixing the price of sugarcane for the sugar year 2008-2009 in respect of the States, mentioned therein.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 2008-2009.

- (20) A copy of the Vegetable Oils Grading and Marking (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 383(E) in Gazette of India dated the 3rd June, 2009 under the sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.
- (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2009-2010.

5. Statements by Ministers

- (i) The Minister of State in the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 63rd Report of the Standing Committee on Information Technology on Demands for Grants (2008-09), pertaining to the Ministry of Information and Broadcasting.
- (ii)* The Minister of External Affairs made a statement regarding the first anniversary of the attack on Indian Embassy in Kabul on 7 July, 2008.

6. Motion for election to the National Oilseeds and Vegetable Oils Development (NOVOD) Board

Prof. K.V. Thomas on behalf of Shri Sharad Pawar moved the following motion :-

"That in pursuance of clause (e) of sub-section (4) of section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board for a term of three years, subject to the other provisions of the said Act."

7. Motion for election to the Coffee Board

Shri Anand Sharma moved the following motion :-

"That in pursuance of clause (b) of sub-section (2) of section 4 of the Coffee Act, 1942, read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

8. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 3^{rd} July, 2009."

The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned at 12.11 P.M. and re-assembled at 12.30 P.M.)

*12.30 P.M.

9. Submission by Member

Regarding reported recommendation of a high-powered Committee to shift the headquarters of Geological Survey of India from Kolkata to Delhi.

Shri Basudeb Acharia made a submission regarding reported recommendation of a high-powered Committee to shift the headquarters of Geological Survey of India from Kolkata to Delhi.

Shri B.K. Handique responded.

^{*}From 12.06 P.M. to 12.11 P.M. & from 12.30 P.M. to 12.50 P.M., members raised matters of urgent public importance.

12.51 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Gutha Sukender Reddy regarding need for procurement of rice stocks by FCI from the farmers of Nalgonda district, Andhra Pradesh.
- (2) Shri K.C. Singh 'Baba' regarding need to open an Indian Institute of Management in Kashipur, district Udham Singh Nagar, Uttarakhand, declare Kumoan Engineering College Dwarahat as National Institute of Technology and accord the status of Central University to Kumoan University.
- (3) Dr. M. Jagannath regarding need to take effective steps to eradicate Hepatitis B virus in the country.
- (4) Shri N.S.V. Chitthan regarding need to exempt the safety Match Industry from levy of Central Excise Duty.
- (5) Dr. Charan Das Mahant regarding need to ensure payment of wages under National Rural Employment Guarantee Scheme in various districts of Chhattisgarh.
- (6) Shri S. Ramasubbu regarding need to take steps for fixing of Minimum Support Price for vegetables and fruits in the country.
- (7) Shri Harsh Vardhan regarding need to take steps to eradicate the Japanese Encephalitis disease in Western Uttar Pradesh.
- (8) Shri Harin Pathak regarding need to expedite the completion of Sardar Vallabhbhai Patel Memorial at Karamsad, district Anand, Gujarat.
- (9) Dr. Bhola Singh regarding need to accord the status of special state to Bihar.
- (10) Shri Ravindra Kumar Pandey regarding need to take remedial measures for eradication of malaria in various districts of Jharkhand.

- (11) Shri Mansukhbhai D. Vasava regarding need to give employment to family members of farmers whose land has been acquired by the industrial units in Bharuch district, Gujarat.
- (12) Shri Ghanshyam Anuragi regarding need to construct a dam at Pachnada in Jalaun Parliamentary Constituency in Uttar Pradesh.
- (13) Shri Gorakh Prasad Jaiswal regarding need to take steps for socio-economic development of 'Mushar' community in Deoria district of Uttar-Pradesh.
- (14) Shri Dinesh Chandra Yadav regarding need to construct a railway overbridge at Saharsa Bengali Bazar railway Dhala falling between Saharsa Junction and Pachgachia Railway station in district Saharsa, Bihar.
- (15) Dr. Ratna De (Nag) regarding need to address the problems being faced by the Cotton Weavers Cooperative Societies in Hooghly district of West Bengal.
- (16) Shri E.G. Sugavanam regarding need to open a Kendriya Vidyalaya at Hosur in Krishnagiri Parliamentary Constituency, Tamil Nadu.
- (17) Shri M.B. Rajesh regarding need to review the proposal to merge the State Bank of Travancore with State Bank of India.
- (18) Shri Sanjay Singh Chauhan regarding need to expedite the gauge conversion of railway line between Delhi and Haridwar.
- (19) Shri Prabodh Panda regarding need to control the annual flood havoc wrecked by rivers Keleghai and Kapaleswari in West Medinipur District of West Bengal.
- (20) Shri Kirodi Lal regarding need to accord status of special state to Rajasthan.

12.52 P.M.

11. The Budget (Railways) - 2009-2010

Time Allotted: 10 hrs. Time Taken: 7 hrs. 11 mts. Balance: 2 hrs. 49 mts.

General Discussion on the Budget (Railways) for 2009-2010 commenced.

The following members took part in the debate :-

- 1. Shri Ananth Kumar
- 2. Shri Vilas Baburao Muttemwar
- 3* Kunwar Rewati Raman Singh
- 4** Shri D.V. Sadananda Gowda
- 5** Shri Nityananda Pradhan
- 6** Dr.(Prof.) Prasanna Kumar Patasani
- 7. Dr. Bali Ram
- 8. Shri Rajiv Ranjan (Lalan) Singh
- 9. Shri Gobinda Chandra Naskar
- 10. Shri Basudeb Acharia
- 11** Shri P.C. Gaddigoudar
- 12. Shri Pinaki Misra
- 13. Shri Anandrao Vithoba Adsul
- 14. Smt. Supriya Sule
- 15** Shri Premdas
- 16* Shri Ganesh Singh
- 17. Shri Bhakta Charan Das
- 18. Shri Danapal Venugopal
- 19. Shri Naramalli Sivaprasad
- 20. Shri Kamlesh Paswan
- 21. Shri Kanumuru Bapiraju
- 22. Shri Shailendra Kumar

^{*} They also laid some portions of their speeches on the Table.

^{**} Written speeches were laid on the Table.

- 23. Shri Dara Singh Chauhan
- 24* Shri Nikhil Kumar Choudhary
- 25 Shri Jagdambika Pal
- 26. Smt. Meena Singh
- 27. Dr. Tarun Mondal
- 28. Shri Lalu Prasad
- 29. Shri Hansraj Gangaram Ahir
- 30. Shri Satpal Maharaj
- 31. Shri Prasanta Kumar Majumdar
- 32** Shri Joseph Toppo
- 33. Shri P. Kumar
- 34. Shri Sripad Yesso Naik
- 35** Shri Rayapati Sambasiva Rao
- 36* Shri Kodikunnil Suresh
- 37** Shri Madhusudan Yadav
- 38. Anand Prakash Paranjpe
- 39. Shri A. Ganeshamurthi
- 40. Shri Ramen Deka
- 41. Shri N.S.V. Chitthan
- 42** Shri Anantha Venkatarami Reddy

The discussion was not concluded.

8.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*} They also laid some portions of their speeches on the Table.

^{**} Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 8, 2009/Asadha 17, 1931 (Saka)

No. 12

11.00 A.M.

1. Starred Questions

Starred Question Nos. 61, 62, 63 and 64 were orally answered. Replies to Starred Question Nos. 65 – 80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 526 – 715 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 116(E) in Gazette of India dated the 24th February, 2009 under Section 38 of the Drugs and Cosmetics Act, 1940.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Overseas Indian Affairs for the year 2009-2010.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Overseas Indian Affairs for the year 2009-2010.
- (4) A copy of the Central Administrative Tribunal (Group 'A' Posts) Recruitment (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 54 in Gazette of India dated the 2nd May, 2009 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

- (5) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2009 (Hindi and English versions) published in Notification No. G.S.R. 297(E) in Gazette of India dated the 30th April, 2009 under clause (5) of Article 320 of the Constitution.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Earth Sciences for the year 2009-2010.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 2009-2010.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 2009-2010.
- (9) A copy of the Outcome Budget (Hindi and English versions) of the Department of Bio-Technology for the year 2009-2010.
- (10) A copy of the Outcome Budget (Hindi and English versions) of the Department of Scientific and Industrial Research for the year 2009-2010.
- (11) A copy of the Outcome Budget (Hindi and English versions) of the Department of Science and Technology for the year 2009-2010.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2009-2010.
- (13) A copy of the Central Pollution Control Board (Member-Secretary, Terms and Conditions of Service and Recruitment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 559(E) in Gazette of India dated the 29th July, 2008 under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2009-2010.
- (16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Culture for the year 2009-2010.

- (17) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Culture for the year 2009-2010.
- (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2009-2010.
- (19) A copy of the Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 305(E) in Gazette of India dated the 3rd May, 2009 under sub-section (3) of Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.
- (20) A copy of the Notification No. S.O. 650(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 2009 appointing the 9th day of March, 2009 as the day on which the provisions of Sections 11 to 15 (both inclusive) of the Food Safety and Standards Act, 2006 shall come into force, issued under sub-section (3) of Section 1 of the said Act.
- (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2009-2010.
- (22) A copy of the Passport (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 390(E) in Gazette of India dated the 5th June, 2009 under sub-section (3) of Section 24 of the Passports Act, 1967.

4. Motion for election to the All India Institute of Medical Sciences, New Delhi

Shri Ghulam Nabi Azad moved the following motion :-

"That in pursuance of clause (g) of section 5 of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to the other provisions of the said Act."

The motion was adopted.

5. Motion for election to the Post-Graduate Institute of Medical Education and Research, Chandigarh

Shri Ghulam Nabi Azad moved the following motion :-

"That in pursuance of clause (g) of section 5 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, subject to the other provisions of the said Act."

The motion was adopted.

6. Motion for election to the National Tiger Conservation Authority

Shri Jairam Ramesh moved the following motion :-

"That in pursuance of clause (c) of sub-section (2) of section 38L of the Wild Life (Protection) Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Tiger Conservation Authority, subject to the other provisions of the said Act."

The motion was adopted.

7. The Jharkhand Budget – 2009-2010

Shri Namo Narain Meena on behalf of Shri Pranab Mukherjee presented a statement of estimated receipts and expenditure of the State of Jharkhand for the year 2009-10.

8. Demands For Excess Grants (General)

Shri Pranab Mukherjee presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 2006-2007.

12.08 P.M.*

9. Submission by Members

Regarding setting up of a Veer Savarkar Memorial in France

The following members made submission regarding setting up of a Veer Savarkar Memorial in France:-

- 1. Shri Munde Gopinathrao Pandurang
- 2. Shri L.K. Advani
- 3. Smt. Sushma Swaraj

Shri V. Narayanasamy responded.

^{*}From 12.07 P.M. to 12.29 P.M., members raised matters of urgent public importance.

12.29 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri R. Dhruvanarayana regarding need to speed up the processing of applications of farmers for financial assistance provided by National Horticulture Board (NHB) and set up at least four Regional Centres of NHB in Karnataka.
- (2) Shri J.P. Agarwal regarding need to speed up the preparations for Commonwealth Games scheduled to be held in New Delhi in 2010 in a coordinated and professional manner.
- (3) Shri Manish Tewari regarding need to formulate an effective strategy to combat the menace of naxalism in the country.
- (4) Shri Adhir Ranjan Chowdhury regarding need to open a Railway Reservation Counter in Kandi in Murshidabad district of West Bengal.
- (5) Shri Siricilla Rajaiah regarding need to resolve the issue of Babli Project being constructed by Government of Maharashtra.
- (6) Shri Jagdambika Pal regarding need to take steps for declaration of Piparhawa (Kapilvastu) in district Siddharth Nagar, Uttar Pradesh as a World Heritage centre.
- (7) Shri Rayapati Sambasiva Rao regarding need to conduct fresh survey for doubling and electrification of railway line between Nallapadu (Guntur) and Pagidipalli (Bibinagar) in Guntur Division of South Central Railway.
- (8) Shri Kodikunnil Suresh regarding need to set up a water project in Kuttanadu Taluk in Alappuzha district of Kerala to provide safe drinking water to people.
- (9) Shri Yogi Adityanath regarding need to create a separate state of 'Poorvanchal'.
- (10) Shri D.V. Sadananda Gowda regarding need to give approval to anti-sea erosion project submitted by Government of Karnataka.

- (11) Shri Virender Kashyap regarding need to set up a railway museum in Shimla/Solan, Himachal Pradesh in honour of 'Baba Bhalku' a renowned figure.
- (12) Shri Raosaheb D. Danve regarding need to reduce the prices of petrol and diesel.
- (13) Shri Ram Kishun regarding need to provide special financial package to the Government of Uttar Pradesh for the drought-hit districts of Eastern Uttar Pradesh.
- (14) Shri Sushil Kumar Singh regarding need to open a Kendriya Vidyalaya in Aurangabad district, Bihar.
- (15) Shri P. Karunakaran regarding need to include 'MARATHI' community of Kasargod district, Kerala in the list of Scheduled Tribe.
- (16) Dr. Prasanna Kumar Patasani regarding need to release funds for the construction of flyovers on National Highways in Vani Vihar, CRP and Khandagiri crossings in Bhubaneswar, Orissa.
- (17) Shri Chandrakant Khaire regarding need to release financial assistance to the Government of Maharashtra for setting up biogas projects in the State.
- (18) Shri P. Kumar regarding need to retain the original plan for construction of new ring road at NH 45 B and NH 67 in Tiruchirapalli Parliamentary Constituency in Tamil Nadu.
- (19) Shri S.D. Mandlik regarding need to set up Agri-Biotechnology Research Centre in the Shivaji University, Kolhapur, Maharashtra.
- (20) Shri Shetty Raju alias Devappa Anna regarding need to set up a social welfare corporation/Board for providing social security to the workers in unorganized sector particularly to Banjari community of Maharashtra.

12.29 P.M.

11. The Budget (Railways) - 2009-2010

Time Taken: 17 hrs. 02 mts.

Further General Discussion on the Budget (Railways) for 2009-10, continued.

The following members took part in the debate :-

- 1. Shri Munde Gopinathrao Pandurang
- 2* Shri Laxman Tudu
- 3* Shri Syed Shahnawaz Hussain
- 4* Shri Sidhant Mohapatra
- 5* Dr. (Smt.) Jhansi Botcha Lakshmi
- 6* Dr. Shafiqur Rahman Barq
- 7. Ch. Lal Singh
- 8* Shri G.M. Siddeswara
- 9** Shri Sher Singh Ghubaya
- 10* Shri Sonowane Pratap Narayanrao
- 11 Shri N. Cheluvaraya Swamy
- 12** Shri Yogi Adityanath
- 13* Shri Jeetendra Singh Bundela
- 14* Shri Adagur H. Vishwanath
- 15* Shri Mithlesh Kumar
- 16* Smt. Priva Sunil Dutt
- 17* Shri Shivraj Bhaiya
- 18* Shri Nishikant Dubey
- 19. Shri Manikrao Hodlya Gavit
- 20* Shri Bhisma Shankar alias Kushal Tiwari
- 21. Shri Prabodh Panda
- 22** Shri Sanjay Singh Chauhan
- 23** Shri Ravindra Kumar Pandey
- 24. Shri Naveen Jindal
- 25. Shri Arjun Charan Sethi
- 26* Shri Chandulal Sahu
- 27* Dr. M. Jagannath
- 28. Shri Narahari Mahato
- 29* Shri Virender Kashyap
- 30* Shri P.L. Punia
- 31** Shri Anurag Singh Thakur
- 32. Shri Sanjay Brijkishorilal Nirupam
- 33* Shri Rakesh Pandey
- 34. Shri Inder Singh Namdhari
- 35** Shri Dharmendra Yadav
- 36* Smt. Darshana Vikram Jardosh

^{*}Written speeches were laid on the Table.

^{**}They also laid some portions of their speeches on the Table.

- 37. Smt. Maneka Gandhi
- 38. Shri Hemanand Biswal
- 39. Shri Sharief Ud Din Shariq
- 40* Shri E.G. Sugavanam
- 41** Shri E.T. Muhammed Basheer
- 42. Shri Jagada Nand Singh
- 43. Smt. Sumitra Mahaian
- 44. Shri Nirmal Khattri
- 45. Shri Sudip Bandyopadhyay
- 46. Smt. Helen Davidson J.
- 47** Shri Prem Das Rai
- 48* Smt. Sushila Saroi
- 49* Shri Jadhav Prataprao Ganpatrao
- 50** Shri Kabindra Purkayastha
- 51* Shri Bhartruhari Mahtab
- 52* Smt. Usha Verma
- 53** Shri Sajjan Singh Verma
- 54* Shri Amarnath Pradhan
- 55** Shri Dinesh Chandra Yadav
- 56* Shri Sanjay Shamrao Dhotre
- 57* Shri Ram Singh Kaswan
- 58* Shri R. Dhruvanaryana
- 59. Shri O.S. Manian
- 60* Shri A.K.S. Vijayan
- 61 Shri Chauhan Mahendrasinh
- 62. Shri Nama Nageswara Rao
- 63* Shri Khiladi Lal Bairwa
- 64* Shri Rudramadhab Ray
- 65. Shri Francisco Sardinha
- 66. Shri Goraknath Pandey
- 67** Shri S.K. Bwiswmuthiary
- 68** Km. Saroj Pandey
- 69. Dr. Charan Das Mahant
- 70. Shri Shetti Raju alias Anna Devappa
- 71* Shri Bhupendra Singh
- 72. Shri Thirumaavalavan Thol
- 73* Smt. Susmita Bauri
- 74** Shri Brij Bhushan Sharan Singh
- 75** Shri Rajendra Agarwal
- 76. Shri Madhu Goud Yaskhi
- 77* Shri Muralilal Singh
- 78. Shri Badruddin Ajmal
- 79** Shri M.B. Rajesh
- 80** Shri Subhash Bapurao Wankhede

^{*}Written speeches were laid on the Table.

^{**}They also laid some portions of their speeches on the Table.

- 81* Shri Raghuvir Singh Meena
- 82** Shri Prahlad Venkatesh Joshi
- 83* Dr. Thokchom Meinya
- 84. Shri Gadhvi Mukeshkumar Bheiravdanji
- 85* Shri Suresh Chanabasappa Angadi
- 86. Shri Jose K. Mani
- 87* Shri Prabhakar Ponnam
- 88* Shri Sukender Reddy Gutha
- 89* Shri P. Lingam
- 90. Shri Diqviiav Singh
- 91. Shri Raosaheb Patil Danve
- 92* Shri Ramsinhbhai Patalbhai Rathwa
- 93. Shri Lalit Mohan Suklabaidya
- 94* Dr. Ram Chandra Dome
- 95. Shri Jaqdish Sharma
- 96. Shri Tathagata Satpathy
- 97** Smt. Bijoya Chakravarty
- 98. Shri K.C. Venugopal
- 99* Shri Haribhau Jawale
- 100** Shri Ramkishun
- 101. Shri Vijay Bahadur Singh
- 102* Dr. Arvind Kumar Sharma
- 103** Shri Bishnu Pada Ray
- 104** Smt. Annu Tandon
- 105* Shri Dilip Singh Judeo
- 106* Shri Harishchandra Deoram Chavan
- 107. Dr. Raghuvansh Prasad Singh
- 108* Shri Bharat Ram Meghwal
- 109** Shri P. Karunakaran
- 110** Smt. Patel Jayshreeben Kanubhai
- 111* Dr. Jyoti Mirdha
- 112 Shri. Mekapati Rajamohan Reddy
- 113. Shri Bibhu Prasad Tarai
- 114* Shri Dudhgaonkar Ganeshrao Nagorao
- 115 Smt. Bhavana Pundlikrao Patil Gawali
- 116. Shri Dilip Kumar Mansukhlal Gandhi
- 117** Shri Sanjay Bhoi
- 118* Shri Katti Ramesh Vishwanath
- 119* Shri Paban Singh Ghatowar
- 120** Shri Rakesh Sachan
- 121** Shri Kaushalendra Kumar
- 122* Dr. Vinay Kumar Pandey
- 123** Shri Vishnu Deo Sai
- 124. Shri Jagdish Thakor

^{*}Written speeches were laid on the Table.

^{**}They also laid some portions of their speeches on the Table.

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125. Shri Sk Saidul Haque
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126** Shri Uma Shanker Singh

127** Smt. Jyoti Dhurve

128** Shri Manicka Tagore

129** Shri Tufani Saroj

130** Shri Arjun Roy

131** Shri Rakesh Singh

132* Shri K.C. Singh 'Baba'

133* Shri Kamal Kishor

134 Shri Pradeep Tamta

135. Shri Mahendra Kumar Roy

136** Shri Wakchaure Bhausaheb Rajaram

137** Shri Virendra Kumar

138** Shri Khatgaonkar Patil Bhaskarrao Bapurao

139. Dr. Pulin Bihari Baske

140** Shri Sushil Kumar Singh

141* Shri Shivaji Adhalrao Patil

142** Shri Harsh Vardhan

143** Shri Sohan Potai

144** Shri Govind Prasad Mishra

145* Shri Chandrakant Bhaurao Khare

146. Smt. Santosh Chaudhary

147** Shri Makhansingh Solanki

148. Shri Pradeep Kumar Majhi

149** Shri Arjun Ram Meghwal

150** Shri M.K. Raghavan

151 Shri A.T. Nana Patil

152** Dr. (Smt.) Prabha Kishore Taviad

153. Shri C.R. Patil

154** Shri Kuvarjibhai Mohanbhai Bavalia

155. Shri Shivramagouda Shivanagouda

The discussion was not concluded.

10.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}Written speeches were laid on the Table.

^{**}They also laid some portions of their speeches on the Table.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, July 9, 2009/Asadha 18, 1931 (Saka)

No. 13

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81, 82, 83, 84, 86 and 88 were orally answered. Replies to Starred Question Nos. 85, 87 and 89-100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 716 – 906 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 2009-2010.
- (2) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Steel for the year 2009-2010.
- (3) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. CA 22 of 2009-10) Financial Reporting by Public Sector Undertakings.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. CA 23 of 2009-10) Information Technology Applications in Public Sector Undertakings.

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. CA 24 of 2009-10) Compliance Audit Observations.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2009-2010.
- (6) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Law and Justice for the year 2009-2010.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2009-2010.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Helicopters Limited and the Ministry of Civil Aviation for the year 2009-2010.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
 - (i) The Aircraft (2nd Amendment) Rules, 2009 published in Notification No. G.S.R. 68(E) in Gazette of India dated the 2nd February, 2009, together with an explanatory note.
 - (ii) The Aircraft (3rd Amendment) Rules, 2009 published in Notification No. G.S.R. 94(E) in Gazette of India dated the 13th February, 2009, together with an explanatory note.
 - (iii) The Aircraft (4th Amendment) Rules, 2009 published in Notification No. G.S.R. 101(E) in Gazette of India dated the 19th February, 2009, together with an explanatory note.
 - (iv) The Aircraft (5th Amendment) Rules, 2009 published in Notification No. G.S.R. 126(E) in Gazette of India dated the 25th February, 2009, together with an explanatory note.
 - (v) The Aircraft (6th Amendment) Rules, 2009 published in Notification No. G.S.R. 150(E) in Gazette of India dated the 4th March, 2009, together with an explanatory note.

- (vi) The Aircraft (7th Amendment) Rules, 2009 published in Notification No. G.S.R. 165(E) in Gazette of India dated the 12th March, 2009, together with an explanatory note.
- (vii) The Aircraft (8th Amendment) Rules, 2009 published in Notification No. G.S.R. 167(E) in Gazette of India dated the 13th March, 2009, together with an explanatory note.
- (viii) The Aircraft (9th Amendment) Rules, 2009 published in Notification No. G.S.R. 168(E) in Gazette of India dated the 13th March, 2009, together with an explanatory note.
- (ix) The Aircraft (10th Amendment) Rules, 2009 published in Notification No. G.S.R. 254(E) in Gazette of India dated the 16th April, 2009, together with an explanatory note.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2007-2008, under Section 10 of the Railways Act, 1989.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2007-2008.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2009-2010.

- (15) A copy of the each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-
- (i) The Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Amendment Rules, 2009 published in Notification No. G.S.R. 136(E) in Gazette of India dated the 27th February, 2009.
- (ii) The Competition Commission of India (Form of Annual Statement of Accounts) Rules, 2009 published in Notification No. G.S.R. 204(E) in Gazette of India dated the 27th March, 2009.
- (iii) The Competition Appellate Tribunal (Salaries and Allowances and other terms and conditions of service of the Chairperson and other Members) Rules, 2009 published in Notification No. G.S.R. 137(E) in Gazette of India dated the 27th February, 2009.
- (iv) The Competition Appellate Tribunal (Salaries and Allowances and other terms and conditions of service of the Chairperson and other Members) Amendment Rules, 2009 published in Notification No. G.S.R. 339(E) in Gazette of India dated the 15th May, 2009.
- (v) The Competition Appellate Tribunal (Form and fee for filing an appeal and fee for filing compensation applications) Rules, 2009 published in Notification No. G.S.R. 387(E) in Gazette of India dated the 4th June, 2009.
- (vi) The Competition Appellate Tribunal (Term of the Selection Committee and the Manner of Selection of Panel of Names) Amendment Rules, 2009 published in Notification No. G.S.R. 260(E) in Gazette of India dated the 20th April, 2009.
- (vii) The Competition Commission of India (Term of the Selection Committee and the Manner of Selection of Panel of Names) Amendment Rules, 2009 published in Notification No. G.S.R. 156(E) in Gazette of India dated the 6th March, 2009.
- (viii) The Competition Commission of India (Term of the Selection Committee and the Manner of Selection of Panel of Names) Second Amendment Rules, 2009 published in Notification No. G.S.R. 259(E) in Gazette of India dated the 20th April, 2009.

- (ix) The Competition Commission of India (Engagement of Experts and Professionals) Regulations, 2009 published in Notification No. R-40007/6/Reg-Expert/Noti/04-CCI in Gazette of India dated the 15th May, 2009.
- (x) The Competition Commission of India (General) Regulations, 2009 published in Notification No. R-40007/6/Reg-General/Noti/04-CCI in Gazette of India dated the 22nd May, 2009.
- (xi) The Competition Commission of India (Meeting for Transaction of Business)
 Regulations, 2009 published in Notification No. R-40007/6/Reg-Meeting/Noti./04CCI in Gazette of India dated the 22nd May, 2009.
- (16) A copy of the Monopolies and Restrictive Trade Practices Commission (Group 'A' and Group 'B') Recruitment Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 5 in Gazette of India dated the 24th January, 2009 under sub-section (3) of Section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (17) A copy of the Cost and Works Accountants (Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. CWR(3) 2008 in Gazette of India dated the 8th April, 2009 under Section 40 of the Cost and Works Accountants Act, 1959.
- (18) A copy of the each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
 - (i) G.S.R. 163(E) published in Gazette of India dated the 12th March, 2009 making certain amendments in the Notification No. G.S.R. 448(E) dated the 28th June, 2007.
 - (ii) The Chartered Accountants Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and Allowances of the Chairperson and Members of the Board (Amendment) Rules, 2009 published in Notification No. G.S.R. 152(E) in Gazette of India dated the 5th March, 2009.
- (19) A copy of the Notification No. S.O. 789(E) (Hindi and English versions) published in Gazette of India dated the 20th March, 2009 establishing an Appellate Authority consisting of Chairman and eight Members, mentioned therein, under Section 30B of

the Chartered Accountants Act, 1949, Section 40 of the Cost and Works Accountants Act, 1959 and Section 40 of the Company Secretaries Act, 1980.

- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2009-2010.
- (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Minority Affairs for the year 2009-2010.
- (22) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Minority Affairs for the year 2009-2010.
- (23) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2009-2010.
 - (ii) Memorandum of Understanding between the Bengal Chemicals and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2009-2010.
 - (iii) Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2009-2010.
- (24) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the Hindustan Antibiotics Limited, Bangalore, for the year 2007-2008.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Bangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 2009-2010.

- (27) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2009-2010.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems for the year 2007-2008 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems for the year 2007-2008.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Railways (Extent of Monetary Liability and Prescription of Percentage Charge) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 219(E) in Gazette of India dated the 30th March, 2009 under Section 199 of the Railways Act, 1989.
- (31) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2009-2010.
- (32) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Textiles for the year 2009-2010.
- (33) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2009-2010.
- (34) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2009-2010.
 - (ii) Memorandum of Understanding between the Bharat Refractories Limited and the Ministry of Steel for the year 2009-2010.
 - (iii) Memorandum of Understanding between the Hindustan Steel Works Construction Limited and the Ministry of Steel for the year 2009-2010.
 - (iv) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2009-2010.

- (v) Memorandum of Understanding between the KIOCL (formerly Kudremukh Iron Ore Company Limited) and the Ministry of Steel for the year 2009-2010.
- (vi) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2009-2010.
- (vii) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2009-2010.
- (viii) Memorandum of Understanding between the Manganese Ore (India) Limited and the Ministry of Steel for the year 2009-2010.
- (ix) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2009-2010.

4. Statements by Ministers

- (1)* The Minister of External Affairs made a statement regarding "Significant developments in our neighbourhood".
- (1) The Minister of State in the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Chemicals and Fertilizers, pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

5. Motion for election to the Central Silk Board

Shri Dayanidhi Maran moved the following motion :-

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act."

The motion was adopted.

^{*}At 5.14 P.M. He also laid some portion of the statement on the Table

6. Report of the Business Advisory Committee

Shri Pawan Kumar Bansal presented the Second Report of the Business Advisory Committee.

*12.20 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Arjun Meghwal regarding need to address the problem of shortage of drinking water in Bikaner Parliamentary Constituency, Rajasthan.
- (2) Shri Vinay Kumar Pandey 'Vinnu' regarding need to provide better rail facilities in eastern Uttar Pradesh to boost tourism.
- (2) Shri Vilas Muttemwar regarding need to include the teachings of Mahatma Gandhi in the curriculum of schools and colleges in the country.
- (3) Shri K.C. Venugopal regarding need to form a separate Ministry for Fisheries Development.
- (4) Shri Kamlesh Paswan regarding need for better train facilities for the Bansgaon Parliamentary Constituency.
- (5) Shri Virender Kumar regarding need to take steps for renovation, protection and beautification of ancient historical ponds located in Tikamgarh Parliamentary Constituency and other parts of Madhya Pradesh.
- (6) Shri Ram Singh Kaswan regarding need to give representation to Rajasthan in Bhakra Beas Management Board.
- (7) Smt. Sumitra Mahajan regarding need to open a CGHS dispensary in Indore, Madhya Pradesh.
- (8) Dr. Rajan Susant regarding need to give clearance for setting up cement plants in Chamba district of Himachal Pradesh.
- (9) Shri R.K. Singh Patel regarding need to ensure availability of drinking water in drought-hit Bundelkhand region of Uttar Pradesh.

^{*}From 12.03 P.M. to 12.20 P.M., Members raised matters of urgent public importance.

- (10) Shri Ashok Kumar Rawat regarding need to develop Naimishrayana, a pilgrimage place in Misrikh Parliamentary Constituency of Uttar Pradesh as a tourist place.
- (11) Shri Suvendu Adhikari regarding need to take steps for dredging of Haldia Port, Kolkata.
- (12) Shri Rudramadhab Ray regarding need to provide a special relief package for development of Kandhamal district of Orissa.
- (13) Ms. Supriya Sule regarding need to give approval to the plan of Government of Maharashtra for modernization of police force in the State.

12.21 P.M.

8. The Budget (Railways) – 2009–2010

Time Taken: 17 hrs. 57 mts.

Km. Mamata Banerjee replied to the debate.

General Discussion on the Budget (Railways) for 2009-10, concluded.

9. Motion regarding Suspension of Rule 331 G

Shri Pawan Kumar Bansal moved the following motion :-

"That the Rule 331G of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion and voting on the Demands for Grants (Railways) for 2009-10 be suspended."

The motion was adopted.

10. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, as you are aware the House would now vote the Demands for Grants (Railways) for the year 2009-2010. Although Rule 331 G of the Rules of Procedure has been suspended to enable the House to pass the Demands for Grants without the same being referred to the Departmentally Related Standing Committee, the Demands would, however, stand referred to the Standing Committee on Railways, after it has been constituted, for examination and report to the House."

11. The Budget (Railways) - 2009-2010

(Demands for Grants (Railways) for 2009-10)

The Speaker made the following observation:-

"Hon'ble Members, it has been agreed to in the Business Advisory Committee meeting held on 8 July, 2009 that the Demands for Grants (Railways) for the year 2009 – 2010 may be voted by the House without discussion. As sufficient time for moving cut motions is not available, I treat all the cut motions, which have been circulated, as moved."

Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 2009 – 2010

Four hundred fifty-one cut motions (1-451) were treated as moved.

All the cut motions treated as moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for the amounts shown under column 4 of printed list of Demands for Grants (Railways) for 2009-10 were voted in full.

12. Government Bill – Introduced

The Appropriation (Railways) No. 3 Bill, 2009.

13. Government Bill – Passed

The Appropriation (Railways) No. 3 Bill, 2009.

The motion for consideration of the Bill moved by Km. Mamata Banerjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Km. Mamata Banerjee.

The motion was adopted and the Bill was passed.

(The Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.15 P.M.)

2.17 P.M.

14. (i) The Budget (General) - 2009-2010; and (ii) Demands for Excess Grants (General) - 2006-2007

Time Allotted: 12 hrs. Time Taken: 5 hrs. 29 mts. Balance: 6 hrs. 31 mts.

The following items of business were taken up together :-

- (i) Discussion on the Budget (General) for 2009-2010.
- (ii) Demands for Excess Grants Nos. 16 and 22 in respect of Budget (General) for 2006-2007.

The following members took part in the combined debate :-

- 1. Dr. Murli Manohar Joshi
- 2. Shri Kavuri Samba Siva Rao
- 3. Shri Shailendra Kumar
- 4. Shri Dara Singh Chauhan
- 5. Shri Rajiv Ranjan 'Lalan' Singh
- 6. Smt. Kakoli Ghosh Dastidar
- 7. Dr. M. Thambi Durai
- 8. Shri P. Karunakaran
- 9. Shri Bhartruhari Mahtab
- 10. Shri Anant G. Geete
- 11. Shri Hukamdeo Narayan Yadav
- 12. Shri Manish Tewari
- 13. Shri Brij Bhushan Sharan Singh
- 14. Shri Lalu Prasad
- 15. Shri Suresh Chanabasappa Angadi
- 16. Shri Sandeep Dikshit (speech unfinished)

The discussion was not concluded.

*8.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 7.00 P.M. to 7.11 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 10, 2009/Asadha 19, 1931 (Saka)

No. 14

11.00 A.M.

1. Starred Questions

Starred Question Nos. 102–106 were orally answered. Replies to Starred Question Nos. 101 and 107–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 907 – 1042 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 2009-2010.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2009-2010.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2009-2010.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2009-2010.

- (5) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2009-2010.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2009-2010.
- (7) A copy of the Annual Statements (Hindi and English versions) of allotments made under 5 % discretionary quota, in terms of the guidelines dated 17/11/97, for the year ending 31/12/2008.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2009-2010.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2009-2010.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2009-2010.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Housing and Urban Poverty Alleviation for the year 2009-2010.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2009-2010.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2009-2010.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Housing Bank, New Delhi, for the year 2007-2008.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2009 published in Notification NO. LAD/NRO/GN/2009-10/07/165404 in Gazette of India dated the 5th June, 2009.

- (ii) The Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007 published in Notification NO. LAD/NRO/GN/2009-10/04/163097 in Gazette of India dated the 13th May, 2009.
- (16) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2009-2010.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Facilitation of Issuance of Indian Depository Receipts) (Amendment) Regulations, 2009 published in Notification NO. LAD/NRO/GN/2009-10/10/166936 in Gazette of India dated the 20th June, 2009.
 - (ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2009 published in Notification NO. LAD-NRO/GN/2008-2009/34/154082 in Gazette of India dated the 13th February, 2009.
 - (iii) The Securities and Exchange Board of India (Investor Protection and Education Fund) Regulations, 2009 published in Notification NO. LAD-NRO/GN/2009-10/05/163525 in Gazette of India dated the 19th May, 2009.
 - (iv) The Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2009 published in Notification NO. LAD-NRO/GN/2009-2010/09/165992 in Gazette of India dated the 10th June, 2009.
- (18) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. CA 14 of 2008-09)-Compliance Audit Observations.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. CA 16 of 2008-09)-Scientific Departments.
 - (iii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. CA 17 of 2008-09)-Army and Ordnance Factories.

- (iv) Report of the Comptroller and Auditor General of India-Union Government (No. CA 21 of 2009) Direct Taxes.
- (v) Report of the Comptroller and Auditor General of India-Union Government (No. PA 25 of 2009)-Direct Taxes-Performance Audit.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. PA 30 of 2008-09)-Autonomous Bodies-Performance Audit of National Institute of Biologicals (Ministry of Health and Family Welfare).
- (vii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. PA 29 of 2008-09)-Autonomous Bodies-Performance Audit of Agricultural and Processed Food Products Export Development Authority.
- (viii) Report of the Comptroller and Auditor General of India-Union Government (No. CA 20 of 2009-10) (Compliance Audit) –Indirect Taxes-Central Excise, Service Tax and Customs.
- (ix) Report of the Comptroller and Auditor General of India-Union Government (No. PA 24 of 2009-10) (Performance Audit) –Indirect Taxes-Central Excise, Service Tax and Customs.
- (19) A copy each of the following Reports (Hindi and English versions) under article 151(2) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India- Government of Jharkhand (Revenue Receipts) for the year ended 31st March, 2008.
 - (ii) Report of the Comptroller and Auditor General of India- Government of Jharkhand (Civil and Commercial) for the year ended 31st March, 2008.
- (20) A copy of the Handling of Cargo in Customs Areas Regulations, 2009 (Hindi and English versions) published in Notification No. G.S.R. 174(E) in Gazette of India dated the 17th March, 2009 under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (21) A copy of the Service Tax (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 171(E) in Gazette of India dated the 17th March, 2009 under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.
- (22) A copy each of the following Notifications (Hindi and English versions) under subsection (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 437(E) published in Gazette of India dated the 22nd June, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Diethyl Thio Phosphoryl Chloride, commonly known as DETPC, originating in, or exported from, the People's Republic of China into India.
- (ii) G.S.R. 438(E) published in Gazette of India dated the 22nd June, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Phosphoric Acid of all grades and all concentration (excluding Agriculture or Fertiliser grade), originating in, or exported from, Korea RP into India.
- (23) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 2009-2010.
- (24) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 2009-2010 under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.
- (25) A copy of the Memorandum of Understanding (Hindi and English versions) between the NHPC Limited and the Ministry of Power for the year 2009-2010.
- (26) A copy of the Memorandum of Understanding (Hindi and English versions) between the Tehri Hydro Development Corporation Limited and the Ministry of Power for the year 2009-2010.
- (27) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2009-2010.
- (28) A copy of the Demands for Grants Budget (Hindi and English versions) of the Ministry of Tourism for the year 2009-2010.
- (29) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tourism for the year 2009-2010.
- (30) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2009-2010.

12.02 P.M.

4. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 13th July, 2009.

12.06 P.M.

5. Motion for election to the Advisory Council of the Delhi Development Authority

Shri Saugata Ray on behalf of Shri S. Jaipal Reddy moved the following motion :-

"That in pursuance of clause (h) of sub-section (2) of section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Advisory Council of the Delhi Development Authority for a term of four years, subject to the other provisions of the said Act."

The motion was adopted.

6. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on 9th July, 2009, excluding item at Para No. 4, since disposed of by the House and also Para Nos. 6 and 7 of the Report."

The motion was adopted.

7. Observation by Speaker

The Speaker made the following observation:-

"As the Hon'ble Members are aware, in an effort to regulate the procedure for raising matters of urgent public importance after "Question Hour", a decision was taken in consultation with the leaders of all parties at the meeting held on 1st July 2009 that notices for raising matters of urgent public importance will be accepted between 9.00 hrs. to 9.30 hrs. The first 20 notices will be valid for the day. Out of these 20 notices, 5 will be permitted to be raised after Question Hour and rest of the matters will be allowed to be raised after 6 O' clock or after business for the day is over, as the case may be. I wish to reiterate that the priority of the notices is not determined on the basis of their time of receipt in the Notice Office. It is entirely for the Chair to decide which of the matters will be permitted to be raised after Question Hour. Members may kindly bear in mind that being first in point of time does not entitle them to raise their matter immediately after the Question Hour."

*12.18 P.M.

8. Submission by Member

Regarding massive damage due to breach of Kushha embankment on Kosi River.

Shri Sharad Yadav made a submission regarding massive damage due to breach of Kushha embankment on Kosi River.

Shri Rajiv Ranjan 'Lalan' Singh associated.

Shri Pranab Mukherjee responded.

^{*}From 12.09 P.M. to 12.32 P.M., members raised matters of urgent public importance.

12.33 P.M.

9. (i) The Budget (General) - 2009-2010; and (ii) Demands for Excess Grants (General) - 2006-2007

Time Allotted: 12 hrs. Time Taken: 7 hrs. 27 mts. Balance: 4 hrs. 33 mts.

Combined discussion on the following items of business taken up together, continued:-

- (i) Discussion on the Budget (General) for 2009-2010.
- (ii) Demands for Excess Grants Nos. 16 and 22 in respect of Budget (General) for 2006-2007.

The following members took part in the combined debate :-

- 1. Shri Sandeep Dikshit (resumed his speech)
- 2. Shri Gurudas Dasgupta

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.04 P.M.)

- 3. Shri Kristappa Nimmala
- 4. Shri Ramkishun
- 5* Shri Premdas
- 6. Shri Rajen Gohain
- 7. Shri M.I. Shanavas
- 8. Dr. Bali Ram
- 9. Shri Mahabali Singh
- 10. Shri Shrimant Chh. Udganraje Pratapsinhmaharaj Bhonsle
- 11. Shri Shivraj Bhaiya
- 12. Shri Kalyan Banerjee
- 13* Shri Ghansyam Anuragi

The discussion was not concluded.

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^{*}Written speeches were laid on the Table.

3.30 P.M.

10. Private Member's Resolution – Withdrawn

Further Discussion on the following resolution moved by Shri Virender Kashyap on 3rd July, 2009, continued:-

"Having regard to the geographical conditions of Himalayan region, which cause landslides, cloudbursts, earthquakes, hailstorms and other natural calamities resulting in huge loss of lives and property and also taking into consideration the high cost of construction of roads, buildings and other development works due to mountainous terrain and the socio-economic backwardness of the region, this House urges upon the Government to constitute a Board to be known as the 'National Board for the Development of Himalayan States' with full financial assistance of the Union Government for —

- (i) all-round and speedy development of the States comprising the Himalayan region;
- (ii) monitoring the implementation of existing Central Schemes and programmes in these States; and
- (iii) suggesting measures to minimize the effect of natural calamities in the said region."

The following members took part in the debate:

- 1. Dr. Thokchom Meinya (resumed his speech)
- Shri Bhartruhari Mahtab
- 3. Shri Takan Sanjoy
- 4. Shri Shailendra Kumar
- 5. Dr. Raghuvansh Prasad Singh
- 6. Shri Ninong Ering
- 7. Dr. (Prof.) Prasanna Kumar Patasani

Shri V. Narayanasamy took part in the debate.

Shri Virender Kashyap replied to the debate.

The Resolution was withdrawn by leave of the House.

5.44 P.M.

11. Private Member's Resolution – Under Consideration

Shri Satpal Maharaj moved the following resolution:

"Having regard to the fact that there is a serious crisis of availability of drinking water in various parts of the country, particularly in Pauri Garhwal, Chamoli, Rudraprayag, Tehri Garhwal and Nainital Districts in the State of Uttarakhand and that the centrally sponsored drinking water schemes like *Swajaldhara* and Accelerated Urban Water Supply Programme (AUWSP) are not being implemented and monitored properly, this House urges upon the Government to formulate and implement a time bound comprehensive action plan at national level to overcome the problem of drinking water."

His speech was not concluded.

The discussion was not concluded.

*6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.00 P.M. to 6.07 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, July 13, 2009/Asadha 22, 1931 (Saka)

No. 15

11.00 A.M.

1. Starred Questions

Starred Question Nos. 121–126 were orally answered. Replies to Starred Question Nos. 127 – 140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1043 – 1260 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence for the year 2009-2010.
 - (ii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence for the year 2009-2010.
 - (iii) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence for the year 2009-2010.

- (iv) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence for the year 2009-2010.
- (v) Memorandum of Understanding between the Mazagaon Dock Limited and the Department of Defence Production, Ministry of Defence for the year 2009-2010.
- (vi) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence for the year 2009-2010.
- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the BEML Limited (formerly Bharat Earth Movers Limited), Bangalore, for the year 2007-2008.
 - (ii) Annual Report of the BEML Limited (formerly Bharat Earth Movers Limited), Bangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence for the year 2009-2010.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2009-2010.
- (6) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2009-2010.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 2009-2010.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2009-2010.
- (9) A copy of the Merchant Shipping (Registration of Indian Fishing Boats) Amendment Rules, 2009 (Hindi and English versions) published in Notification No.

- G.S.R. 448(E) in Gazette of India dated the 26th June, 2009 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.
- (10) A copy of the Notification No. G.S.R. 449(E) (Hindi and English versions) published in Gazette of India dated the 26th June, 2009 declaring ports, mentioned therein, to be the ports or places of registry of Indian fishing boats and appointing the officers mentioned in column 2 of the Notification as the registrars of the Indian fishing boats in relation to such ports or places issued under Section 435 D and 435 E of the Merchant Shipping Act, 1958.
- (11) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R. 198(E) published in Gazette of India dated the 25th March, 2009 approving the Kolkata Port Trust Employees' (Pension) Second Amendment Regulations, 2009.
 - (ii) G.S.R. 227(E) published in Gazette of India dated the 31st March, 2009 approving the Calcutta Port Trust Employees' (Leave) Amendment Regulations, 2009.
 - (iii) G.S.R. 428(E) published in Gazette of India dated the 18th June, 2009 approving the Mumbai Port Trust Employees' (Leave) Amendment Regulations, 2009.
- (12) A copy of the Outcome Budget (Hindi and English versions) of the Department of Commerce, Ministry of Commerce and Industry for the year 2009-2010.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2009-2010.
- (14) A copy of the Memorandum of Understanding (Hindi and English versions) between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2009-2010.
- (15) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2009-2010.

- (16) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2009-2010.
- (17) A copy each of the following Notifications (Hindi and English versions) issued under section 18G of the Industries (Development and Regulation) Act, 1951:-
 - (i) The Newsprint Control (Amendment) Order, 2009 published in Notification No. S.O. 1354(E) in Gazette of India dated the 27th May, 2009.
 - (ii) The Newsprint Control (Amendment) Order, 2009 published in Notification No. S.O. 629(E) in Gazette of India dated the 6th March, 2009.
 - (iii) The Newsprint Control (Amendment) Order, 2009 published in Notification No. S.O. 863(E) in Gazette of India dated the 27th March, 2009.
 - (iv) The Newsprint Control (Amendment) Order, 2009 published in Notification No. S.O. 630(E) in Gazette of India dated the 6th March, 2009.
- (18) A copy of the Rubber Board (Rubber Production Commissioner and Secretary) Recruitment (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 454(E) in Gazette of India dated the 30th June, 2009 under subsection (3) of Section 25 of the Rubber Act, 1947.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2007-2008.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the years 2004-2005, 2005-2006 and 2006-2007 together with Audit Report thereon.
- (22) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National

- Institute of Technical Teachers' Training and Research, Bhopal, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2007-2008.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad for the year 2006-2007 together with Audit Report thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2007-2008.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Sabhi Ke Liye Shiksha Parishad (Sarva Shiksha Abhiyan), Dehradun, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Sabhi Ke Liye Shiksha Parishad (Sarva Shiksha Abhiyan), Dehradun, for the year 2007-2008.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2007-2008.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2007-2008.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2006-2007.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Authority, Punjab, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Authority, Punjab, for the year 2007-2008.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Telecommunication, Ministry of Communications and Information Technology for the year 2009-2010.

- (40) A copy of the Outcome Budget (Hindi and English versions) of the Department of Telecommunication, Ministry of Communications and Information Technology for the year 2009-2010.
- (41) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 2009-2010.
- (42) A copy of the Outcome Budget (Hindi and English versions) of the Department of Posts, Ministry of Communications and Information Technology for the year 2009-2010.
- (43) A copy the Indian Post Office (6th Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 864(E) in Gazette of India dated the 19th December, 2008 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.
- (44) A copy the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. CA 25 of 2009-10) (Compliance Audit Observations) -Telecommunications Sector under article 151(1) of the Constitution.
- (45) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Sanchar Nigam Limited and the Department of Telecommunication for the year 2009-2010.
- (46) A copy each of the following Notifications (Hindi and English versions) under subsection (5) of Section 7 of the Indian Telegraph Act, 1885:-
 - (i) The Indian Wireless Telegraphy (Experimental Service) (Amendment) Rules, 2009 published in Notification No. G.S.R. 324(E) in Gazette of India dated the 15th May, 2009.
 - (ii) The Indian Wireless Telegraphy (Demonstration License) (Amendment) Rules, 2009 published in Notification No. G.S.R. 325(E) in Gazette of India dated the 15th May, 2009.
 - (iii) The Use of very low power Radio Frequency devices or equipments including the Radio Frequency Identification Devices, (Exemption from Licensing Requirement) Rules, 2009 published in Notification No. G.S.R. 90(E) in Gazette of India dated the 10th February, 2009.
- (47) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2009-2010.

- (48) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, NOIDA, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, NOIDA, for the year 2007-2008.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy of the Notification No. S.O. 2241(E) (Hindi and English versions) published in Gazette of India dated the 19th September, 2008, extending to the State of Sikkim the Apprentices Act, 1961 issued under clause (n) of Article 371F of the Constitution.
- (51) A copy of the Notification No. S.O. 566(E) (Hindi and English versions) published in Gazette of India dated the 27th February, 2009, appointing 27th day of February, 2009 as the date on which the Apprentices Act, 1961 shall come into force in the State of Sikkim issued in pursuance of clause (ii) of the notification, mentioned at item no. 4 above.
- (52) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 37 of the Apprentices Act, 1961:-
 - (i) The Apprenticeship (Amendment) Rules, 2009 published in Notification No. G.S.R. No. 52 in Gazette of India dated 25th April, 2009.
 - (ii) The Apprenticeship (Amendment) Rules, 2009 published in Notification No. G.S.R. No. 53 in Gazette of India dated 25th April, 2009.
- (53) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2009-2010.
- (54) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2009-2010.
- (55) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Information Technology for the year 2009-2010.

4. Motion for election to the Central Advisory Committee for the National Cadet Corps

Shri A.K. Antony moved the following motion :-

"That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act."

The motion was adopted.

5. Motion for election to the Court Of Aligarh Muslim University

Shri Kapil Sibal moved the following motion :-

"That in pursuance of sub-clause (xxiv) of clause 1 and 2 of Statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from amongst themselves to serve as members of the Court of the Aligarh Muslim University, subject to the other provisions of the said Statutes. The members so elected shall not be the employees of the University."

The motion was adopted.

6. Motion for election to the Rubber Board

Shri Anand Sharma moved the following motion :-

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947, read with sub-rule (1) of rule 4 of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

7. Motion for election to the Spices Board

Shri Anand Sharma moved the following motion :-

"That in pursuance of clause (b) of sub-section (3) of section 3 of the Spices Board Act, 1986, read with sub-rule (1) of rule 5 of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board for a term of three years, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

8. Motion for election to the Tea Board

Shri Anand Sharma moved the following motion :-

"That in pursuance of clause (f) of sub-section (3) of section 4 of the Tea Act, 1953, read with the clause (b) of sub-rule (1) of rule 4 and sub-rule (2) of rule 5 of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board, for a period upto 31.03.2011 subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

9. Motion for election to the National Welfare Board for Seafarers

Shri G.K. Vasan moved the following motion :-

"That in pursuance of sub-rule (i) of rule 4 of the National Welfare Board for Seafarers Rule, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said rules."

The motion was adopted.

10. Motion for election to the National Shipping Board

Shri G.K. Vasan moved the following motion :-

"That in pursuance of clause (a) of sub-section (2) of section 4 of the Merchant Shipping Act, 1958, read with sub-rule (2) of rule 4 of the National Shipping Board Rules, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the National Shipping Board for the remaining term of the Board, i.e. upto 31 August, 2010, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

*12.09 P.M.

11. Submissions by Members

12.10 P.M.

(i) Regarding reported accident at the construction site of Metro Railways in Delhi

Shri Gurudas Dasgupta made a submission regarding reported accident at the construction site of Metro Railways in Delhi.

Dr. Ram Chandra Dome associated.

Shri S. Jaipal Reddy responded.

12.32 P.M.

(ii) Regarding condition imposed by G-8 countries on transfer of enrichment and reprocessing items to India

Shri Basudeb Acharia made a submission regarding condition imposed by G-8 countries on transfer of enrichment and reprocessing items to India.

Smt. Sushma Swaraj and Dr. Murli Manohar Joshi associated.

Shri Pawan Kumar Bansal responded.

^{*}From 12.09 P.M. to 12.37 P.M. and again from 6.08 P.M. to 6.28 P.M., Members raised matters of urgent public importance.

*(iii) Regarding reported disappearance of documents relating to Ayodhya issue

Shri Jagdambika Pal made a submission regarding reported disappearance of documents relating to Ayodhya issue.

Shri Ghansyam Anuragi associated.

Shri V. Narayanasamy responded.

12.38 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jagdambika Pal regarding need for gauge conversion of railway line between Gonda & Gorakhpur via Anand Nagar-Nautanwa in Uttar Pradesh.
- (2) Shri K.P. Dhanapalan regarding need to address the problems of Anganwadi workers in the country.
- (3) Shri Anantha Venkatarami Reddy regarding need to give proper training to Assistant Railway Drivers appointed in Guntakul Division of South Central Railway.
- (4) Shri S. Ramasubbu regarding need to protect and maintain the picnic spot around Manimuthar dam in Tirunelveli district, Tamil Nadu.
- (5) Shri Vilas Muttemwar regarding need to release funds in a time-bound manner for Gosikhurd Irrigation Project in Maharashtra.
- (6) Shri Jagdish Thakor regarding need to declare Patan Parliamentary Constituency in Gujarat as a backward region with a view to give impetus to development in the region.
- (7) Dr. Vinay Kumar Pandey 'Vinnu' regarding need to open a Kendriya Vidyalaya in Shravasti district, Uttar Pradesh.

^{*} At 6.19 P.M.

- (8) Shri Hari Manjhi regarding need to provide adequate funds under National Rural Employment Guarantee Scheme and other employment schemes in Gaya Parliamentary Constituency, Bihar.
- (9) Shri Sonawane Pratap Narayanrao regarding need to provide funds under Accelerated Irrigation Benefit Programme for irrigation projects in Dhule Parliamentary Constituency, Maharashtra.
- (10) Shri Harin Pathak regarding need to build a memorial on the Samadhi of late Shri Morarji Desai, former Prime Minister of India in Gujarat.
- (11) Shri Sudarshan Bhagat regarding need to check spread of malaria and provide adequate medical facilities to people in Lohardaga Parliamentary Constituency, Jharkhand.
- (12) Shri Ghansyam Anuragi regarding need to open a Kendriya Vidyalaya in Jalaun Parliamentary Constituency, Uttar Pradesh.
- (13) Dr. Shafiqur Rahman Barq regarding need to open a Kendriya Vidyalaya in Sambhal Parliamentary Constituency, Uttar Pradesh.
- (14) Shri Kaushalendra Kumar regarding need to start research work at Betel Leaf Research Centre, Islampur in Nalanda district, Bihar.
- (15) Shri Suvendu Adhikari regarding need to expedite the construction of road between Mechada to Ranichak on N.H. 41 in Tamluk Parliamentary Constituency, West Bengal.
- (16) Shri D. Venugopal regarding need to extend financial assistance to Anna University in Tamil Nadu with a view to promote technical education in the State.
- (17) Shri A. Sampath regarding need to set up a Cashew Board with its Headquarters in Kerala.
- (18) Shri Baijayant Panda regarding delay in revision of royalty on Coal produced in Orissa.
- (19) Shri Sanjay Singh Chauhan regarding need to review the list of B.P.L. Card holders in Western Uttar Pradesh.
- (20) Shri S.D. Mandlik regarding need for maintenance of airstrips of Kolhapur airport in Maharashtra by Airport Authority of India.

12.38 P.M.

13. (i) The Budget (General) – 2009-2010; and (ii) Demands for Excess Grants (General) – 2006-2007

Time Allotted: 12 hrs. Time Taken: 13 hrs. 39 mts.

Combined discussion on the following items of business taken up together, continued:-

- (i) Discussion on the Budget (General) for 2009-2010.
- (ii) Demands for Excess Grants Nos. 16 and 22 in respect of Budget (General) for 2006-2007.

The following members took part in the combined debate :-

1. *Shri Nishikant Dubey

(Due to interruptions in the House, Lok Sabha adjourned at 12.42 P.M. and reassembled at 2.01 P.M.)

2.01 P.M.

- 2* Dr. (Prof.) Prasanna Kumar Patasani
- 3. Dr. Chinta Mohan
- 4* Shri Virendra Kumar
- 5. Shri Jayant Chaudhary
- 6. Dr. Rattan Singh Ajnala
- 7. Shri Asaduddin Owaisi
- 8. Shri Harin Pathak
- 9. Shri Datta Raghobaji Meghe
- 10* Dr. Kirit Premjibhai Solanki
- 11* Shri Pralhad Venkatesh Joshi
- 12* Shri Ram Singh Kaswan

[#] He concluded his speech after the House re-assembled.

^{*}Written speeches were laid on the Table.

- 13* Shri Gowdar Mallikarjunappa Siddeswara
- 14* Shri Mahendrasinh Chauhan
- 15** Shri Somendra Nath Mitra
- 16. Shri Bansagopal Chowdhury
- 17** Shri Vijay Bahadur Singh
- 18* Shri Bishnu Pada Ray
- 19. Shri Adhir Ranjan Chowdhury
- 20. Shri Inder Singh Namdhari
- 21. Shri Manohar Tirkey
- 22. Shri Adhi Sankar
- 23. Shri Pashupati Nath Singh
- 24. Shri C. Rajendran
- 25. Shri Madan Lal Sharma
- 26. Shri Sharief Ud Din Shariq
- 27* Shri Ganesh Singh
- 28. Shri E.T. Muhammed Basheer
- 29. Kunwar Rewati Raman Singh
- 30. Dr. (Smt.) Ratna De
- 31. Dr. Sanjay Jaiswal
- 32. Smt. Deepa Dasmunsi
- 33** Shri Prem Das Rai
- 34* Shri Sripad Yesso Naik
- 35. Shri Nripendra Nath Roy
- 36. Shri Mohammad Asrarul Haque
- 37* Shri Avtar Singh Bhadana
- 38. Shri Mohan Jena
- 39. Smt. Satabdi Roy
- 40. Shri Jagada Nand Singh
- 41* Smt. Priya Sunil Dutt

^{*}Written speeches were laid on the Table.

^{**} They also laid some portion of their speeches on the Table.

- 42. Shri Shivaji Adhalrao Patil
- 43* Dr. Tarun Mandal
- 44* Shri Francisco Sardinha
- 45* Shri Prabodh Panda
- 46** Dr. Rajan Sushant
- 47* Shri Ravindra Kumar Pandey
- 48. Shri Paban Singh Ghatowar
- 49** Shri S.K. Bwiswmuthiary
- 50. Shri Jose K. Mani
- 51** Shri Badruddin Ajmal
- 52. Smt. Sumitra Mahajan
- 53. Shri Deepender Singh Hooda
- 54** Shri A. Ganeshamurthi
- 55. Shri Shetti Raju alias Devappa Anna
- 56** Shri P. Lingam
- 57. Dr. Sanjeev Ganesh Naik
- 58** Shri Rakesh Sachan
- 59** Shri Vijay Bahuguna
- 60. Shri Katti Ramesh Vishwanath
- 61. Mohammad Azharuddin (speech unfinished)

The discussion was not concluded.

8.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}Written speeches were laid on the Table.

^{**} They also laid some portion of their speeches on the Table.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, July 14, 2009/Asadha 23, 1931 (Saka)

No. 16

11.00 A.M.

1. Starred Questions

Starred Question Nos. 141 - 144 were orally answered. Replies to Starred Question Nos. 145 - 160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1261 – 1459 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Finance for the year 2009-2010.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2009-2010.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution for the year 2009-2010.
- (4) A copy of the Outcome Budget (Hindi and English versions) of the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture for the year 2009-2010.

- (5) A copy of the Outcome Budget (Hindi and English versions) of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2009-2010.
- (6) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Home Affairs for the year 2009-2010.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping and Ministry of Road Transport and Highways for the year 2009-2010.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Copper Limited and the Ministry of Mines for the year 2009-2010.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2009-2010.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 2009-2010.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2009-2010.
- (12) A copy of the Coir Board (Services) Amendment Bye-laws, 2009 (Hindi and English versions) published in Notification No. G.S.R. 429(E) in Gazette of India dated the 18th June, 2009 under sub-section (4) of section 27 of the Coir Industry Act, 1953.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Women and Child Development for the year 2009-2010.
- (14) A copy of the National Disaster Management Authority, Group 'C' posts Recruitment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 250(E) in Gazette of India dated the 13th April, 2009 under section 77 of the Disaster Management Act, 2005.
- (15) A copy of the A&N Islands Municipal Services (Classification, Control and Appeal Rules, 2008 (Hindi and English versions) published in Notification No. 161/2008/F.No. 3-132/2006-LSG in Andaman and Nicobar Administration Gazette dated the 24th November, 2008 under Section 204 of the Andaman and Nicobar Islands (Municipal) Regulation, 1994.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (15) above.
- (17) A copy of the Central Industrial Security Force, Assistant Commandant (Executive), Recruitment Rules, 2009 (Hindi and English versions) published in Notification No. 237(E) in Gazette of India dated the 6th April, 2009 under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.
- (18) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 141 of the Border Security Force Act, 1968:-
 - (i) The Border Security Force (Tenure of Posting and Deputation)
 Amendment Rules, 2009 published in Notification No. 153(E) in Gazette of
 India dated the 5th March, 2009.
 - (ii) The Border Security Force (General Duty Officers) Recruitment (Amendment) Rules, 2009 published in Notification No. 346(E) in Gazette of India dated the 20th May, 2009.
- (19) A copy of the Assam Rifles (Group 'C' Combatised Posts) Recruitment Amendment Rules, 2009 (Hindi and English versions) published in Notification No. 130(E) in Gazette of India dated the 27th February, 2009 under Section 167 of the Assam Rifles Act, 2006.
- (20) A copy of the Unlawful Activities (Prevention) (Recommendation and Sanction of Prosecution) (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. 224(E) in Gazette of India dated the 31st March, 2009 under subsection (3) of Section 21 of the Unlawful Activities (Prevention) Act, 1967.
- (21) A copy of the Notification No. S.O. 1132(E) (Hindi and English versions) published in Gazette of India dated the 1st May, 2009 empowering the Inspector General (Operations), National Investigation Agency, as the Designated Authority, for the purpose of the Section 43A of the Unlawful Activities (Prevention) Act, 2008 issued under the said Act.
- (22) A copy of the 39th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union and its implementation of the Department of Official Language, Ministry of Home Affairs for the year 2007-2008.

- (23) A copy each of the following Notifications (Hindi and English versions) under Section 39 of the Bureau of Indian Standards Act, 1986:-
 - (i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Second Amendment Regulations, 2009 published in Notification No. G.S.R. 311(E) in Gazette of India dated the 8th May, 2009.
 - (ii) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 2009 published in Notification No. G.S.R. 50(E) in Gazette of India dated the 27th January, 2009.
- (24) A copy each of the following Notifications (Hindi and English versions) under subsection (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Second Amendment) Order, 2009 published in Notification No. S.O. 880(E) in Gazette of India dated the 30th March, 2009.
 - (ii) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Fourth Amendment) Order, 2009 published in Notification No. S.O. 906(E) in Gazette of India dated the 2nd April, 2009.
 - (iii) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Third Amendment) Order, 2009 published in Notification No. S.O. 905(E) in Gazette of India dated the 2nd April, 2009.
- (25) A copy of the Revised Statement/Corrigendum (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited for the year 1993-1994 to 2007-2008 within the stipulated period of nine months after the close of the respective financial years.
- (26) A copy each of the following Notifications (Hindi and English versions) under Section 97 of the Protection of Plant Varieties and Farmers' Right Act, 2001:-
 - (i) The Protection of Plant Varieties and Farmers' Right (Amendment) Rules, 2009 published in Notification No. G.S.R. 319(E) in Gazette of India dated the

- 13th May, 2009, together with a Corrigendum thereto published in Notification No. G.S.R.125 (E) dated the 25th February, 2009.
- (ii) The Protection of Plant Varieties and Farmers' Right (Amendment) Rules, 2008 published in Notification No. G.S.R. 731(E) in Gazette of India dated the 14th October, 2008.
- (27) A copy of the National Dairy Development Board (Transaction of Business) (Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. DEL: NDDB-01/09 in Gazette of India dated the 30th April, 2009 under Section 50 of the National Dairy Development Board Act, 1987.
- (28) A copy of the Cable Television Networks (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 411(E) in Gazette of India dated the 12th June, 2009 under sub-section (3) of Section 22 of the Cable Television Networks (Regulation) Act, 1995.
- (29) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O. 474(E) published in Gazette of India dated the 13th February, 2009 regarding rates of fee to be recovered from the users of six laned stretch of National Highway No. 5 in the States of Tamil Nadu and Andhra Pradesh.
 - (ii) S.O. 475(E) published in Gazette of India dated the 13th February, 2009 regarding rates of fee to be recovered from the users of four laned stretch of National Highway No. 47 (Kumarapalayam Bypass to Chengapalli Section) in the State of Tamil Nadu.
 - (iii) S.O. 403(E) published in Gazette of India dated the 5th February, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No. 8 (Surat-Dahisar Section) in the States of Gujarat and Maharashtra.
 - (iv) S.O. 759(E) published in Gazette of India dated the 18th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 25(Lucknow-Kanpur Section) in the State of Uttar Pradesh.

- (v) S.O. 760(E) published in Gazette of India dated the 18th March, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.5(Chikaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (vi) S.O. 791(E) published in Gazette of India dated the 20th March, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.15(Adesar-Samakhiyali Section) in the State of Gujarat.
- (vii) S.O. 792(E) published in Gazette of India dated the 20th March, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.8A(Bamanbore-Garamore Section) in the State of Gujarat.
- (viii) S.O. 815(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.8(Gurgaon-Kotputli-Jaipur Bypass Section) in the States of Haryana and Rajasthan.
- (ix) S.O. 816(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.76 (Chittorgarh to Bichoor Section) in the State of Rajasthan.
- (x) S.O. 817(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.76 (Bichhor to Bijoliya Section) in the State of Rajasthan.
- (xi) S.O. 818(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.76 (Bijoloya to Kharipur) in the State of Rajasthan.
- (xii) S.O. 862(E) published in Gazette of India dated the 26th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.45in the State of Tamil Nadu.
- (xiii) S.O. 360(E) published in Gazette of India dated the 28th January, 2009 regarding acquisition of land for building (widening/four laning etc.),

- maintenance, management and operation of National Highway No. 40 (Jorabat-Barapani Section) including construction of by-passes in the State of Assam.
- (xiv) S.O. 1326(E) published in Gazette of India dated the 22nd May, 2009 regarding acquisition of land in respect of National Highway No. 44 in the State of Tripura.
- (xv) S.O. 616(E) published in Gazette of India dated the 5th March, 2009 making certain amendments in the Notification No. S.O. 97(E) dated 1st February, 2007.
- (xvi) S.O. 546(E) published in Gazette of India dated the 25th February, 2009 containing corrigendum to the Notification No. S.O. 2516(E) dated the 23rd October, 2008.
- (xvii)S.O. 547(E) published in Gazette of India dated the 25th February, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway Nos. 36 and 54 in the State of Assam.
- (xviii) S.O. 545(E) published in Gazette of India dated the 25th February, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (xix) S.O. 928(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 44 in the State of Assam.
- (xx) S.O. 481(E) published in Gazette of India dated the 16th February, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 37 (Chariabahi-Teok Section) in the State of Assam.
- (xxi) S.O. 2487(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four laning etc.),

- maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot-Jammu Section) in the State of Punjab.
- (xxii)S.O. 502(E) published in Gazette of India dated the 18th February, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 83 in the State of Bihar.
- (xxiii) S.O. 896(E) published in Gazette of India dated the 1st April, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 31 in the State of Bihar.
- (xxiv) S.O. 1338(E) published in Gazette of India dated the 25th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 33 including construction of bypasses in the State of Jharkhand.
- (xxv) S.O. 1165(E) published in Gazette of India dated the 5th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway Nos. 30 and 84 in the State of Bihar.
- (xxvi) S.O. 962(E) published in Gazette of India dated the 16th April, 2009 making certain amendments in the Notification No. S.O. 1314(E) dated 1st August, 2007.
- (xxvii) S.O. 804(E) published in Gazette of India dated the 23rd March, 2009 making certain amendments in the Notification No. S.O. 2575(E) dated the 31st October, 2008.
- (xxviii) S.O. 361(E) published in Gazette of India dated the 28th January, 2009 making certain amendments in the Notification No. S.O. 1206(E) dated 16th October, 2003.
- (xxix) S.O. 362(E) published in Gazette of India dated the 28th January, 2009 making certain amendments in the Notification No. S.O. 1868(E) dated 29th July, 2008.

- (xxx) S.O. 617(E) published in Gazette of India dated the 5th March, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xxxi) S.O. 1267(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 31-D in the State of West Bengal.
- (xxxii) S.O. 926(E) published in Gazette of India dated the 6th April, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.1 (Panipat-Jalandhar Section) in the States of Haryana and Punjab.
- (xxxiii) S.O. 942(E) published in Gazette of India dated the 9th April, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.8 (Vadodara-Bharuch Section) in the State of Gujarat.
- (xxxiv) S.O. 1178(E) published in Gazette of India dated the 8th May, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.7 in the State of Tamil Nadu.
- (xxxv) S.O. 1179(E) published in Gazette of India dated the 8th May, 2009 regarding rates of fee to be recovered from the users of National Highway No.5A (Chandikole-Paradip Section) in the State of Orissa.
- (xxxvi) S.O. 1180(E) published in Gazette of India dated the 8th May, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.7 in the State of Tamil Nadu.
- (xxxvii) S.O. 1181(E) published in Gazette of India dated the 8th May, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.14 (Pindwara-Abu Road Section) in the State of Rajasthan.
- (xxxviii) S.O. 1212(E) published in Gazette of India dated the 13th May, 2009 making certain amendments in the Notification No. S.O. 539(E) dated 28th April, 2004.

- (xxxix) S.O. 1436(E) published in Gazette of India dated the 10th June, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.7 in the State of Tamil Nadu.
- (xl) S.O. 1515(E) published in Gazette of India dated the 18th June, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.11 (Agra-Bharatpur Section) in the States of Uttar Pradesh and Rajasthan.
- (xli) S.O. 873(E) published in Gazette of India dated the 27th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 14 (Abu Road-Palanpur/Khemana Section) in the States of Rajasthan and Gujarat.
- (xlii) S.O. 874(E) published in Gazette of India dated the 27th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 7 (Adloor-Yellareddy-Gundla Pochampally Section) in the State of Andhra Pradesh.
- (xliii)S.O. 876(E) published in Gazette of India dated the 27th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 76 (Jaswantgarh-Debari Section) in the State of Rajasthan.
- (xliv)S.O. 882(E) published in Gazette of India dated the 30th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 47 in the State of Tamil Nadu.
- (xlv) S.O. 892(E) published in Gazette of India dated the 31st March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 4 in the State of Tamil Nadu.
- (xlvi)S.O. 893(E) published in Gazette of India dated the 31st March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Bhaunti-Fatehpur Section) in the State of Uttar Pradesh.
- (xlvii) S.O. 894(E) published in Gazette of India dated the 31st March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of

- National Highway No. 2 (Tundla-Makhanpur Section) in the State of Uttar Pradesh.
- (xlviii) S.O. 895(E) published in Gazette of India dated the 31st March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 76 (Rajasthan/Madhya Pradesh Border-Amola Village Section) and Nation Highway No. 25 in the State of Madhya Pradesh.
- (xlix)S.O. 1207(E) published in Gazette of India dated the 13th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (I) S.O. 885(E) published in Gazette of India dated the 31st March, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.
- (li) S.O. 886(E) published in Gazette of India dated the 31st March, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.
- (lii) S.O. 887(E) published in Gazette of India dated the 31st March, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.
- (liii) S.O. 466(E) published in Gazette of India dated the 13th February, 2009 regarding acquisition of land for building (widening/six laning etc.), maintenance, management and operation of National Highway No. 8 (Kishangarh-Beawar Section) in the State of Rajasthan.
- (liv) S.O. 1206(E) published in Gazette of India dated the 13th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.

- (Iv) S.O. 221(E) published in Gazette of India dated the 21st January, 2009 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway of Delhi) in the State of Uttar Pradesh.
- (Ivi) S.O. 222(E) published in Gazette of India dated the 21st January, 2009 making certain amendments in the Notification No. S.O. 513(E) dated 7th April, 2006.
- (Ivii) S.O. 554(E) published in Gazette of India dated the 21st January, 2009 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (Iviii)S.O. 931(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section) in the State of Maharashtra.
- (lix) S.O. 932(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule Section) in the State of Maharashtra.
- (Ix) S.O. 603(E) published in Gazette of India dated the 4th March, 2009 regarding acquisition of land for building (widening/four/six/laning, etc.), maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (lxi) S.O. 518(E) published in Gazette of India dated the 20th February, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 37 (Sepon-Lahowal Section) in the State of Assam.
- (lxii) S.O. 519(E) published in Gazette of India dated the 20th February, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 54 (Daboka-Lanka Section) in the State of Assam.

- (lxiii)S.O. 680(E) published in Gazette of India dated the 13th March, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 4A in the State of Goa.
- (lxiv)S.O. 553(E) published in Gazette of India dated the 26th February, 2009 making certain amendments in the Notification No. S.O. 2043(E) dated 14th August, 2008.
- (lxv) S.O. 1142(E) published in Gazette of India dated the 4th May, 2009 making certain amendments in the Notification No. S.O. 426(E) dated 13th March, 2007.
- (lxvi)S.O. 785(E) published in Gazette of India dated the 19th March, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 71A in the State of Haryana.
- (lxvii) S.O. 656(E) published in Gazette of India dated the 12th March, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 1 in the State of Haryana.
- (lxviii) S.O. 223(E) published in Gazette of India dated the 21st January, 2009 making certain amendments in the Notification No. S.O. 2062(E) dated 18th August, 2008.
- (lxix)S.O. 1224(E) published in Gazette of India dated the 15th May, 2009 regarding collection of toll from users of permanent bridge across the river Sirsa on National Highway No. 21 in the State of Punjab.
- (lxx) S.O. 754(E) published in Gazette of India dated the 17th March, 2009 making certain amendments in the Notification No. S.O. 2574(E) dated the 31st October, 2008.
- (lxxi)S.O. 552(E) published in Gazette of India dated the 26th February, 2009 regarding acquisition of land for building (six-laning), maintenance, management and operation of National Highway No. 8 (Vadodara-Surat Section) in the State of Gujarat.

- (lxxii) S.O. 753(E) published in Gazette of India dated the 17th March, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.
- (Ixxiii) S.O. 1346(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (lxxiv) S.O. 1195(E) and S.O. 1196(E) published in Gazette of India dated the 11th May, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (lxxv) S.O. 341(E) published in Gazette of India dated the 27th January, 2009 regarding acquisition of land for building (Six-laning), maintenance, management and operation of National Highway No. 8 (Vadodara-Surat Section) in the State of Gujarat.
- (lxxvi) S.O. 290(E) published in Gazette of India dated the 23rd January, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 8 (Jaipur-Kishangarh Section) in the State of Rajasthan.
- (lxxvii) S.O. 613(E) published in Gazette of India dated the 5th March, 2009 making certain amendments in the Notification No. S.O. 1403(E) dated 8th December, 2003.
- (lxxviii) S.O. 614(E) published in Gazette of India dated the 5th March, 2009 regarding acquisition of land for building (widening including construction of by passes or realignment, if any) maintenance, management and operation of National Highway No. 25 (Jhansi-Bhognipur Section) in the State of Uttar Pradesh.
- (lxxix) S.O. 615(E) published in Gazette of India dated the 5th March, 2009 regarding acquisition of land for building, maintenance, management and

- operation of Toll Plaza on National Highway No. 2 in the State of Uttar Pradesh.
- (lxxx) S.O. 907(E) published in Gazette of India dated the 2nd April, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 25 (Bhognipur-Bara Section) and National Highway No. 2 (Bhognipur-Bara Section) in the State of Uttar Pradesh.
- (lxxxi) S.O. 1131(E) published in Gazette of India dated the 1st May, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 25 in the State of Uttar Pradesh.
- (lxxxii) S.O. 1166(E) published in Gazette of India dated the 5th May, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 84 in the State of Uttar Pradesh.
- (Ixxxiii) S.O. 1280(E) published in Gazette of India dated the 20th May, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 24 (Hapur-Moradabad Section) in the State of Uttar Pradesh.
- (lxxxiv) S.O. 350(E) published in Gazette of India dated the 27th January, 2009 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 in the State of Haryana.
- (lxxxv) S.O. 945(E) published in Gazette of India dated the 9th April, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.
- (lxxxvi) S.O. 973(E) published in Gazette of India dated the 17th April, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.

- (lxxxvii) S.O. 1384(E) published in Gazette of India dated the 29th May, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (lxxxviii)S.O. 1434(E) published in Gazette of India dated the 10th June, 2009 containing corrigendum to the Notification No. S.O. 1709(E) dated the 5th October, 2006.
- (lxxxix) S.O. 1542(E) published in Gazette of India dated the 24th June, 2009 authorising chief Engineer Public Works (National Highways), Government of Himachal Pradesh to collect fees from the users of National Highway Section forming Kullu Bypass including bridges thereof on National Highway No. 21 in the State of Himachal Pradesh.
- (30) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (29) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha, that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 2009 passed by Lok Sabha on the 9th July, 2009.

5. Statement by Minister

The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution on behalf of the Minister of Agriculture and Minister of Consumer Affairs, Food & Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 43rd Report of the Standing Committee on Agriculture on Demands for Grants (2008-09), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.

6. Motion for election to the Indian Council of Agricultural Research Society

Prof. K.V. Thomas on behalf of Shri Sharad Pawar moved the following motion :-

"That in pursuance of sub-rule (vii) of rule 4 of the Rules of the Indian Council of Agricultural Research Society, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Indian Council of Agricultural Research Society for a term of three years, subject to the other provisions of the said Rules."

The motion was adopted.

7. Motion for election to the National Khadi and Village Industries Board

Shri Dinsha Patel moved the following motion :-

"That in pursuance of Section 10 of Khadi and Village Industries Commission Act, 1956 read with rules 15 and 17 of Khadi and Village Industries Commission Rules, 2006 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Khadi and Village Industries Board subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

8. Motion for election to the National Board for Micro, Small and Medium Enterprises

Shri Dinsha Patel moved the following motion :-

"That in pursuance of clause (d) of sub-section (3) of section 3 of the Micro, Small and Medium Enterprises Development Act, 2006, read with sub-rule (i) of rule 3 of the National Board for Micro, Small and Medium Enterprises Rules, 2006, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Board for Micro, Small and Medium Enterprises, for a period of two years, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

*12.07 P.M.

9. Submissions by Members

12.09 P.M.

(i) Regarding need to review by the Central Government of its decision to recover from the State of Orissa the funds released from NCCF for the flood victims.

Shri Arjun Charan Sethi made a submission regarding need to review by the Central Government of its decision to recover from the State of Orissa the funds released from NCCF for the flood victims.

Sarvashri Baijayant Panda, Pinaki Misra, Yashbant Narayan Singh Laguri and Dr. Prasanna Kumar Patasani associated.

Shri Pranab Mukherjee responded.

12.18 P.M.

(ii) Regarding need to allocate the full requirement of fertilizers to the state of Karnataka.

Shri D.V. Sadananda Gowda made a submission regarding need to allocate the full requirement of fertilizers to the state of Karnataka

Shri Ananth Kumar, Shri Pralhad Venkatesh Joshi and Shri Gowdar Mallikarjunappa Siddeswara associated.

Shri Srikanta Kumar Jena responded.

*From 12.07 P.M to 12.27 P.M., Members raised matters of urgent public importance.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Nirmal Khatri regarding need to provide adequate power supply to Rudauli Nagar in Faizabad Parliamentary Constituency, Uttar Pradesh.
- (2) Shri R. Sambasiva Rao regarding need to establish a Textile Park at Guntur in Andhra Pradesh.
- (3) Shri Adhir Ranjan Chowdhury regarding need to take steps to promote sericulture in Murshidabad district of West Bengal.
- (4) Shri G.S. Basavaraj regarding need to relax norms for purchase of Copra by NAFED in Karnataka.
- (5) Shri Gutha Sukender Reddy regarding need to set up a mega cluster for handloom sector in Nalgonda district, Andhra Pradesh.
- (6) Shri Virendra Kumar regarding need to take steps for inter-linking of Ken and Betwa rivers in Madhya Pradesh.
- (7) Shri Dushyant Singh regarding need to expedite the construction of Ramganjmandi-Bhopal via Jhalawar railway line.
- (8) Shri Virender Kashyap regarding need to extend the benefits of agricultural debt waiver scheme to farmers of Himachal Pradesh.
- (9) Dr. Rajan Susant regarding need to erect a 'National War Memorial' in New Delhi in honour of martyrs who laid down their lives for the country.
- (10) Shri Brijbhushan Sharan Singh regarding need to construct road bridges at Raunahi-Magrasi in district Faizabad & at Dhemwaghat in district Gonda, Uttar-Pradesh.
- (11) Shri Jagdish Singh Rana regarding need to expedite the construction of Railway Over-bridge No. 86B on Saharanpur-Ambala railway line in Uttar Pradesh.
- (12) Shri Jagdish Sharma regarding need to expedite the electrification works in Jahanabad, Arwal and Gaya districts of Bihar under Rajiv Gandhi Gramin Vidyutikaran Scheme.

- (13) Dr. Ratna De (Nag) regarding need to announce a financial package for the workers of DUNLOP factory in Hooghly, West Bengal facing joblessness due to its sick condition.
- (14) Shri E.G. Sugavanam regarding need to promote mango based industry in Krishnagiri district of Tamil Nadu.
- (15) Shri Jagada Nand Singh regarding need to give due share of water from Sone River to Bihar as per Bansagar Agreement.
- (16) Shri Prabodh Panda regarding need to start a new train 'Technology Express' from Howrah to Hijli in West Bengal.
- (17) Dr. Kirodi Lal Meena regarding need to take steps for inter-linking of rivers of Rajasthan to address the problem of water in eastern Rajasthan.

12.28 P.M.

11. (i) The Budget (General) – 2009-2010; and (ii) Demands for Excess Grants (General) – 2006-2007

Time Taken: 17 hrs. 12 mts.

Combined discussion on the following items of business taken up together, continued:-

- (i) The Budget (General) for 2009-2010.
- (ii) Demands for Excess Grants Nos. 16 and 22 in respect of Budget (General) for 2006-2007.

The following members took part in the combined debate :-

- 1 Mohammad Azharuddin (resumed his speech)
- 2* Shri Satpal Maharaj
- 3* Shri Arjun Ram Meghwal
- 4* Capt. (Retd.) Jainarayan Prasad Nishad
- 5* Dr. Thokchom Meinya
- 6* Shri Neeraj Shekhar
- 7 Shri Govind Prasad Mishra
- 8* Shri Anadrao Vithoba Adsul
- 9* Dr. Kirodilal Meena
- 10** Shri Nama Nageswara Rao
- 11 Shri Thol Thirumaavalavan
- 12** Shri P.L. Punia
- 13 Shri R. Thamaraiselvan
- 14* Shri Uday Pratap Singh
- 15 Shri Aruna Kumar Vundavalli
- 16* Smt. Jayshreeben Kanubhai Patel
- 17 Smt. Darshana Vikram Jardosh
- 18 Shri Prasanta Kumar Majumdar
- 19 Shri Bhudeo Choudhary
- 20 Shri Naveen Jindal
- 21* Shri P.K. Biju
- 22 Shri Haribhau Madhav Jawale
- 23 Shri P. Viswanathan
- 24 Shri Goraknath Pandey
- 25 Shri N. Peethambara Kurup
- 26 Shri Mirza Mehboob Beg
- 27** Shri Abdulrahman
- 28** Shri Narayan Singh Amlabe
- 29* Shri Jaqdambika Pal
- 30 Dr. Raghuvansh Prasad Singh
- 31* Shri Sonawane Pratap Narayanrao

^{*}Written speeches were laid on the Table.

^{**}They also laid some portions of their speeches on the Table.

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32
        Dr. G. Vivekanand
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- Shri Sanjay Singh Chauhan
- Dr. (Smt.) Botcha Jhansi Lakshmi 34*
- 35* Shri S.S. Ramasubbu
- 36* Shri P.T. Thomas
- 37* Shri K.P. Dhanapalan
- 38** Shri Tufani Saroi
- 39 Shri Kamal Kishor
- 40* Shri S.P.Y. Reddy
- 41* Shri Chandulal Chandu Bhaiya Sahu
- 42* Shri S.R. Jeyadurai
- 43* Shri Hansraj Gangaram Ahir
- 44* Shri Mithilesh Kumar
- 45* Dr. Vinay Kr. Pandey

Shri Pranab Mukherjee replied to the combined debate.

All the Demands for Excess Grants Nos. 16 and 22 (Both Revenue Account and Capital Account) in respect of Budget (General) for the amounts shown under column 3 of the printed list of Demands for Excess Grants (General) for 2006-2007 were voted in full.

12. **Government Bill – Introduced**

The Appropriation (No.2) Bill, 2009.

13. **Government Bill – Passed**

The Appropriation (No.2) Bill, 2009.

The motion for consideration moved by Shri Pranab Mukherjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

^{*}Written speeches were laid on the Table.

^{**}He also laid some portion of his speech on the Table.

4.06 P.M.

- 14. (i) Motion Negatived
 - (ii) Statutory Resolution Adopted
 - (iii) The Jharkhand Budget for 2009-10
 - (iv) Demands for Grants (Jharkhand) for 2009-10

Time Taken: 2 hrs. 13 mts.

The following items of business were taken up together :-

- (i) Motion for revocation of President's Rule in Jharkhand.
- (ii) Statutory Resolution for extension of President's Rule in Jharkhand.
- (iii) General Discussion on the Budget for the State of Jharkhand for 2009-10.
- (iv) Demands for Grants Nos. 1 to 4, 6 to 12, 15 to 33, 35 to 44 and 46 to 52 in respect of Budget (Jharkhand) for 2009-10.

Shri Arjun Munda moved the following motion: -

"That this House recommends to the President that the proclamation issued by her on the 19th January, 2009, under Article 356 of the Constitution in relation to the State of Jharkhand, be revoked.

Shri P. Chidambaram moved the following motion :-

"That this House approves the continuance in force of the Proclamation, dated the 19th January, 2009 in respect of the State of Jharkhand, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from the 19th July, 2009."

The following members took part in the combined debate :-

- 1. Shri Jagdambika Pal
- 2. Shri Basudeb Acharia
- 3. Shri Subodh Kant Sahay
- 4. Shri Bhartruhari Mahtab
- 5. Shri Mulayam Singh Yadav
- 6. Shri Lalu Prasad
- 7. Shri Babu Lal Marandi
- 8. Dr. M. Thambi Durai
- 9. Shri Narahari Mahato
- 10. Shri Prabodh Panda
- 11. Shri Sharief Ud Din Shariq
- 12. Shri Inder Singh Namdhari

Shri P. Chidambaram replied to the debate on the Statutory Resolution moved by him.

Shri Arjun Munda replied to the debate on the motion moved by him.

The motion moved by Shri Arjun Munda was put to vote and negatived.

The Statutory Resolution moved by Shri P. Chidambaram was put to vote and adopted.

Shri Namo Narain Meena replied to the discussion on the Jharkhand Budget for 2009-10.

The cut motion No. 3 moved by Shri Inder Singh Namdhari was put to vote and negatived.

All the Demands for Grants Nos. 1 to 4, 6 to 12, 15 to 33, 35 to 44 and 46 to 52 (Both Revenue Account and Capital Account) in respect of Budget (Jharkhand) for the State of Jharkhand for 2009-10 for the amounts shown under column 3 of printed List of Demands for Grants (Jharkhand) for 2009-2010, were voted in full.

15. Government Bill – Introduced

The Jharkhand Appropriation (No.2) Bill, 2009

16. Government Bill – Passed

The Jharkhand Appropriation (No.2) Bill, 2009

The motion for consideration moved by Shri Namo Narain Meena on behalf of Shri Pranab Mukherjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Namo Narain Meena.

The motion was adopted and the Bill was passed.

*6.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.19 P.M. to 6.47 P.M., Member raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, July 15, 2009/Asadha 24, 1931 (Saka)

No. 17

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161–162 were orally answered. Replies to Starred Ouestion Nos. 163–180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1460–1633 were laid on the Table.

(Due to interruption in the House, Lok Sabha adjourned at 11.10 A.M. and re-assembled at 11.30 A.M.)

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- *(1) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 2009-2010.

^{*}At 12.01 P.M.

- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for the year 2009-2010.
- (5) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2009-2010.
 - (ii) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2009-2010.
 - (iii) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 2009-2010.
 - (iv) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2009-2010.
 - (v) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy for the year 2009-2010.
- (6) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of section (3) of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2009 published in Notification No. G.S.R. 188(E) in Gazette of India dated the 24th March, 2009.
 - (ii) The Indian Police Service (Pay) Amendment Rules, 2009 published in Notification No. G.S.R. 189(E) in Gazette of India dated the 24th March, 2009.
 - (iii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2009 published in Notification No. G.S.R. 190(E) in Gazette of India dated the 24th March, 2009.
 - (iv) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2009 published in Notification No. G.S.R. 191(E) in Gazette of India dated the 24th March, 2009.
 - (v) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2009 published in Notification No. G.S.R. 192(E) in Gazette of India dated the 24th March, 2009.

- (vi) The Indian Forests Service (Fixation of Cadre Strength) Second Amendment Regulations, 2009 published in Notification No. G.S.R. 193(E) in Gazette of India dated the 24th March, 2009.
- (vii) The Indian Forest Service (Pay) Amendment Rules, 2009 published in Notification No. G.S.R. 194(E) in Gazette of India dated the 24th March, 2009.
- (viii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2009 published in Notification No. G.S.R. 230(E) in Gazette of India dated the 1st April, 2009.
- (ix) The Indian Police Service (Pay) Second Amendment Rules, 2009 published in Notification No. G.S.R. 231(E) in Gazette of India dated the 1st April, 2009.
- (x) The Indian Administrative Service (Pay) Amendment Rules, 2009 published in Notification No. G.S.R. 253(E) in Gazette of India dated the 15th April, 2009.
- (7) A copy of the Central Administrative Tribunal (Staff) (Conditions of Service) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 445 (E) in Gazette of India dated the 24th June, 2009 under sub-section (1) of section 37 of Administrative Tribunal Act, 1985.
- (8) A copy of the Outcome Budget (Hindi and English versions) of the Department of Space for the year 2009-2010.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 2009-2010.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2007-2008.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 12 and 13 of the Environment (Protection) Act, 1986:-

- (i) S.O. 1356(E) published in Gazette of India dated the 27th May, 2009 recognizing the laboratories, mentioned therein, as environmental laboratories and persons specified in the notification as Government analyst for the period from 27th May, 2009 to 26th May, 2014.
- (ii) S.O. 2728(E) published in Gazette of India dated the 25th November, 2008 recognizing the laboratories, mentioned therein, as environmental laboratories and persons specified in the notification as Government analyst for the period from 25th November, 2008 to 24th November, 2013.
- (iii) S.O. 1355(E) published in Gazette of India dated the 27th May, 2009 recognizing the laboratories, mentioned therein, as environmental laboratories and persons specified in the notification as Government analyst for the period from 27th May, 2009 to 26th May, 2014.
- (13) A copy of the Environment (Protection) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 97 (E) in Gazette of India dated the 18th February, 2009 under section 26 of the Environment (Protection) Act, 1986.
- (14) A copy each of the following Notifications (Hindi and English versions) issued under section 38 of the Biological Diversity Act, 2002:-
 - (i) S.O. 783 (E) published in Gazette of India dated the 19th March, 2009 notifying the species of plants and animals which are on the verge of extinction, mentioned therein, and prohibit and regulate the collection thereof subject to certain conditions in the State of Himachal Pradesh.
 - (ii) S.O.997(E) published in Gazette of India dated the 23rd April, 2009 notifying the species of plants and animals which are on the verge of extinction, mentioned therein, and prohibit and regulate the collection thereof subject to certain conditions in the State of Kerala.
 - (iii) S.O.998(E) published in Gazette of India dated the 23rd April, 2009 notifying the species of plants and animals which are on the verge of extinction, mentioned therein, and prohibit and regulate the collection thereof subject to certain conditions in the State of Uttar Pradesh.
 - (iv) S.O.999 (E) published in Gazette of India dated the 23rd April, 2009 notifying the species of plants and animals which are on the verge of

- extinction, mentioned therein, and prohibit and regulate the collection thereof subject to certain conditions in the State of Uttarakhand.
- (15) A copy of the Outcome Budget (Hindi and English versions) of the Planning Commission for the year 2009-2010.
- *(16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2009-2010.
- *(17) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of External Affairs for the year 2009-2010.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2007-2008.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homeopathy, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homeopathy, New Delhi, for the year 2007-2008.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2007-2008.

^{*}At 1.08 P.M.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

4. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 181st and 200th Reports of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2007-08 and 2008-09 respectively), pertaining to the Ministry of Earth Sciences.

12.02 P.M.

5. Motion for election to the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry

Shri Ghulam Nabi Azad moved the following motion:-

"That in pursuance of clause (k) of sub-section (1) of section 5 read with sub-section (2) of section 6 of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Jawaharlal Institute of Post-Graduate Medical Education and Research, subject to the other provisions of the said Act."

The motion was adopted.

*12.03 P.M.

6. Submission by Member

Regarding drought situation in the country

Shri Sharad Yadav made a submission regarding drought situation in the country.

The following members spoke on the subject:-

- 1. Shri Munde Gopinathrao Pandurang
- 2. Shri Mulayam Singh Yadav
- 3. Shri Dara Singh Chauhan
- 4. Shri T.K.S. Elangovan
- 5. Shri Basudeb Acharia
- 6. Shri Bhartruhari Mahtab
- 7. Shri Anant Gangaram Geete
- 8. Shri Sudip Bandyopadhyay
- 9. Dr. M. Thambidurai
- 10. Shri Gurudas Dasqupta
- 11. Shri Nama Nageswara Rao
- 12. Shri Lalu Prasad
- 13. Smt. Annu Tandon
- 14. Dr. Rattan Singh Ajnala

Sarvashri Ghanshyam Anuragi, R.K. Singh Patel, Ram Kishun, J.M. Aaron Rashid, Shailendra Kumar, Dr. Ram Chandra Dome and Dr. (Smt.) Jhansi Botcha Lakshmi, Smt. Sushmita Bauri and Smt. Jaya Prada Nahata associated.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.13 P.M.)

^{*}From 12.03 P.M. to 1.08 P.M., members raised matters of urgent public importance.

2.13 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ashok Argal regarding need to formulate a scheme for prevention of soil erosion caused by river Chambal.
- (2) Shri Ram Singh Kaswan regarding need to complete the gauge conversion of railway line between Ratangarh and Sardarsahar and construct a new railway line between Sardarsahar and Hanumangarh in Rajasthan.
- (3) Ms. Saroj Pandey regarding need to construct roads under Public-Private Partnership Scheme in Chhattisgarh.
- (4) Shri Anurag Singh Thakur regarding need to accord approval to the proposal of Government of Himachal Pradesh to levy tax on generation of power in the State.
- (5) Shri Akhilesh Yadav regarding need for six-laning of G.T. Road from Delhi to Kanpur.
- (6) Shri Gorakh Prasad Jaiswal regarding need to take steps to prevent the recurring floods caused by river Narayani in Deoria Parliamentary Constituency, Uttar Pradesh.
- (7) Shri Maheshwar Hazari regarding need to repair the dilapidated bridge at Pipraghat connecting Darbhanga and Khagaria districts of Bihar.
- (8) Shri M.B. Rajesh regarding need to extend all service benefits of Postal Department Employees to Gramin Dak Sevaks in the country.
- (9) Shri Rudramadhab Ray regarding need to allocate sufficient funds for Khurda-Bolangir railway line in Orissa.
- (10) Shri Bhausaheb Rajaram Wakchaure regarding need to run daily superfast train between Delhi & Manmad/Kopargaon in Maharashtra and provide better civic amenities at Shirdi for pilgrims.
- (11) Shri C. Sivasami regarding need for modernization of Tiruppur Railway Station in Tamil Nadu.

- (12) Ms. Supriya Sule regarding need to provide additional funds under Coastal Security System to the Government of Maharashtra.
- (13) Shri Shetty Raju alias Devappa Anna regarding need to review the Statutory Minimum Price of Sugarcane.

2.13 P.M.

8. Motion regarding Suspension of Rule 331G

Time taken: 5 hrs. 12 mts.

Shri Pawan Kumar Bansal moved the following motion :-

"That the Rule 331G of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion and voting on the Demands for Grants (General) for 2009-2010 be suspended."

The motion was adopted.

9. Observation by the Hon'ble Deputy Speaker

The Hon'ble Deputy Speaker made the following observation :-

"Hon'ble Members, although Rule 331G of the Rules of Procedure has been suspended to enable the House to pass the Demands for Grants without the same being referred to the concerned Departmentally Related Standing Committees, the Demands would, however, stand referred to the Standing Committees, after they have been constituted, for examination and report to the House."

10. The Budget (General) – 2009-2010 – Demands for Grants

The Hon'ble Deputy Speaker further made the following observation:-

"The House will now take up discussion and voting on Demand Nos. 57 and 58 relating to the Ministry of Human Resource Development.

Hon'ble members present in the House whose cut motions to the Demands for Grants relating to Ministry of Human Resource Development have been circulated, may if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial number of the cut motions they would like to move. Only those cut motions in respect of which intimation is received at the Table will be treated as moved."

Demands for Grants Nos. 57 and 58 under the control of Ministry of Human Resource Development for 2009-10

Discussion on the Demands for Grants Nos. 57 and 58 under the control of the Ministry of Human Resource Development for 2009-10 commenced.

The following members took part in the debate :-

1 2 3 4 5 6	Dr. Murli Manohar Joshi Shri V. Kishore Chandra S. Deo
3	Shri Shailendra Kumar
4	Shri P.K. Biju
5	Shri Bhartruhari Mahtab
7	Smt. Meena Singh
8	Shri Sivaji Adhalrao Patil
9	Smt. Supriya Sule
10	Smt. Sumitra Mahajan Km. Meenakshi Natrajan
10	Smt. Paramjit Kaur Gulshan
12	Dr. P. Venugopal
13	Shri Goraknath Pandey
14	Shri Prabodh Panda
15	Shri Jagada Nand Singh
16	Smt. Priya Sunil Dutt
17	Shri E.T. Muhammed Basheer
18*	Shri J.M. Rashid Aaron
19	Shri Sharief Ud Din Shariq
20	Shri Asaduddin Owaisi
21*	Shri Anto Punnathaniyil Antony
22	Shri Prasanta Kumar Majumdar
23	Shri Narahari Mahato
24*	Shri S.K. Bwiswmuthiary
25**	Shri Mithlesh Kumar
26	Shri Dinesh Chandra Yadav
27**	Shri Hansraj Gangaramji Ahir
28	Shri Vijay Bahadur Singh
29**	Dr. Kirit Premjibhai Solanki
30**	Shri Arjun Ram Meghwal

Shri Kapil Sibal replied to the debate.

^{*}They also laid some portions of their speeches on the Table.

^{**}Written speeches were laid on the Table.

The Demands for Grants Nos. 57 and 58 (both Revenue Account and Capital Account) relating to the Ministry of Human Resource Development for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2009-2010 were voted in full.

*7.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 7.25 P.M. to 7.58 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, July 16, 2009/Asadha 25, 1931 (Saka)

No. 18

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Question could not be called for oral answer. Starred Question Nos. 181–200 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 1634–1800 will be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 11.15 A.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 11.16 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Notaries (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 114(E) in Gazette of India dated the 24th February, 2009 under sub-section (3) of Section 15 of the Notaries Act, 1952.
- (2) A copy each of the following Reports of the Law Commission (Hindi and English versions):-
 - (i) Report No. 210 Humanization and Decriminalization of Attempt to Suicide October, 2008.

- (ii) Report No. 211 Laws on Registration of Marriage and Divorce-A Proposal for Consolidation and Reform October, 2008.
- (iii) Report No. 212 Laws of Civil Marriages in India-A proposal to Resolve Certain Conflicts October, 2008.
- (iv) Report No. 213 Fast Track Magisterial Courts for Dishonoured Cheque Cases November, 2008.
- (v) Report No. 214 Proposal for Reconsideration of Judges cases I, II and III-S. P. Gupta Vs UOI reported in AIR 1982 SC 149, Supreme Court Advocates on Record Association Vs UOI reported in 199(4) SCC 441 and Special Reference 1 of 1998 reported in 1998 (7) SCC 739 - November, 2008.
- (vi) Report No. 215 L. Chandra Kumar be revisited by Larger Bench of Supreme Court December, 2008.
- (vii) Report No. 216 Non-feasibility of introduction of Hindi as compulsory language in the Supreme Court of India December, 2008.
- (viii) Report No. 217 Irretrievable Breakdown of Marriage-Another Ground for Divorce March, 2009.
- (ix) Report No. 218 Need to accede to the Hague Convention on the Civil Aspects of International Child Abduction (1980) March, 2009.
- (x) Report No. 219 Need for Family Law Legislations for Non-resident Indians March, 2009.
- (xi) Report No. 220 Need to fix Maximum Chargeable Court-fees in Subordinate Civil Courts March, 2009.
- (xii) Report No. 221 Need for Speedy Justice-Some Suggestions April, 2009.
- (xiii) Report No. 222 Need for Justice-dispensation through ADR etc. April, 2009.
- (xiv) Report No. 223 Need for Ameliorating the lot of the Have-nots-Supreme Court's Judgements April, 2009.
- (3) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Aviation Company of India Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the National Aviation Company of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2009-2010.
- (6) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2009-2010.
- (7) A copy of the 52nd Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956 for the year ended 31st March, 2008 under Section 638 of the Companies Act, 1956.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 642 of the Companies Act, 1956:-
 - (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2009 published in Notification No. G.S.R. 183(E) in Gazette of India dated the 20th March, 2009.
 - (ii) The Companies (Accounting Standards) Amendment Rules, 2009 published in Notification No. G.S.R. 225(E) in Gazette of India dated the 31st March, 2009.
 - (iii) The Companies (Issue of Indian Depository Receipts) (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 251(E) in Gazette of India dated the 15th April, 2009.
 - (iv) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 257(E) in Gazette of India dated the 17th April, 2009.

- (v) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 2009 published in Notification No. G.S.R. 284(E) in Gazette of India dated the 24th April, 2009.
- (10) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 1 of the Limited Liability Partnership Act, 2008:-
 - (i) S.O. 891(E) published in Gazette of India dated the 31st March, 2009 appointing the 31st day of March, 2009 as the date on which the sections, mentioned therein, of the Limited Liability Partnership Act, 2008 shall come into force.
 - (ii) S.O. 1323(E) published in Gazette of India dated the 22nd May, 2009 appointing the 31st day of May, 2009 as the date on which the sections 55 to 58, the Second Schedule, the Third Schedule and the Fourth Schedule of the Limited Liability Partnership Act, 2008 shall come into force.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under sub-sections (1) and (2) of Section 79 of the Limited Liability Partnership Act, 2008:-
 - (i) The Limited Liability Partnership Rules, 2009 published in Notification No. G.S.R. 229(E) in Gazette of India dated the 1st April, 2009.
 - (ii) The Limited Liability Partnership (Amendment) Rules, 2009 published in Notification No. G.S.R. 385(E) in Gazette of India dated the 4th June, 2009.
- (12) A copy of the Notification No. G.S.R. 386(E) (Hindi and English versions) published in Gazette of India dated the 4th June, 2009 making certain alterations in the Second Schedule, the Third Schedule and the Fourth Schedule to the Limited Liability Partnership Act, 2008 issued under sub-section (1) of Section 78 of the said Act.
- (13) A copy of the Notification No. S.O. 1324(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 2009 appointing the 31st May of 2009 as the date on which Rules 32 and 33 and Rules 38 to 40 of the Limited Liability Partnership Rules, 2009 shall come into force issued under sub-rule (2) of Rule 1 of the Limited Liability Partnership (Amendment) Rules, 2009.
- (14) A copy of the Notification No. G.S.R. 226(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 2009 making certain amendments in

the Schedule VI of the Companies Act, 1956 issued under sub-section (1) of the said Act.

- (15) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 63 of the Competition Act, 2002:-
 - (i) The Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-General other officers and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) Rules, 2009 published in Notification No. G.S.R. 338(E) in Gazette of India dated the 15th May, 2009.
 - (ii) The Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-General other officers and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) Amendment Rules, 2009 published in Notification No. G.S.R. 439(E) in Gazette of India dated the 23rd June, 2009.
- (16) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 2009-2010.
- (17) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2009-2010.
- (18) A copy of the Outcome Budget (Hindi and English versions) of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2009-2010.
- (19) A copy of the Outcome Budget (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2009-2010.
- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India Limited and the Ministry of Railways for the year 2009-2010.
- (21) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Textile Corporation Limited and the Ministry of Textiles for the year 2009-2010.

- (22) A copy of the Memorandum of Understanding (Hindi and English versions) between the British India Corporation Limited and the Ministry of Textiles for the year 2009-2010.
- (23) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
 - (ii) Memorandum of Understanding between the Biecco Lawrie Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
 - (iii) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
 - (iv) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
 - (v) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
 - (vi) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
 - (vii) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
 - (viii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
- (24) A copy of the Notification No. S.O.2832(E) (Hindi and English versions) published in Gazette of India dated the 2nd December, 2008 containing corrigendum to the Notification No. S.O. 1110(E) dated the 8th May, 2008 issued under Petroleum and Natural Gas Regulatory Board Act, 2006.
- (25) A copy of the Notification No. S.O. 586(E) (Hindi and English versions) published in Gazette of India dated the 2nd March, 2009 appointing Company Secretary of Balmer

Lawrie and Company Limited to be the Estate Officer of the Company, issued under section 3 of the Public Premises (Eviction of Unauthorized Occupants Act), 1971.

- (26) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2009-2010.
- (27) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
 - (ii) Memorandum of Understanding between the NEPA Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
 - (iii) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
 - (iv) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
 - (v) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
 - (vi) Memorandum of Understanding between the Hindustan Photo Films Manufacturing Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
 - (vii) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
 - (viii) Memorandum of Understanding between the Tyre Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

- (ix) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
- (x) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
- (xi) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
- (xii) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
- (xiii) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
- (xiv) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha, that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 2009 passed by Lok Sabha on the 14th July, 2009.

2.00 P.M.

4. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to take effective steps to mitigate the impact of global warming.
- (2) Shri Ninong Ering regarding need to check the ill-effects of genetically modified foodgrains and vegetables produced in the country.
- (3) Shri K.C. Venugopal regarding need to extend education loans on easy interest rates to students of Kerala pursuing various courses outside the state.
- (4) Shri P.T. Thomas regarding need to expedite the construction of bypasses in Idukki Parliamentary Constituency in Kerala.
- (5) Shri Rakesh Singh regarding need to evolve a mechanism to ensure reasonable returns to farmers for their agricultural produces.
- (6) Shri Ravindra Kumar Pandey regarding need to set up a hydro-electric project on Konar Dam in Bokaro, Jharkhand.
- (7) Dr. Bhola Singh regarding drought situation in Nawada District of Bihar.
- (8) Shri Yogi Adityanath regarding need to upgrade B.R.D. Medical College in Gorakhpur, Uttar Pradesh on the lines of All India Institute of Medical Sciences.
- (9) Shri Syed Shahnawaz Hussain regarding need to check the pollution caused by the presence of arsenic in river Ganges in Bhagalpur Parliamentary Constituency, Bihar.
- (10) Shri A.K.S. Vijayan regarding need to provide financial assistance for establishment of Financial Services Cluster in Tamil Nadu.
- (11) Shri Gajanan D. Babar regarding need to increase the M.P's quota for admission in Kendriya Vidyalayas.

5r. Report of the Business Advisory Committee

Shri Pawan Kumar Bansal presented the Third Report of the Business Advisory Committee.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

2.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th July, 2009)

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, July 17, 2009/Asadha 26, 1931 (Saka)

No. 19

11.00 A.M.

1. Starred Questions

Starred Question Nos. 201-204 were orally answered. Replies to Starred Question Nos. 205-220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1801 – 1987 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. PA 17 of 2008) Public Sector Undertakings Implementation of Phase I of Delhi Mass Rapid Transit System by Delhi Metro Rail Corporation Limited- (Performance Audit) for the year ended March, 2007 under article 151(1) of the Constitution.
- (2) A copy of the Outcome Budget (Hindi and English versions) of the Department of Rural Development, Ministry of Rural Development for the year 2009-2010.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Department of Drinking Water Supply, Ministry of Rural Development for the year 2009-2010.

- (4) A copy of the Outcome Budget (Hindi and English versions) of the Department of Land Resources, Ministry of Rural Development for the year 2009-2010.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2009-2010.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2007-2008.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Women and Child Development for the year 2009-2010.
- (9) A copy each of the following Notification (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
 - (i) The Foreign Exchange Management (Borrowing or Lending in foreign Exchange) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 61(E) in Gazette of India dated the 30th January, 2009.
 - (ii) The Foreign Exchange Management (Borrowing and Lending in Rupees)
 (Amendment) Regulations, 2009 published in Notification No. G.S.R.
 107(E) in Gazette of India dated the 20th February, 2009.
 - (iii) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 108(E) in Gazette of India dated the 20th February, 2009.
 - (iv) The Foreign Exchange Management (Acquisition and Transfer of Immovable Property in India) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 299(E) in Gazette of India dated the 1st May, 2009.
 - (v) The Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 300(E) in Gazette of India dated the 1st May, 2009.

- (vi) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Second Amendment) Regulations, 2009 published in Notification No. G.S.R. 301(E) in Gazette of India dated the 1st May, 2009.
- (vii) The Foreign Exchange Management (Current Account Transactions) (Amendment) Rules, 2009 published in Notification No. G.S.R. 349(E) in Gazette of India dated the 22nd May, 2009.
- (viii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 440(E) in Gazette of India dated the 23rd June, 2009.
- (ix) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Third Amendment) Regulations, 2009 published in Notification No. G.S.R. 441(E) in Gazette of India dated the 23rd June, 2009.
- (x) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 442(E) in Gazette of India dated the 23rd June, 2009.
- (10) A copy of the Securities and Exchange Board of India (Payment of Fees) (Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2009-10/11/167759 in Gazette of India dated the 29th June, 2009 under Section 31 of the Securities and Exchange Board of India Act, 1992.
- (11) A copy of the Notification No. S.O. 1580(E) (Hindi and English versions) published in Gazette of India dated the 30th June, 2009 regarding amalgamation of the Jammu Rural Bank and Kamraj Rural Bank in the State of Jammu and Kashmir sponsored by Jammu and Kashmir Bank Limited under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976.
- (12) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-
 - (i) The Debts Recovery Tribunal-III, Chennai (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2009 published in Notification No. G.S.R. 404(E) in Gazette of India dated the 12th June, 2009.
 - (ii) The Debts Recovery Tribunal-II, Ahmedabad (Group 'C' and 'D' posts)
 (Non-Gazetted) Recruitment Rules, 2009 published in Notification No.
 G.S.R. 405(E) in Gazette of India dated the 12th June, 2009.

- (iii) The Debts Recovery Tribunal-II, Chandigarh (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2009 published in Notification No. G.S.R. 406(E) in Gazette of India dated the 12th June, 2009.
- (iv) The Debts Recovery Tribunal, Madurai (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2009 published in Notification No. G.S.R. 407(E) in Gazette of India dated the 12th June, 2009.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R. 432(E) published in Gazette of India dated the 19th June, 2009 together with an explanatory memorandum making certain amendments in the two notifications, mentioned therein.
 - (ii) G.S.R. 433(E) published in Gazette of India dated the 19th June, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus. dated the 15th January, 2008.
 - (iii) G.S.R. 484(E) published in Gazette of India dated the 7th July, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.
 - (iv) G.S.R. 485(E) published in Gazette of India dated the 7th July, 2009 together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.
 - (v) G.S.R. 486(E) published in Gazette of India dated the 7th July, 2009 together with an explanatory memorandum seeking to reintroduce exemption from additional duty of customs on parts, components and accessories of mobile handsets including cellular phones up to 6th July, 2010.
 - (vi) G.S.R. 487(E) published in Gazette of India dated the 7th July, 2009 together with an explanatory memorandum seeking to provide exemption to packaged software or canned software, from so much of the additional duty leviable thereon.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) The CENVAT Credit (Amendment) Rules, 2009 published in Notification No. G.S.R. 481(E) in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum.

- (ii) The Central Excise (Amendment) Rules, 2009 published in Notification No. G.S.R. 482(E) in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum.
- (iii) G.S.R. 483(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-C.E. (N.T.) dated the 24th December, 2008.
- (iv) G.S.R. 465(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the two notifications, mentioned therein.
- (v) G.S.R. 466(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 28/2002-C.E. dated the 13th May, 2002.
- (vi) G.S.R. 467(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-C.E. dated the 1st March, 2003.
- (vii) G.S.R. 468(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-C.E. dated the 31st March, 2003.
- (viii) G.S.R. 469(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 29/2004-C.E. dated the 9th July, 2004.
- (ix) G.S.R. 470(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 30/2004-C.E. dated the 9th July, 2004.
- (x) G.S.R. 471(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-C.E. dated the 1st March, 2006.
- (xi) G.S.R. 472(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-C.E. dated the 1st March, 2006.
- (xii) G.S.R. 473(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-C.E. dated the 1st March, 2006.

- (xiii) G.S.R. 474(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-C.E. dated the 1st March, 2006.
- (xiv) G.S.R. 475(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 10/2006-C.E. dated the 1st March, 2006.
- (xv) G.S.R. 476(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 23/2006-C.E. dated the 1st March, 2006.
- (xvi) G.S.R. 477(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 2/2008-C.E. dated the 1st March, 2008.
- (xvii) G.S.R. 478(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 59/2008-C.E. dated the 7th December, 2008.
- (xviii) G.S.R. 479(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to exempt Bio-diesel from additional duty of excise.
- (xix) G.S.R. 480(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to exempt packaged software or canned software, falling under Chapter 85 of the First Schedule to the Central Excise Tariff Act, 1985.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R. 455(E) published in Gazette of India dated the 30th June, 2009, together with an explanatory memorandum seeking to impose final safeguard duty on imports of Phthalic anhydride at the rates, mentioned therein.
 - (ii) G.S.R. 456(E) published in Gazette of India dated the 30th June, 2009, together with an explanatory memorandum rescinding Notification No. 9/2009-Cus. dated the 29th January, 2009.
 - (iii) G.S.R. 434(E) published in Gazette of India dated the 19th June, 2009, together with an explanatory memorandum seeking to impose definitive safeguard duty on the products, mentioned therein at

- specified rates, when imported into India from the People's Republic of China.
- (iv) G.S.R. 435(E) published in Gazette of India dated the 19th June, 2009, together with an explanatory memorandum seeking to rescinding Notification No. 26/2009-Cus. dated the 23rd March, 2009.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
 - (i) G.S.R. 488(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to amend subclause (zzze) of clause (105) of Section 65 of the Finance Act to exempt the taxable service provided to the Federation of India Export Organizations and specified Export Promotion Councils, on the membership or any other fee collected by them.
 - (ii) G.S.R. 489(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to supersede Notification No. 41/2007-ST dated 06.10.2007, and a revised refund scheme is being brought into effect so as to bring simplification and facilitation of refunds.
 - (iii) G.S.R. 490(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to exempt two taxable services, namely, 'transport of goods by road' and 'commission paid to foreign agents' from the levy of service tax, if the exporter is liable to pay service tax on reverse charge basis.
 - (iv) G.S.R. 491(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to to amend subclauses (zm) or (zzk) of clause (105) of Section 65 of the Finance Act to exempt the taxable service provided to a Scheduled bank, by any other Scheduled bank, in relation to inter-bank purchase and sale of foreign currency.
 - (v) G.S.R. 492(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to amend subclauses (zn) of clause (105) of Section 65 of the Finance Act to exempt the taxable service provided to inter-state or intra-state transportation

- of passengers, in a vehicle bearing 'contract carriage permit', with specified conditions.
- (vi) G.S.R. 493(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to amend Notification No. 1/2002-Service Tax, dated the 1st March, 2002.
- (vii) G.S.R. 494(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to amend rule 2, for clause (e) of the Taxation of Services (Provided from outside India and Received in India) Rules, 2006.
- (viii) G.S.R. 495(E) published in Gazette of India dated the 7th July, 2009, together with an explanatory memorandum seeking to amend subrule(1), for the explanation in rule 3 of the Works Contract (Composition Scheme for Payment of Service Tax) Rules, 2007 to allow the benefit of optional composition scheme, only for such works contracts, where the entire value of goods and services is declared.
- (17) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2009-2010.
- (18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Satluj Jal Vidyut Nigam Limited and the Ministry of Power for the year 2009-2010.
- (19) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Power for the year 2009-2010.
- (20) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2006-2007.
 - (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2006-2007.
 - (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati,

- for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2006-2007.
 - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2009-2010.

12.04 P.M.

4. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 20th July, 2009.

12.08 P.M.

5. Calling Attention

Shri Yogi Adityanath called the attention of the Minister of Environment and Forests to the need to check pollution in rivers and lakes in the country.

The Minister of Environment and Forests made a statement in regard thereto.

12.34 P.M.

6. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on 16th July, 2009."

The motion was adopted.

7. Submissions by Members

(i) Regarding talks between the Prime Ministers of India and Pakistan

Smt. Sushma Swaraj made submission regarding talks between the Prime Ministers of India and Pakistan in Egypt.

Shri Pawan Kumar Bansal responded.

12.45 P.M.

(ii) Regarding need to provide central assistance to the people affected by heavy rains and landslides in northern districts of Kerala.

Shri K.C. Venugopal made a submission regarding need to provide central assistance to the people affected by heavy rains and landslides in northern districts of Kerala.

Sarvashri E.T. Mohammed Basheer, P.T. Thomas, Jose K. Mani, K.P. Dhanapalan and M.B. Rajesh associated.

Shri Sharad Pawar responded.

(The House adjourned at 1.00 P.M. and re-assembled at 2.03 P.M.)

^{*}From 12.36 P.M. to 1.00 P.M., members raised matters of urgent public importance.

2.03 P.M.

8. The Budget (General) – 2009-2010 – Demands for Grants

Time Allotted: 4 hrs. Time Taken: 1 hr. 17 mts. Balance: 2 hrs. 43 mts.

The following items of business were taken up together:-

- (i) Discussion on Demands for Grants Nos. 1-3 under the control of the Ministry of Agriculture
- (ii) Discussion on Demands for Grants Nos. 16 and 17 under the control of the Ministry of Consumer Affairs, Food and Public Distribution

5 cut motions (Nos. 70, 71, 77, 84 and 85) were moved in respect of Ministry of Agriculture.

The following members took part in the combined debate :-

- 1. Shri Rajnath Singh
- 2. Shri Jaqdambika Pal

The discussion was not concluded.

3.16 P.M.

9. Statement by Prime Minister

The Prime Minister made a Statement regarding his recent visits to Italy, France and Egypt.

3.30 P.M.

10. Private Members' Bills – Introduced

- (1) The Ban on Cow Slaughter Bill, 2009 by Shri Yogi Adityanath.
- (2) The Constitution (Amendment) Bill, 2009 (Omission of article 44, etc.) by Shri Yoqi Adityanath.
- (3) The Freedom Fighters and their Families (Welfare) Bill, 2009 by Shri J.P. Agarwal.
- (4) The Compulsory Voting Bill, 2009 by Shri J.P. Agarwal.

- (5) The Free and Compulsory Education Bill, 2009 by Shri J.P. Agarwal.
- (6) The Destitute Women and Widows Welfare Bill, 2009 by Shri J.P. Agarwal.
- (7) The Agricultural Workers (Employment, Conditions of Service and Welfare) Bill, 2009 by Shri Adhir Ranjan Chowdhury.
- (8) The Prevention of Female Infanticide Bill, 2009 by Shri Adhir Ranjan Chowdhury.

3.35 P.M.

11. Private Member's Bill – Under consideration

The Underdeveloped and Backward Areas and Regions (Special Provisions for Accelerated Development) Bill, 2009 by Shri Baijayant Panda.

Discussion on the motion for consideration of the Bill moved by Shri Baijayant Panda, commenced:-

The following members took part in the debate:-

- 1. Shri Hukamdeo Narayan Yadav
- 2. Dr. Vinay Kumar Pandey
- 3. Shri Prem Das Rai
- 4. Shri Bhakta Charan Das
- 5. Shri Pinaki Misra
- 6. Ch. Lal Singh
- 7. Shri Bhartruhari Mahtab (speech unfinished)

The discussion was not concluded.

*6.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.02 P.M. to 6.14 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, July 20, 2009/Asadha 29, 1931 (Saka)

No. 20

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221 - 223 were orally answered. Replies to Starred Question Nos. 224 - 240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1988 – 2194 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R. 75(E) published in Gazette of India dated the 5th February, 2009 approving the New Mangalore Port Trusts Employee's (Recruitment, Seniority and Promotion) Amendment Regulations, 2008.
 - (ii) G.S.R. 76(E) published in Gazette of India dated the 5th February, 2009 approving the New Mangalore Port Trusts (Allotment of Residences) Amendment Regulations, 2008.

- (iii) G.S.R. 77(E) published in Gazette of India dated the 6th February, 2009 approving the New Mangalore Port Trusts Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2009.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Shipping for the year 2009-2010.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India (including its Export Inspection Agencies), New Delhi, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council of India (including its Export Inspection Agencies), New Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India (including its Export Inspection Agencies), New Delhi, for the year 2007-2008.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Special Economic Zones (Second Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 1293(E) in Gazette of India dated the 20th May, 2009 under sub-section (3) of Section 55 of the Special Economic Zone Act, 2005, together with Statement of Objects and Reasons and explanatory note.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2007-2008 together with Audit Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2007-2008, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2007-2008.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2007-2008, together with Audit report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2007-2008.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2006-2007.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year

2007-2008.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2007-2008 together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2005-2007.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2005-2007.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2007-2008.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2007-2008.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the years 2006-2007 and 2007-2008, together with Audit Report thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of

- the working of the Indian Institute of Management, Lucknow, for the year 2007-2008.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2007-2008.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2007-2008.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2007-2008.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2007-2008, together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2007-2008, together with Audit Report thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (State Mission Authority), Nagaland, for the year 2007-2008.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (State Mission

- Authority), Nagaland, for the year 2007-2008.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (State Mission Authority), Meghalaya, for the year 2007-2008.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (State Mission Authority), Meghalaya, for the year 2007-2008.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2007-2008, together with Audit Report thereon.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Ministry of Human Resource Development for the year 2008-2009.
- (40) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Ministry of Human Resource Development for the year 2009-2010.
- (41) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Audited Accounts of the Mizoram University for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.
- (42) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Allahabad University for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.
- (43) A copy of the University Grants Commission (Inspection of Universities) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 240(E) in Gazette

of India dated the 6th April, 2009 under Section 28 of the University Grants Commission Act, 1956.

- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2007-2008.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
 - (i) The Standards of Quality of Service (Broadcasting and Cable Services) (Cable Television-Non-CAS Areas) Regulations, 2009 published in Notification No. F. No. 16-3/2009-B&CS in Gazette of India dated the 24th February, 2009.
 - (ii) The Telecommunication Interconnection Usage Charges (Tenth Amendment) Regulations, 2009 published in Notification No. F. No. 409-12/2008-FN in Gazette of India dated the 12th March, 2009.
 - (iii) The Direct to Home Broadcasting Services (Standards of Quality of Service and Redressal of Grievances) (Amendment) Regulations, 2009 published in Notification No. F. No. 16-2/2009-B&CS in Gazette of India dated the 12th March, 2009.
 - (iv) The Telecommunication (Broadcasting and Cable Services)
 Interconnection (Fifth Amendment) Regulations, 2009 published in
 Notification No. F. No. 3-21/2009-B&CS in Gazette of India dated the 17th
 March, 2009.
 - (v) The Register of Interconnect Agreements (Broadcasting and Cable Services) (Fourth Amendment) Regulations, 2009 published in Notification No. F. No. 6-4/2009-B&CS in Gazette of India dated the 18th March, 2009.

- (vi) The Telecom Regulatory Authority of India (Officers and Staff Appointment) (Eighth Amendment) Regulations, 2009 published in Notification No. F. No. 5-2/2005-A&P in Gazette of India dated the 23rd March, 2009.
- (vii) The Standards of Quality of Service of Basic Telephone Service (wireline) and Cellular Mobile Telephone Service Regulations, 2009 published in Notification No. F. No. 305-25/2008-QoS in Gazette of India dated the 23rd March, 2009.
- (47) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2007-2008.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2007-2008.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 37 of the Apprentices Act, 1961:-
 - (i) S.O. 1406(E) published in Gazette of India dated the 4th June, 2009 specifying the subjects, mentioned therein, in technology as designated trades for the purposes of the Apprentices Act, 1961.
 - (ii) The Apprenticeship (Amendment) Rules, 2009 published in Notification No. G.S.R. 388(E) published in Gazette of India dated the 4th June, 2009.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2007-2008.

- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2006-2007.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) A copy of the Outcome Budget (Hindi and English versions) of the Department of Information Technology, Ministry of Communications and Information Technology for the year 2009-2010.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha, that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jharkhand Appropriation (No. 2) Bill, 2009, passed by Lok Sabha on the 14th July, 2009.

*12.02 P.M.

5. Submission by Members

12.06 P.M.

Regarding reported death caused by firing during Army recruitment rally in Chandoli district of Uttar Pradesh.

The following members made submission regarding reported death caused by firing during Army recruitment rally in Chandoli district of Uttar Pradesh:-

- 1. Shri Ram Kishun
- 2. Dr. Murli Manohar Joshi
- 3. Shri Jaqdambika Pal

Shri A.K. Antony responded.

12.19 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Ch. Lal Singh regarding need to address the problems faced by people in Udhampur Parliamentary Constituency, due to fencing near international border.
- (2) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to release funds to address the problems of farmers of Andhra Pradesh growing oil palm.
- (3) Shri Kodikunnil Suresh regarding need to allocate funds for protection of Sasthankota Lake in Kollam district of Kerala.
- (4) Shri Nirmal Khatri regarding need to implement railway projects for the better rail connectivity of Faizabad district in Uttar Pradesh.
- (5) Shri Jagdambika Pal regarding need to re-open the closed Fertilizer Factory in Gorakhpur to overcome the shortage of fertilizers in Western Uttar Pradesh.
- (6) Shri M. Krishnaswamy regarding need to construct a ropeway in Senji Hills, a famous tourist attraction in Tamil Nadu.

^{*}From 12.02 P.M. to 12.18 P.M., members raised matters of urgent public importance.

- (7) Shri R. Sambasiva Rao regarding need to establish a Cluster-cum-Handloom Park at Mangalagiri, Guntur district, Andhra Pradesh.
- (8) Shri Yogi Adityanath regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
- (9) Shri Lalubhai Patel regarding need to take steps to rescue fishermen from Daman & Diu languishing in Pakistani Jails.
- (10) Shri Nishikant Dubey regarding need to declare 'Shravani Mela' of Bihar & Jharkhand as a national event.
- (11) Shri Shripad Yesso Naik regarding need to give approval for the construction of Mopa Airport in Goa.
- (12) Shri Ram Kishun regarding need to construct an overbridge on N.H.2 at Chakiya Mugalsarai in Chandauli district of Uttar Pradesh.
- (13) Shri Gorakh Prasad Jaiswal regarding need to augment rail services in Deoria Parliamentary Constituency, Uttar Pradesh.
- (14) Shri Kaushalendra Kumar regarding need to undertake repair work of N.H. 82 between Barbigha and Sarmera in Nalanda Parliamentary Constituency, Bihar.
- (15) Shri A.K.S. Vijayan regarding need to include Tamil language as a medium of education under Sarva Shiksha Abhiyan.
- (16) Shri M.B. Rajesh regarding need to retain the status of Indian Telephone Industries Limited, Palakkad as a Central PSU.
- (17) Shri Yashbant Narayan Singh Laguri regarding need to upgrade N.H. 75 & N.H. 215 passing through Keonjhar Parliamentary Constituency, Orissa as per the specified norms.
- (18) Shri Devendra Nagpal regarding need to develop 'Garhganga' a pilgrimage site in Western Uttar Pradesh.
- (19) Shri Prabodh Panda regarding need to start operation of civil aircrafts from Kalaikunda Airbase in West Bengal.
- (20) Dr. Kirodi Lal Meena regarding need to enhance the limit fixed on number of B.P.L. families in Rajasthan.

12.19 P.M.

7. The Budget (General) – 2009-2010 – Demands for Grants

Time Taken: 8 hrs. 33 mts.

The following items of business were taken up together:-

- (i) Further Discussion on Demands for Grants Nos. 1 to 3 under the control of the Ministry of Agriculture and cut motions thereto moved on the 17th July, 2009, continued.
- (ii) Further Discussion on Demands for Grants Nos. 16 and 17 under the control of the Ministry of Consumer Affairs, Food and Public Distribution

The following members took part in the combined debate :-

- 1 Shri Jagdambika Pal (resumed his speech)
- 2 Kunwar Rewati Raman Singh
- 3* Shri Vijay Bahadur Singh
- 4 Shri Rajiv Ranjan 'Lalan' Singh
- 5** Dr. Tarun Mandal
- 6** Shri Dudhgaonkar Ganeshrao Nagorao
- 7** Dr. (Prof.) Prasanna Kumar Patasani
- 8 Shri Adhi Sankar
- 9 Shri Sakti Mohan Malik
- 10 Shri Bhartruhari Mahtab
- 11** Shri P.L. Punia
- 12 Shri H.D. Kumaraswamy
- 13** Shri Dushyant Singh
- 14* Shri M. Anandan
- 15 Dr. Bhola Singh
- 16* Dr. (Smt.) Jhansi Botcha Lakshmi
- 17 Shri Prabodh Panda
- 18* Shri Uma Shanker Singh

^{*}They also laid some portions of their speeches on the Table.

^{**}Written speeches were laid on the Table.

19	Shri K.P. Dhanapalan
20	Shri Narahari Mahato
21	Smt. Paramjit Kaur Gulshan
22	Shri Pralhad Venkatesh Joshi
23**	Shri Rudramadhab Ray
24	Shri M. Krishnaswamy
25**	Shri Gowdar Mallikarjunappa Siddeswara
26	Shri Tufani Saroj
27**	Shri Virendra Kumar
28*	Shri Kaushalendra Kumar
29	Shri M.K. Raghavan
30	Shri Rajendra Agarwal
31	Shri S.S. Ramasubbu
32	Shri Nama Nageswara Rao
33*	Shri S. Alagiri
34**	Shri Tarachand Bhagora
35	Shri Ganesh Singh
36	Shri S.P.Y. Reddy
37	Dr. Raghuvansh Prasad Singh
38	Shri Datta Raghobaji Meghe
39	Shri Prem Das Rai
40	Shri Francisco Sardinha
41**	Shri Arjun Ram Meghwal
42*	Shri S.K. Bwiswmuthiary
43**	Shri A.T. Nana Patil
44	Shri Jose K. Mani
45**	Shri Kachhadia Naranbhai

Shri Brij Bhushan Sharan Singh

Shri P.T. Thomas

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47*

^{*}They also laid some portions of their speeches on the Table.

**Written speeches were laid on the Table.

48	Shri K.C. Venugopal
49	Shri Goraknath Pandey
50	Dr. Charan Das Mahant
51*	Shri Suresh Kodikunnil
52*	Shri J.M. Rashid Aaron
53**	Smt. Jayshreeben Kanubhai Patel
54	Shri Shailendra Kumar

Shri Sharad Pawar replied to the combined debate.

The discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants Nos. 1 to 3 (both Revenue Account and Capital Account) relating to the Ministry of Agriculture for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2009-10 were voted in full.

The Demands for Grants Nos. 16 and 17 (both Revenue Account and Capital Account) relating to the Ministry of Consumer Affairs, Food and Public Distribution for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2009-10 were voted in full.

[#]7.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}They also laid some portions of their speeches on the Table.

^{**}Written speech was laid on the Table.

[#]From 7.35 P.M. to 7.48 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, July 21, 2009/Asadha 30, 1931 (Saka)

No. 21

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241–244 were orally answered. Replies to Starred Question Nos. 245–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2195–2389 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Standards of Weights and Measures (General) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 151(E) in Gazette of India dated the 5th March, 2009 under sub-section (4) of Section 83 of the Standards of Weight and Measures Act, 1976.
- (2) A copy of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 2009-2010.
 - (ii) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2009-2010.

- (iii) Memorandum of Understanding between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2009-2010.
- (iv) Memorandum of Understanding between the North Eastern Regional Agricultural Marketing Corporation Limited and the Ministry of Development of North Eastern Region for the year 2009-2010.
- (3) A copy of the Notification No. G.S.R. 96(E)(Hindi and English versions) published in Gazette of India dated 17th February, 2009 regarding revision of rates of royalty and dead rent for Uranium under sub-section (1) of section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (4) A copy of the National Human Rights Commission (Annual Statement of Accounts) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 199(E) in Gazette of India dated the 25th March, 2009 under sub-section (3) of Section 40 of the Protection of Human Rights Act, 1993.
- (5) A copy of the Census (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 458(E) in Gazette of India dated the 3rd July, 2009 under sub-section (3) of Section 18 of the Census Act, 1948.
- (6) A copy of the Insecticides (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 128(E) in Gazette of India dated the 26th February, 2009 under sub-section (3) of Section 36 of the Insecticides Act, 1968.
- (7) A copy of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the State Farms Corporation of India Limited and the Ministry of Agriculture for the year 2009-2010.
 - (ii) Memorandum of Understanding between the National Seeds Corporation and the Ministry of Agriculture for the year 2009-2010.
- (8) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2007-2008.
 - (ii) Annual Report of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2007-2008, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (i) S.O. 473(E) published in Gazette of India dated the 13th February, 2009 making certain amendments in the Notification No. S.O. 1310(E) dated the 31st July, 2007.
 - (ii) S.O. 509(E) published in Gazette of India dated the 18th February, 2009 regarding imports of raw sugar under Advance Authorization Scheme subject to ton-to-ton policy in the prescribed proforma on monthly basis.
 - (iii) G.S.R. 164(E) published in Gazette of India dated the 12th March, 2009 regarding imposition of stock-holding and turnover limits on dealers of sugar for four months.
 - (iv) S.O. 1067(E) published in Gazette of India dated the 29th April, 2009 making certain amendments in the Notification No. S.O. 509 (E) dated the 18th February, 2009.
 - (v) G.S.R. 303(E) published in Gazette of India dated the 1st May, 2009 regarding non-applicability of the provisions of the Notifications, mentioned therein, till 1st August, 2009 in respect of the sugar processed from raw sugar imported by a producer of sugar and in respect of white or refined sugar imported upto 10 lakh tons by STC/MMTC/PEC/NAFED.
 - (vi) G.S.R. 304(E) published in Gazette of India dated the 1st May, 2009 regarding non-applicability of the provisions of the Notifications, mentioned therein, till 1st August, 2009 in respect of the white or refined sugar imported upto 10 lakh tons by STC/MMTC/PEC/NAFED.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
 - (i) The Central Motor Vehicles (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 84(E) in Gazette of India dated the 9th February, 2009.

- (ii) The Central Motor Vehicles (Third Amendment) Rules, 2009 published in Notification No. G.S.R. 148(E) in Gazette of India dated the 4th March, 2009.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), for the year 2007-2008, together with Audit Report thereon under sub-section (1) of Section 21 of the Prasar Bharati Act, 1990.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2007-2008.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of information and Broadcasting for the year 2009-2010.
- (17) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2009-2010.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O. 548(E) published in Gazette of India dated the 25th February, 2009 declaring new National Highways mentioned therein.
 - (ii) S.O. 1051(E) published in Gazette of India dated the 24th April, 2009 making certain amendments in the Notification No. S.O. 1096 (E) dated the 4th August, 2006.
 - (iii) S.O. 1290(E) published in Gazette of India dated the 20th May, 2009 making certain amendments in the Notification No. S.O. 1096 (E) dated the 4th August, 2005.

- (iv) S.O. 1068(E) published in Gazette of India dated the 30th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No.67 (Karur-Coimbatore section) in the State of Tamil Nadu.
- (v) S.O. 1249(E) published in Gazette of India dated the 18th May, 2009 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No.68 (Salem-Ulundurpet section) in the State of Tamil Nadu.
- (vi) S.O. 1265(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for construction, maintenance, management and operation of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (vii) S.O. 1271(E) and S.O. 1272(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for building (widening/fourlaning etc.), maintenance, management and operation of different stretches of National Highway No.45B (Madurai-Arupukkottai-Thoothukkudi section) in the State of Tamil Nadu.
- (viii) S.O. 1341(E) published in Gazette of India dated the 25th May, 2009 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No 45 (Trichy-Dindigul section) in the State of Tamil Nadu.
- (ix) S.O. 1368(E) published in Gazette of India dated the 28th May, 2009 regarding acquisition of land for building (construction) of Chennai By-Pass (Phase-II) connecting National Highway Nos. 4 and 5 (Menambedu Village) in the State of Tamil Nadu.
- (x) S.O. 1369(E) published in Gazette of India dated the 28th May, 2009 regarding acquisition of land construction of Grade Separator at Koyambedu junction in Koyambedu and Arumbakkam Villages of Egmore-Nungambakkam Taluk in the State of Tamil Nadu.
- (xi) S.O. 1435 (E) published in Gazette of India dated the 10th June, 2009 regarding acquisition of land for building (widening) maintenance,

- management and operation of National Highway No. 45 in the State of Tamil Nadu.
- (xii) S.O. 1226(E) published in Gazette of India dated the 15th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xiii) S.O. 1233(E) published in Gazette of India dated the 15th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xiv) S.O. 1237(E) published in Gazette of India dated the 15th May, 2009 making certain amendments in the Notification NO. 2126(E) dated the 28th August, 2008.
- (xv) S.O. 1248(E) published in Gazette of India dated the 18th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xvi) S.O. 1269(E) and S.O. 1270(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for building (four-laning) maintenance, management and operation of different stretches of National Highway No 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xvii) S.O. 1339(E) published in Gazette of India dated the 25th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xviii) S.O. 1340(E) published in Gazette of India dated the 25th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.

- (xix) S.O. 1342(E) published in Gazette of India dated the 25th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xx) S.O. 1442(E) published in Gazette of India dated the 11th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxi) S.O. 1443(E) published in Gazette of India dated the 11th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxii) S.O. 2913(E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxiii) S.O. 193(E) published in Gazette of India dated the 19th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xxiv) S.O. 196(E) published in Gazette of India dated the 19th January, 2009 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (xxv) S.O. 354(E) published in Gazette of India dated the 28th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
 - (xxvi) S.O. 369(E) published in Gazette of India dated the 30th January, 2009 regarding rates of fee to be recovered from the users of the said

- stretch of National Highway No. 7 (Thondapali-Jadcherla Section) in the State of Andhra Pradesh.
- (xxvii) S.O. 933(E) published in Gazette of India dated the 8th April, 2009 making certain amendments in the Notification No. S.O. 852(E) dated the 10th April, 2008.
- (xxviii)S.O. 934(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxix) S.O. 935(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxx) S.O. 936(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxxi) S.O. 1163(E) published in Gazette of India dated the 5th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxxii) S.O. 1266(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xxxiii)S.O. 1349(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xxxiv)S.O. 1350(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.)

- maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xxxv) S.O. 1351(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xxxvi)S.O. 1352(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
 - (xxxvii) S.O. 819(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 76 (Pindwara-Jaswantgarh Section) in the State of Rajasthan.
 - (xxxviii) S.O. 875(E) published in Gazette of India dated the 27th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 76 (Gadawali River-Rajasthan/Madhya Pradesh Border Section) in the State of Rajasthan.
- (xxxix)S.O. 1625(E) published in Gazette of India dated the 3rd July, 2009 regarding acquisition of land for building (widening/two-laning, etc.), maintenance, management and operation of National Highway No. 8 (Beawar-Gomati Choraha Section) in the State of Rajasthan.
- (xl) S.O. 954(E) published in Gazette of India dated the 13th April, 2009 regarding acquisition of land for building/ construction, maintenance, management and operation of National Highway No. 17 (Chandappura-Kottappuram Section) in the State of Kerala.
- (19) A copy each of the following Notifications (Hindi and English versions) issued under section 11 of the National Highways Authority of India Act, 1988:-
 - (i) S.O. 1050(E) published in Gazette of India dated the 24th April, 2009 entrusting stretches, mentioned therein of the National Highway No. 8 to the National Highways Authority of India.

- (ii) S.O. 1289(E) published in Gazette of India dated the 20th May, 2009 entrusting stretches, mentioned therein of the National Highway No. 31D to the National Highways Authority of India.
- (iii) S.O. 1291(E) published in Gazette of India dated the 20th May, 2009 entrusting stretches, mentioned therein of the National Highway No. 18 to the National Highways Authority of India.

4. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a Statement correcting the reply given on 07.07.2009 to starred Question No. 48 by Shri Rudra Madhab Ray and Dr. Prasanna Kumar Patasani, M.Ps. regarding 'Modernisation of Police Forces'.

*12.03 P.M.

5. Submission by Members

Regarding end use monitoring arrangements.

The following Members made submission regarding end use monitoring arrangements between India and U.S.A.:-

- 1. Shri Yashwant Sinha
- 2. Shri Basudeb Acharia
- 3. Shri Gurudas Dasgupta
- 4. Shri Mulayam Singh Yadav
- 5. Shri Sharad Yadav
- 6. Shri Bhartruhari Mahtab
- 7. Shri Lalu Prasad
- 8. Dr. M. Thambi Durai
- 9. Shri Nama Nageswara Rao

Shri Pranab Mukherjee responded.

^{*}From 12.03 P.M. to 12.23 P.M., members raised matters of urgent public importance.

12.23 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Adhir Ranjan Chowdhury regarding need to strengthen the Milk Unions in West Bengal, with a view to improve the income of milk producers in the State.
- (2) Shri J.P. Agarwal regarding need to chalk out a plan for better sewer and drainage system in North East Delhi Parliamentary Constituency.
- (3) Shri Anantha Venkatarami Reddy regarding need to give Andhra Pradesh its due share of water from river Krishna.
- (4) Dr. Vinay Kumar alias Vinnu regarding need to take steps for utilization of underground water through 'deep boring' in Eastern Uttar Pradesh.
- (5) Shri Marotrao Sainuji Kowase regarding need to expedite the implementation of various irrigation schemes in Vidarbha region of Maharashtra.
- (6) Shri Raja Ram Pal regarding need to take steps to prevent eviction of former employees of Tannery & Footwear Corporation of India from their residences in Kanpur, Uttar Pradesh.
- (7) Shri Datta Meghe regarding need to bring out a White Paper on the steps taken by the Government to tackle drought situation in the country.
- (8) Dr. Charan Das Mahant regarding need to re-open Korba Fertilizers Factory in Korba, Chhattisgarh.
- (9) Shri Harin Pathak regarding need to declare Sardar Sarovar Project in Gujarat as a National project and ensure its timely completion with adequate provisions of funds for the scheme.
- (10) Shri Virendra Kumar regarding need to send a Central Team for evaluation of drought-situation in Madhya Pradesh and Uttar Pradesh.
- (11) Shri Rakesh Singh regarding need to declare Bargi dam 'Mukhya Nahar Pariyojana' in Jabalpur as a National Project and bring it under the purview of Accelerated Irrigation Benefit Programme.
- (12) Shri Ashok Argal regarding need to expedite the construction of railway line between Bhind, Madhya Pradesh and Etawah, Uttar Pradesh.

- (13) Shri Shailendra Kumar regarding need to declare Kaushambi district in Uttar Pradesh as a National Tourist Spot and provide necessary infrastructure for the tourists.
- (14) Shri Surendra Singh Nagar regarding need to open a Kendriya Vidyalaya in Khurja, district Bulandshahar, Uttar Pradesh.
- (15) Shri Dinesh Chandra Yadav regarding need to undertake repair works on N.H. 107 in Bihar.
- (16) Shri A. Sampath regarding need to establish a welfare fund for the jobless Non-Resident Indians returning to India due to global economic recession.
- (17) Dr. P. Venugopal regarding need to set up Community Mental Health Centres for mentally-ill people in Chennai, Tamil Nadu.
- (18) Shri Nripendra Nath Roy regarding need to expedite completion of Teesta Barrage Project.
- (19) Shri S.K. Bwiswmuthiary regarding need to provide employment to the wards of SSB trained volunteers and financial Ex-gratia relief grant to SSB trained volunteers.

12.25 P.M.

7. The Budget (General) – 2009-10 – Demands for Grants

Time Taken: 6 hrs. 26 mts.

Discussion on the Demand for Grant No. 74 under the control of the Ministry of Power for 2009-10 commenced.

The following members took part in the debate :-

1 Shri Uday Singh alias Pappu Singh

(The House adjourned at 12.58 P.M. and re-assembled at 2.02 P.M.)

- 2 Shri P.L. Punia
- 3 Shri Shailendra Kumar
- 4 Shri Dara Singh Chauhan
- 5 Shri Jagdish Sharma
- 6* Shri Mithlesh Kumar
- 7 Shri T.K.S. Elangovan
- 8* Shri Premdas
- 9 Shri Tathagata Satpathy
- 10 Smt. Supriya Sule
- 11 Adv. (Shri) Anirudhan Sampath
- 12 Shri K. Sugumar
- 13* Shri Kaushalendra Kumar
- 14 Shri D.B. Chandre Gowda
- 15 Shri Kanumuru Bapiraju
- 16* Shri Virendra Kumar
- 17* Shri Arjun Ram Meghwal
- 18 Shri Kristappa Nimmala
- 19 Shri N. Cheluvaraya Swamy alias Swamygowda
- 20 Shri Mekapati Rajamohan Reddy
- 21 Shri Radha Mohan Singh

^{*}Written speeches were laid on the Table.

22	Dr. Rattan Singh Ajnala	
23	Shri Asaduddin Owaisi	
24	Shri Ninong Ering	
25	Shri P. Lingam	
26	Shri Jagada Nand Singh	
27	Shri Premchandra Guddu	
28	Shri Narahari Mahato	
29	Shri K. Sudhakaran	
30*	Shri Anurag Singh Thakur	
31**	Shri Ravindra Kumar Pandey	
32	Shri Vijay Bahuguna	
33	Shri Sharief Ud Din Sharia	

- 33 Snri Snarier ud Din Snariq
- 34 Dr. Vinay Kumar alias Vinnu
- 35** Shri Brij Bhushan Sharan Singh
- 36** Shri Sushil Kumar Singh
- 37 Shri Sajjan Singh Verma
- 38* Shri C.L. Ruala
- 39* Shri Bhudeo Choudhary
- 40 Shri Thol Thirumaavalavan
- 41 Shri Uday Pratap Singh
- 42 Shri Syed Shahnawaz Hussain
- 43** Shri J.M. Rashid Aaron
- 44** Shri S.K. Bwiswmuthiary
- 45 Shri Hansraj Gangaram Ahir
- 46 Shri Tufani Saroj

Shri Sushil Kumar Shinde replied to the debate.

The Demand for Grant No. 74 (both Revenue Account and Capital Account) relating to the Ministry of Power for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2009-10 was voted in full.

^{*}Written speeches were laid on the Table.

^{**} They also laid some portions of their speeches on the Table.

8[#] Statement by Minister of External Affairs

The Minister of External Affairs made a suo-moto statement regarding recent visit to India by the Secretary of State of the United States of America, Ms. Hillary Clinton.

He also laid on the Table a copy of the Indo-US Joint Statement dated the 20^{th} July, 2009.

With the permission of the Chair, Sarvashri Yashwant Sinha, L.K. Advani, Basudeb Acharia, Gurudas Dasgupta, Mulayam Singh Yadav, Sharad Yadav, Bhartruhari Mahtab, Smt. Sushma Swaraj and Dr. M. Thambi Durai sought clarifications on the issue.

Shri S.M. Krishna replied thereto.

[@]8.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd July, 2009)

P.D.T. ACHARY, Secretary-General.

#From 4.02 P.M. to 4.32 P.M.

@From 8.25 P.M. to 8.47 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, July 22, 2009/Asadha 31, 1931 (Saka)

No. 22

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261–265 were orally answered. Replies to Starred Question Nos. 266–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2390–2619 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Emigration (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 511 (E) in Gazette of India dated the 9th July, 2009 under section 44 of the Emigration Act, 1983.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the WAPCOS Limited and the Ministry of Water Resources for the year 2009-2010.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources for the year 2009-2010.
- (4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Coal for the year 2009-2010.

- (5) A copy the Coal Mines Pension (Amendment) Scheme, 2009 (Hindi and English versions published in Notification No. G.S.R. 154(E) in Gazette of India dated the 5th March, 2009 under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948, together with a Corrigendum thereto (in English version only) published in Notification No. G.S.R. 348(E) dated the 22nd May, 2009.
- (6) A copy of the Notification No. S.O. 822(E) (Hindi and English versions) published in Gazette of India dated the 24th March, 2008 exempting the executive cadre employees of the of the Coal India Limited (which includes its Headquarters, units and subsidiaries) from the operation of all the provisions of the Coal Mines Deposit Linked Insurance Scheme, 1976 with effect from the date of issue of the notification in the official Gazette issued under sub-section (1) of section 11C of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the G.B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G.B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2007-2008.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Noise Pollution (Regulation and Control) (Amendment) Rules, 2009 published in Notification No. G.S.R. 158(E) in Gazette of India dated the 9th March, 2009.
 - (ii) The Environment (Protection) Second Amendment Rules, 2009 published in Notification No. G.S.R. 149(E) in Gazette of India dated the 4th March, 2009.
 - (10) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of

- the working of the Allahabad Museum, Allahabad, for the year 2007-2008.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2007-2008.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2007-2008.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2007-2008.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda

- Bakhsh Oriental Public Library, Patna, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2007-2008.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2007-2008.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2007-2008.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha:-

TENTH LOK SABHA

1.	Statement No. XXVII	Fourteenth Session, 1995
2.	Statement No. XXX	Fifteenth Session, 1995
3.	Statement No. XXIII	Sixteenth Session, 1996

ELEVENTH LOK SABHA

4.	Statement No. XXXVIII	Second Session, 1996
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TWELFTH LOK SABHA

5.	Statement No. XXXIX	Third Session, 1998
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THIRTEENTH LOK SABHA

6.	Statement No. XLII	Second, Session, 1999
7.	Statement No. XLVI	Third Session, 2000
8.	Statement No. XXXIX	Fourth Session, 2000
9.	Statement No. XXVII	Fifth Session, 2000
10.	Statement No. XLV	Sixth Session, 2001
11.	Statement No. XLIV	Seventh Session, 2001
12.	Statement No. XXXIII	Eighth Session, 2001
13.	Statement No. XXII	Ninth Session, 2002
14.	Statement No. XXIX	Tenth Session, 2002
15.	Statement No. XXV	Eleventh Session, 2002
16.	Statement No. XXVI	Twelfth Session, 2003
17.	Statement No. XXIII	Thirteenth Session, 2003
18.	Statement No. XXII	Fourteenth Session, 2003

FOURTEENTH LOK SABHA

19.	Statement No. XIX	Second Session, 2004
20.	Statement No. XVII	Third Session, 2004
21.	Statement No. XVII	Fourth Session, 2005
22.	Statement No. XV	Fifth Session, 2005
23.	Statement No. XIV	Sixth Session, 2005
24.	Statement No. XIII	Seventh Session, 2006
25.	Statement No. XI	Eighth Session, 2006

26.	Statement No. X	Ninth Session, 2006
27.	Statement No. IX	Tenth Session, 2007
28.	Statement No. VII	Eleventh Session, 2007
29.	Statement No. VI	Twelfth Session, 2007
30.	Statement No. IV	Thirteenth Session, 2008
31.	Statement No. II	Fourteenth Session, 2008
32.	Statement No. I	Fifteenth Session, 2009

- (25) A copy of the Drugs and Cosmetics (2nd Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 263 (E) in Gazette of India dated the 20th April, 2009 under section 38 of the Drugs and Cosmetics Act, 1940.
- (26) A copy of the Notification No. G.S.R. 423(E) (Hindi and English versions) published in Gazette of India dated the 16th June, 2009 making certain amendments in the Notification No. G.S.R. 263 (E) dated the 20th April, 2009 issued under Drugs and Cosmetics Act, 1940.
- (27) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-
 - (i) The Prevention of Food Adulteration (First Amendment) Rules, 2009 published Notification No. G.S.R. 427(E) in Gazette of India dated the 17th June, 2009.
 - (ii) The Prevention of Food Adulteration (2nd Amendment) Rules, 2009 published Notification No. G.S.R. 430(E) in Gazette of India dated the 19th June, 2009.
- (28) A copy of the Notification No. S.O. 1575(E) (Hindi and English versions) published in Gazette of India dated the 29th June, 2009, appointing the 29th June, 2009 as the date on which the provisions of section 99 of the Food Safety and Standard Authority Act, 2006 shall come into force, issued under sub-section (3) of section 1 of the said Act.
- (29) A copy of the Central Council of Homoeopathy (General) Amendment Regulations, 2008 (Hindi and English versions) published in Notification No. 7/1/90-CCH(PT.I) in Gazette of India dated the 5th May, 2009 under sub-section (2) of section 33 of the Homoeopathy Central Council Act, 1973.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 20th July, 2009, Rajya Sabha passed the Right of Children to Free and Compulsory Education Bill, 2009.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Right of Children to Free and Compulsory Education Bill, 2009.

6. Motion for election to the Central Supervisory Board

Shri S. Gandhiselvan on behalf of Shri Ghulam Nabi Azad moved the following motion:-

"That in pursuance of clause (f) of sub-section (2) of section 7 read with sub-section (1) of section 8 of the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

7. Motion for election to the Employees' State Insurance Corporation

Shri Mallikarjun Kharge moved the following motion :-

"That in pursuance of sub-section (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees' State Insurance Corporation, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

*12.38 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. M. Jagannath regarding need to declare Alampoor, a pilgrimage Centre in Mahabubnagar district, Andhra Pradesh as a tourist Centre and provide necessary infrastructure for tourists.
- (2) Shri Gutha Sukender Reddy regarding need to open a LPG Agency at Annaparthy, district Nalgonda, Andhra Pradesh.
- (3) Shri Vilas Muttemwar regarding need to develop Nagpur as the second capital of India.
- (4) Shri N.S.V. Chitthan regarding need for compulsory telecast of Republic Day & Independence Day programmes on all the television channels.
- (5) Shri Jagdish Thakor regarding need to rescind the order declaring 56 Talukas of Patan Parliamentary Constituency in Gujarat as 'Dark Zone'.

^{*}From 12.05 P.M. to 12.38 P.M., members raised matters of urgent public importance.

- (6) Shri S. Ramasubbu regarding need to provide all the necessary basic facilities at the ESI Hospital, Mukkudal, district Tirunelveli, Tamil Nadu.
- (7) Shri K.C. Venugopal regarding need to provide adequate & timely supply of LPG refill cylinders in Kerala.
- (8) Shri Syed Shahnawaz Hussain regarding need to re-open the Central Silk Board Office at Bhagalpur, Bihar.
- (9) Shri Pratap Narayanrao Sonawane regarding need to exempt M. Phil degree holders from NET/SET examination for being eligible for lecturership in colleges.
- (10) Shri Radha Mohan Singh regarding need to include all the eligible families in the BPL list in Bihar.
- (11) Shri Mansukhbhai D. Vasava regarding need to provide irrigation facilities to the Tribal inhabitants of Dadiyapada and Sagbara regions in Bharuch, Gujarat whose land has been acquired for construction of dams.
- (12) Shri Tufani Saroj regarding need to provide stoppage to Mumbai-bound express trains at Barsati Railway Station in Machhlishahr Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Ramashankar Rajbhar regarding need to provide special economic package for the people affected by floods in river Ghagra in Salempur Parliamentary Constituency, Uttar Pradesh.
- (14) Shri Arjun Roy regarding need to develop Sitamarhi in Bihar as a tourist place and provide necessary infrastructure commensurate to international standards for the tourists.
- (15) Shri Tathagata Satpathy regarding need to expedite the completion of All India Institute of Medical Sciences at Sijua, Orissa.
- (16) Dr. Mirza Mehboob Beg regarding need to formulate a policy for providing adequate compensation to farmers affected by militant activities in Jammu & Kashmir.
- (17) Shri S. D. Mandlik regarding need to include Panchganga river in Maharashtra in the National River Action Plan.

12.38 P.M.

9. The Budget (General) – 2009-10 – Demands for Grants

Time Taken: 7 hrs. 17 mts.

Discussion on the Demands for Grants Nos. 51 to 55 and 95 to 99 under the control of the Ministry of Home Affairs for 2009-10 commenced.

5 cut motions (59 to 63) were moved.

The following members took part in the debate:

- 1. Smt. Sushma Swaraj
- 2. Shri Sanjay Brijkishorilal Nirupam
- 3. Shri Mulayam Singh Yadav
- 4. Dr. Monazir Hassan
- 5. Shri Kalyan Banerjee
- 6. Shri R. Thamaraiselvan
- 7. Dr. Ram Chandra Dome
- 8. Shri Kalikesh Narayan Singh Deo
- 9** Shri D.V. Sadananda Gowda
- 10. Shri C. Siyasami
- 11. Shri Lalu Prasad
- 12. Shri Yogi Adityanath
- 13. Dr. Sanjay Singh
- 14. Shri Bibhu Prasad Tarai
- 15. Shri Adhir Ranjan Chowdhury
- 16* Dr. Kirit Premjibhai Solanki
- 17. Shri Modugula Venuqopala Reddy
- 18* Shri Madan Lal Sharma
- 19. Dr. Rattan Singh Ajnala
- 20* Dr. Sanjeev Ganesh Naik

^{*}They also laid some portions of their speeches on the Table.

^{**}Written speech was laid on the Table.

- 22** Shri Virendra Kumar
- 23. Dr. Thokchom Meinya
- 24. Shri Bhupendra Singh
- 25** Dr. (Smt.) Botcha Jhansi Lakshmi
- 26. Dr. Mirza Mehboob Beg
- 27. Smt. Deepa Dasmunsi
- 28. Shri Narahari Mahato
- 29. Shri Biren Singh Engti
- 30** Shri Hansraj Gangaram Ahir
- 31. Shri Manohar Tirkey
- 32** Shri Brij Bhushan Sharan Singh
- 33. Shri Inder Singh Namdhari
- 34. Shri Satpal Maharaj
- 35. Shri Sudip Badyopadhyay
- 36. Shri Jai Prakash Agarwal
- Shri Asaduddin Owaisi
- 38* Shri Sohan Potai
- 39* Shri S.K. Bwiswmuthiary
- 40. Shri Thol Thirumaavalavan
- 41. Shri Bhakta Charan Das
- 42. Shri Francisco Sardinha
- 43* Shri Radha Mohan Singh
- 44. Shri Maheshwar Hazari
- 45** Shri Tufani Saroj
- 46* Shri Baju Ban Riyan

^{*}They also laid some portions of their speeches on the Table.

^{**}Written speeches were laid on the Table.

Shri P. Chidambaram replied to the debate.

All the cut motions moved were negatived.

The Demands for Grants Nos. 51 to 55 and 95 to 99 (both Revenue Account and Capital Account) relating to the Ministry of Home Affairs for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2009-10 were voted in full.

[#]8.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd July, 2009.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, July 23, 2009/Sravana 1, 1931 (Saka)

No. 23

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 11.30 A.M.)

11.30 A.M.

1. Starred Questions

Starred Question No. 281 was orally answered. Replies to Starred Question Nos. 282 – 300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2620 – 2843 were laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 11.34 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Heavy Industries and Pubic Enterprises for the year 2009-2010.
- (2) A copy each of the following Reports of the Law Commission (Hindi and English versions):-
- (i) Report No. 224 Amendment of Section 2 of Divorce Act 1869 Enabling Non-domiciled Estranged Christian Wives to seek Divorce June, 2009.

- (ii) Report No. 225 Amendment of Section 7, 7A and 7B of Industrial Disputes Act 1947 Making Advocates Eligible to man Labour Courts and Industrial Tribunals June, 2009.
- (3) A copy of the Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2009-2010.
- (4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2009-2010.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited for the year 2005-2006.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata for the year 2006-2007.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2006-2007 and 2007-2008 within the stipulated period of nine months after the close of the respective accounting years.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Airports Authority of India and the Ministry of Civil Aviation for the year 2009-2010.
- (9) A copy of the Airports Authority of India (Annual Report and Annual Statement Accounts) Rules, 2008 (Hindi and English versions) published Notification No. S.O. 1440(E) in Gazette of India dated the 12th June, 2008, under Section 43 of the Airports Authority of India Act, 1994.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 51 of the Airports Economic Regulatory Authority of India Act, 2008:-
 - (i) The Airports Economic Regulatory Authority of India (Salaries, Allowances and other Conditions of Service of the Chairperson and Members) Rules, 2009 published in Notification No. G.S.R. 321(E) in Gazette of India dated the 13th May, 2009.
 - (ii) The Airports Economic Regulatory Authority of India (Salaries, Allowance and other Conditions of Services of the Secretary) Rules, 2009 published in Notification No. G.S.R. 322(E) in Gazette of India dated the 13th May, 2009.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2009-2010.
- (13) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2009-2010.
 - (ii) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2009-2010.
 - (iii) Memorandum of Understanding between the Fertilisers and Chemicals

 Travancore Limited and the Department of Fertilizers, Ministry of

 Chemicals and Fertilizers for the year 2009-2010.
 - (iv) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2009-2010.
 - (v) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2009-2010.

- (vi) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2009-2010.
- (vii) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2009-2010.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Smith Stanistreet Pharmaceuticals Limited, New Delhi, for the year 2004-2005.
 - (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bengal Immunity Limited, New Delhi, for the year 2004-2005.
 - (ii) Annual Report of the Bengal Immunity Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bengal Immunity Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the Bengal Immunity Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Outcome Budget (Hindi and English versions) of the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2009-2010.
- (17) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2009-2010.
 - (ii) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2009-2010.

- (iii) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2009-2010.
- (18) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the railways for the year ending 31st March, 2008.
 - (19) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2007-2008.
 - (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
 - (21) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2007-2008.
 - (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
 - (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2007-2008.
 - (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following Notifications (Hindi and English versions) under subsection (6) of section 3 of the Essential Commodities Act, 1955:-

- (i) The Naphtha (Acquisition, Sale, Storage and Prevention of use in Automobile) Amendment Order, 2009 published in Notification No. G.S.R. 381(E) in Gazette of India dated the 3rd June, 2009.
- (ii) The Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Amendment Order, 2009 published in Notification No. G.S.R. 382(E) in Gazette of India dated the 3rd June, 2009.
- (26) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2009-2010.
- (27) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Bharat Pumps and Compressors Limited and the Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
 - (ii) Memorandum of Understanding between the Richardson and Cruddas (1972) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
 - (iii) Memorandum of Understanding between the Bridge and Roof Company(I) Limited and the Department of Heavy Industry, Ministry of HeavyIndustries and Public Enterprises for the year 2009-2010.
 - (iv) Memorandum of Understanding between the Tungabhadra Steel Products
 Limited and the Department of Heavy Industry, Ministry of Heavy
 Industries and Public Enterprises for the year 2009-2010.

4* Report of the Business Advisory Committee

Shri Pawan Kumar Bansal presented the Fourth Report of the Business Advisory Committee.

^{*}At 5.24 P.M.

5. Statements by Ministers

- (i) The Minister of State (Independent Charge) of the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 98th Report of the Standing Committee on Transport, Tourism and Culture on Action taken by the Government on the recommendations/ observations of the Committee contained in 83rd Report on the `Functioning of Commission of Railway Safety'.
- (ii)* The Minister of Home Affairs made a statement regarding certain alleged discrepancies in the Budget documents.

12.03 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Avtar Singh Bhadana regarding need to check unrestricted sale of thinner and correction fluid used in typing work being consumed by children as a toxic substance.
- (2) Shri Pradeep Manjhi regarding need to conduct an inquiry into the heavy blast incidents that took place in M/s Rajasthan Explosives Chemical Limited & Ideal Explosives Pvt. Ltd., district Singrauli, Madhya Pradesh.
- (3) Shri Jeetendra Singh Bundela regarding need to expedite the inter-linking of Ken & Betwa rivers in Madhya Pradesh.
- (4) Shri Haribhau Madhav Jawale regarding need to clear the proposals for Indira Awas Yojana and release funds to help self-employment in Jalgaon, Maharashtra.
- (5) Dr. Bhola Singh regarding need to provide drinking water in Sheikhpura district of Bihar.
- (6) Shri Ravindra Kumar Pandey regarding need to expedite Damodar Rail Project and re-open Angwali Colliery in Giridih Parliamentary Constituency, Jharkhand.

^{*}At 5.55 P.M.

- (7) Shri Ram Singh Kaswan regarding need to implement drinking water projects in Sujangarh & Ratangarh regions of Churu Parliamentary Constituency, Rajasthan.
- (8) Shri Inder Singh Namdhari regarding need to give approval to the development schemes for naxal-hit districts of Jharkhand and devise effective strategy to combat naxalism in the State.

(Due to interruptions in the House, Lok Sabha adjourned at 12.03 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

7. Submission by Members

Regarding reported withdrawal/downgrading of security of Leaders of Political Parties.

The following members made submission regarding reported withdrawal/downgrading of security of Leaders of various Political Parties:-

- 1. Shri Dara Singh Chauhan
- 2. Shri Jagdambika Pal
- 3. Shri Mulayam Singh Yadav
- 4. Kunwar Rewati Raman Singh

Shri Pawan Kumar Bansal and Shri Pranab Mukherjee responded.

2.10 P.M.

8. The Budget (General) – 2009-10 – Demands for Grants

Time Taken: 3 hrs. 50 mts.

(i) Discussion on the Demand for Grant No. 104 under the control of the Ministry of Women and Child Development for 2009-10 commenced.

2 cut motions (Nos. 1 and 2) were moved.

The following members took part in the debate :-

- 1. Smt. Sumitra Mahajan
- 2. Dr. (Kum.) Girija Vyas
- 3. Smt. Sushila Saroj
- 4* Shri Kachhadia Naranbhai
- 5. Smt. Meena Singh
- 6. Dr. Ratna De (Nag)
- 7. Smt. Helen Davidson J.
- 8. Smt. Susmita Bauri
- 9. Shri Rudramadhab Ray
- 10** Shri Wakchaure Bhausaheb Rajaram
- 11** Shri O.S. Manian
- 12. Shri Naramalli Siyaprasad
- 13** Shri Prabodh Panda
- 14. Smt. Paramjit Kaur Gulshan
- 15. Dr. Raghuvansh Prasad Singh
- 16** Smt. J. Shantha
- 17. Smt. Ratna Singh
- 18* Dr. Prabha Kishore Taviad
- 19* Dr. Killi Krupa Rani
- 20* Dr. (Smt.) Botcha Jhansi Lakshmi
- 21* Smt. Priya Sunil Dutt

^{*} Written speeches were laid on the Table

^{**}They also laid some portions of their speeches on the Table.

- 22* Smt. Kamla Devi Patle
- 23* Shri Arjun Ram Meghwal
- 24* Smt. Jayshreeben Kanubhai Patel
- 25* Shri Kaushalendra Kumar
- 26* Shri Virendra Kumar
- 27* Smt. Usha Verma

Smt. Krishna Tirath replied to the debate.

The two cut motions moved were negatived.

The Demand for Grant No. 104 (both Revenue Account and Capital Account) related to the Ministry of Women and Child Development for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2009-2010 was voted in full.

- (ii) At 5.59 P.M. the following outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants Budget (General) for 2009-2010 were submitted to the vote of the House and voted in full :-
 - (1) Demand Nos. 4 and 5 relating to Department of Atomic Energy.
 - (2) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilisers.
 - (3) Demand No. 9 relating to Ministry of Civil Aviation.
 - (4) Demand No. 10 relating to Ministry of Coal.
 - (5) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry.
 - (6) Demand Nos. 13 to 15 relating to Ministry of Communications and Information Technology.
 - (7) Demand No. 18 relating to Ministry of Corporate Affairs.
 - (8) Demand No. 19 relating to Ministry of Culture.
 - (9) Demand Nos. 20 to 27 relating to Ministry of Defence.
 - (10) Demand No. 28 relating to Ministry of Development of North Eastern Region.
 - (11) Demand No. 29 relating to Ministry of Earth Sciences.

^{*} Written speeches were laid on the Table

- (12) Demand No. 30 relating to Ministry of Environment and Forests.
- (13) Demand No. 31 relating to Ministry of External Affairs.
- (14) Demand Nos. 32, 33, 35, 36 and 38 to 44 relating to Ministry of Finance.
- (15) Demand No. 45 relating to Ministry of Food Processing Industries.
- (16) Demand Nos. 46 to 48 relating to Ministry of Health and Family Welfare.
- (17) Demand Nos. 49 and 50 relating to Ministry of Heavy Industries and Public Enterprises.
- (18) Demand No. 56 relating to Ministry of Housing and Urban Poverty Alleviation.
- (19) Demand No. 59 relating to Ministry of Information and Broadcasting.
- (20) Demand No. 60 relating to Ministry of Labour and Employment.
- (21) Demand Nos. 61 and 62 relating to Ministry of Law and Justice.
- (22) Demand No.64 relating to Ministry of Micro, Small and Medium Enterprises.
- (23) Demand No. 65 relating to Ministry of Mines.
- (24) Demand No. 66 relating to Ministry of Minority Affairs.
- (25) Demand No. 67 relating to Ministry of New and Renewable Energy.
- (26) Demand No. 68 relating to Ministry of Overseas Indian Affairs.
- (27) Demand No. 69 relating to Ministry of Panchayati Raj.
- (28) Demand No. 70 relating to Ministry of Parliamentary Affairs.
- (29) Demand No. 71 relating to Ministry of Personnel, Public Grievances and Pensions.
- (30) Demand No. 72 relating to Ministry of Petroleum and Natural Gas.
- (31) Demand No. 73 relating to Ministry of Planning.
- (32) Demand No. 76 relating to Lok Sabha.
- (33) Demand No. 77 relating to Rajya Sabha.
- (34) Demand No. 79 relating to Secretariat of the Vice-President.
- (35) Demand Nos. 80 to 82 relating to Ministry of Rural Development.
- (36) Demand Nos. 83 to 85 relating to Ministry of Science and Technology.
- (37) Demand No. 86 relating to Ministry of Shipping.
- (38) Demand No. 87 relating to Ministry of Road Transport and Highways.
- (39) Demand No. 88 relating to Ministry of Social Justice and Empowerment.
- (40) Demand No. 89 relating to Department of Space.

- (41) Demand No. 90 relating to Ministry of Statistics and Programme Implementation.
- (42) Demand No. 91 relating to Ministry of Steel.
- (43) Demand No. 92 relating to Ministry of Textiles.
- (44) Demand No. 93 relating to Ministry of Tourism.
- (45) Demand No. 94 relating to Ministry of Tribal Affairs.
- (46) Demand Nos. 100 to 102 relating to Ministry of Urban Development.
- (47) Demand No. 103 relating to Ministry of Water Resources.
- (48) Demand No. 105 relating to Ministry of Youth Affairs and Sports.

6.04P.M.

9. Government Bill – Introduced

The Appropriation (No.3) Bill, 2009.

10. Government Bill – Passed

The Appropriation (No.3) Bill, 2009.

Time Taken: 3 Mts.

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

*6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.07 P.M. to 6.27 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 24, 2009/Sravana 2, 1931 (Saka)

No. 24

11.00 A.M.

1. Starred Questions

Starred Question Nos. 302 - 304 were orally answered. Replies to Starred Question Nos. 301 and 305 - 320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2844 – 3026 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2006-2007 together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2007-2008.
 - (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2009-2010.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2006-2007.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2007-2008.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. CA 15 of 2008-09)-Autonomous Bodies.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. CA 18 of 2008-09)-Air Force and Navy.
 - (iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. CA 19 of 2008-09) for the year ended March, 2008.
 - (iv) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. PA 26 of 2008-09) for the year ended March, 2008.
- (10) A copy each of the following papers (Hindi and English versions):-
 - (i) Appropriation Accounts of the Indian Railways Part I Review for the year 2007-2008.
 - (ii) Appropriation Accounts of the Indian Railways Part II Detailed Appropriation Accounts for the year 2007-2008.

- (iii) Appropriation Accounts of the Indian Railways Part II Detailed Appropriation Accounts [Annexure-G] for the year 2007-2008.
- (11) A copy of the Outcome Budgets (Hindi and English versions) of the Flagship Programmes for the year 2009-2010.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2007-2008 together with Audit Report thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Narcotic Drugs and Psychotropic Substances National Fund for Control of Drug Abuse (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 232(E) in Gazette of India dated the 2nd April, 2009 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.
- (15) A copy of the Statement (Hindi and English versions) of the Market Borrowings by the Central Government during 2008-2009.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 published in Notification No. L-7/143/158/2008-CERC in Gazette of India dated the 24th February, 2009.
 - (ii) The Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009 published in Notification No. L-1(2)/2009-CERC in Gazette of India dated the 30th March, 2009.
 - (iii) The Indian Electricity Grid Code (Amendment) Regulations, 2009 published in Notification No. L-1(2)/2009-CERC in Gazette of India dated the 30th March, 2009.
 - (iv) The Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) (Amendment) Regulations, 2009 published in Notification

- No. L-7/105(121)/2007-CERC in Gazette of India dated the 29^{th} May, 2009.
- (v) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other Related Matters) (Amendment) Regulations, 2009 published in Notification No. L-7/143/158/2008-CERC in Gazette of India dated the 2nd June, 2009.
- (vi) The Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2009 published in Notification No. L-1(5)/2009-CERC in Gazette of India dated the 2nd June, 2009.
- (17) A copy each of the following Notifications (Hindi and English versions) under the Electricity Act, 2003:-
 - (i) Notification No. L-7/145(160)/2008-CERC published in Gazette of India dated the 17th June, 2009 containing corrigendum regarding Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.
 - (ii) Notification No. L-7/145(160)/2008-CERC published in Gazette of India dated the 17th June, 2009 containing addendum regarding Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

4. Statements by Minister

- (1) The Minister of State in the Ministry of Tourism laid the following statements (Hindi and English versions) regarding:
 - (i) the status of implementation of the recommendations contained in the 126th Report of the Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations/ observations contained in 119th Report of the Committee on Demands for Grants (2007-08) (Demand No.92), pertaining to the Ministry of Tourism; and
 - (ii) the status of implementation of the recommendations contained in the 136th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2008-09) (Demand No.93), pertaining to the Ministry of Tourism.

12.04 P.M.

5. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 27th July, 2009.

*12.09 P.M.

6. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on 23rd July, 2009."

The motion was adopted.

(The House adjourned at 1.06 P.M. and re-assembled at 2.04 P.M.)

^{*}From 12.10 P.M. to 1.06 P.M., members raised matters of urgent public importance.

2.04 P.M.

7. Government Bill – Under Consideration

The Finance (No. 2) Bill, 2009

Time Allotted: 8 hrs. Time Taken: 3 hrs. 56 mts. Balance: 4 hrs. 04 mts.

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The following members took part in the debate :-

- 1. Shri Jaswant Singh
- 2. Shri Sandeep Dikshit
- 3. Shri P. Karunakaran
- 4. Shri Shailendra Kumar
- 5. Shri Bhartruhari Mahtab
- 6. Shri P. Venugopal
- 7. Shri Deepender Singh Hooda
- 8. Shri Hukamdeo Narayan Yadav
- 9. Dr. Raghuvansh Prasad Singh
- 10. Shri Sanjay Brijkishorilal Nirupam (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th July, 2009)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, July 27, 2009/Sravana 5, 1931 (Saka)

No. 25

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321 - 325 were orally answered. Replies to Starred Question Nos. 326 - 340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3027–3178 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Department of School Education and Literacy, Ministry of Human Resource Development for the year 2009-2010.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Shipping, Road Transport and Highways for the year 2009-2010.
- (3) A copy of the Notification No. F. No. IMU/EC/EXEC/2009 (Hindi and English versions) published in Gazette of India dated the 12th May, 2009 containing first Ordinance of the Indian Maritime University on (i) Ordinances Governing Academic Matters (ii) Ordinances Governing Administrative Matters issued under Indian Maritime University Act, 2008.
 - (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2007-2008.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Shipyard Limited and the Ministry of Shipping, Road Transport and Highways for the year 2009-2010.
- (7) A copy of the Outcome Budget (Hindi and English versions) of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry for the year 2009-2010.
- (8) A copy of the Notification No. S.O. 593(E) (Hindi and English versions) published in Gazette of India dated the 2nd March, 2009, constituting a India Design Council consisting of President, Members, Nominated Members and Member-Secretary, mentioned therein issued in pursuance of the National Design Policy announced by Government on 8th February, 2007.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathmik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathmik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2006-2007.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the U.T. Chandigarh (Sarva Shiksha Abhiyan), Chandigarh, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the U.T. Chandigarh (Sarva Shiksha Abhiyan), Chandigarh, for the year 2007-2008.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Council of Architecture (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 457(E) in Gazette of India dated the 1st July, 2009 under section sub-section (3) of section 45 of the Architects Act, 1972.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamirpur, for the year 2007-2008.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2007-2008.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2007-2008 together with Audit Report thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 2007-2008 together with Audit Report thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Delhi, for the year 2007-2008.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2007-2008.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2007-2008, together with an Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2007-2008.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2007-2008, together with an Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2007-2008.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2007-2008.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following Notifications (Hindi and English versions) under Section 43 of the Armed Forces Tribunal Act, 2007:-
 - (i) The Armed Forces Tribunal (Salaries, Allowances and Conditions of Service of Chairperson and Members) Rules, 2009 published in Notification No. S.R.O. 07(E) in Gazette of India dated the 18th May, 2009 together with an explanatory memorandum.
 - (ii) The Armed Forces Tribunal (Practice) Rules, 2009 published in Notification No. S.R.O. 6(E) in Gazette of India dated the 14th May, 2009 together with an explanatory memorandum.
- (33) A copy of the Indian Post Office (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 86(E) in Gazette of India dated the 10th February, 2009 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.
- (34) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2009-2010.

- (35) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Labour and Employment for the year 2009-2010.
- (36) A copy of the Employees' Pension (Amendment) Scheme, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 514 in Gazette of India dated the 10th July, 2009 under sub-section (2) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (37) G.S.R. 451(E) published in Gazette of India dated the 29th June, 2009 together with an explanatory memorandum making corrigendum in the Notification No. G.S.R. 689(E) dated the 26th September, 2008.

4. Statement by Minister

The Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 30th and 31st Reports of the Standing Committee on Defence on `Status of Married Accommodation Project in Defence and Allied Services' and `Stress Management in Armed Forces', respectively.

12.03 P.M.

5. Motion regarding constitution of the Joint Committee on Offices of Profit

Shri B.K. Handique on behalf of Dr. M. Veerappa Moily moved the following motion:-

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote:

That the functions of the Joint Committee shall be –

(i) to examine the composition and character of all existing "committees" [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being,

- a member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinize, from time to time, the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and do communicate to this House the names of the Members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

6. Motion for election to the Council of Indian Institutes of Technology Shri Kapil Sibal moved the following motion:-

"That in pursuance of clause (k) of sub-section (2) of section 31 of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Council of Indian Institutes of Technology, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

7. Motion for election to the General Council of Indian School of Mines University, Dhanbad.

Shri Kapil Sibal moved the following motion :-

"That in pursuance of rule 4 (ii) to (iv) read with rule 15(3) of the Rules and Regulations of the Indian School of Mines University, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the General Council of the Indian School of Mines University, Dhanbad, subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

*12.07 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri P.T. Thomas regarding need to improve the deteriorating law and order situation in Delhi.
- (2) Shri M. Krishnaswamy regarding need to set up Navodaya Schools in Tamil Nadu.
- (3) Shri Jagdambika Pal regarding need to ensure adequate supply of power to farmers in Uttar Pradesh particularly in Siddharth Nagar district of the State.
- (4) Rajkumari Ratna Singh regarding need to construct a Railway overbridge at Chilbil Railway crossing in Pratapgarh Parliamentary Constituency, Uttar Pradesh.
- (5) Shri Kuvarjibhai M. Bavalia regarding need to provide financial assistance to the farmers in Porbander and Junagarh district of Gujarat whose crops have been damaged due to heavy rain in the State.
- (6) Dr. M. Jagannath regarding need to launch National Deafness Control and Rehabilitation Programme for the betterment of persons suffering from deafness.
- (7) Shri Adhir Ranjan Chowdhury regarding need to control the erosion caused by river Bhagirathi in West Bengal.

^{*}From 12.07 P.M. to 12.22 P.M., members raised matters of urgent public importance.

- (8) Shri Sudarshan Bhagat regarding need to construct bypass road in Gumla city, Lohardaga Parliamentary Constituency, Jharkhand.
- (9) Shri Yogi Adityanath regarding need to construct a new bridge on N.H. 29 (E) between Gorakhpur and Sonauli in Uttar Pradesh.
- (10) Shri Arjun Ram Meghwal regarding need to address the problems of people displaced due to Pong dam Project.
- (11) Dr. Bhola Singh regarding need to redress the problems of people suffering from various body deformities due to presence of high Fluoride content in water.
- (12) Smt. Sushila Saroj regarding need to withdraw the decision to privatise the Scooters India Limited.
- (13) Shri Surendra Singh Nagar regarding need to construct a Road Overbridge at Mandi Shyam Nagar level crossing in Gautam Budh Nagar Parliamentary Constituency, Uttar Pradesh.
- (14) Captain Jai Narayan Prasad Nishad regarding need to provide air connectivity to Muzaffarpur in Bihar with other parts of the country.
- (15) Shri A.K.S. Vijayan regarding need to exempt Service Tax on Health Insurance Scheme introduced by the Government of Tamil Nadu for the poor.
- (16) Shri P.R. Natarajan regarding need to extend social security benefits and other basic facilities to the workers of Knitting Industry in Tirrupur, Tamil Nadu.
- (17) Shri Rudramadhab Ray regarding need to open a Kendriya Vidyalaya at Bhanjanagar in Ganjam district of Orissa.
- (18) Adv. Dudhgaonkar Ganeshrao Nagorao regarding need to develop Lonar Lake in district Buldhana, Maharashtra as a tourist spot.
- (19) Shri Ramesh Rathod regarding need to ensure adequate supply of water from Godavari river to Andhra Pradesh.
- (20) Shri Sadashivrao D. Mandlik regarding need to check hoarding of sugar in the country.

12.23 P.M.

9. Government Bill – Passed

The Finance (No. 2) Bill, 2009

Time Taken: 9 hrs. 49 mts.

Further discussion on the motion for consideration of the Bill moved by Shri Pranab Mukherjee on 24.07.2009, continued.

The following members took part in the debate :-

- 1. Shri Sanjay Brijkishorilal Nirupam (resumed his speech)
- 2. Shri Mangani Lal Mandal
- 3. Sri P.C. Chacko
- 4. Shri Tufani Saroj
- 5. Shri Mahendrasinh Pruthvisinh Chauhan
- 6. Shri P.L. Punia
- 7. Shri Prabodh Panda
- 8. Shri Vijay Bahadur Singh
- 9* Shri Arjun Ram Meghwal
- 10. Shri N.S.V. Chitthan
- 11. Shri Goraknath Pandey
- 12. Dr. Kirit Premjibhai Solanki
- 13. Shri Muhammed Hamdulla A.B. Sayeed
- 14. Shri Radha Mohan Singh
- 15. Shri M. Krishnaswamy
- 16. Shri Khagen Das
- 17. Km. Meenakshi Natrajan
- 18. Shri Adhi Shankar
- 19. Shri Bishnu Pada Rav
- 20. Shri Gaddam Vivekanand
- 21. Shri Kamal Kishor
- 22. Shri Ramkishun
- 23. Shri Nama Nageswara Rao
- 24* Shri Satpal Maharaj

Shri Pranab Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

^{*}They also laid some portions of their speeches on the Table.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clauses 5 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 12 were adopted.

Clause 13 was adopted, as amended.

Clauses 14 to 22 were adopted.

Clause 23 was adopted, as amended.

Clause 24 was adopted, as amended.

Clause 25 was adopted.

Clause 26 was adopted, as amended.

Clauses 27 to 29 were adopted.

Clause 30 was adopted, as amended.

Clause 31 was adopted.

Clause 32 was adopted, as amended.

Clause 33 was adopted.

Clause 34 was adopted.

Clause 35 was adopted.

Clause 36 was adopted, as amended.

Clause 37 was adopted, as amended.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 33 to the Finance (No. 2) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 37A was adopted.

New Clause 37A was also adopted.

Shri Basudeb Acharia moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the amendment No. 42 to the Finance (No. 2) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was negatived.

Clauses 38 to 41 were adopted.

Clause 42 was adopted, as amended.

Clauses 43 to 70 were adopted.

Clause 71 was adopted, as amended.

Clause 72 was adopted, as amended.

Clauses 73 to 77 were adopted.

Clause 78 was adopted, as amended.

Clauses 79 to 81 were adopted.

Clause 82 was adopted.

Clauses 83 to 114 were adopted.

Clause 115 was adopted.

Clause 116 was adopted.

The First Schedule was adopted.

The Second Schedule was adopted.

The Third Schedule was adopted.

The Fourth Schedule was adopted.

The Fifth Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

*6.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.16 P.M. to 6.43 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, July 28, 2009/Sravana 6, 1931 (Saka)

No. 26

11.00 A.M.

1. Starred Questions

Starred Question Nos. 341–343 were orally answered. Replies to Starred Question Nos. 344–360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3179–3383 were laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 11.30 A.M.)

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2009-2010.
- (2) A copy of the Sugar Development Fund (Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 508(E) in Gazette of India dated the 7th July, 2009 under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. PA 27 of 2009-10) –Performance

Audit of Activities of selected Public Sector Undertakings under article 151(1) of the Constitution.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Nagpur, for the year 2007-2008.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2007-2008.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Notification No. S.O. 988(E) (Hindi and English versions) published in Gazette of India dated the 21st April, 2009 making certain amendments in the Notification No. S.O. 306(E) dated the 1st March, 2007 issued under Section 10 of the Khadi and Village Industries Commission Act, 1956.
- (9) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2009-2010.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcasting Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2009-2010.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2007-2008.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National University of Physical Education, Gwalior, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National University of Physical Education, Gwalior, for the year 2007-2008.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2006-2007.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O. 1582(E) published in Gazette of India dated the 30th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 28 (Lucknow-Faizabad Section) in the State of Uttar Pradesh.
 - (ii) S.O. 1584(E) to S.O. 1587(E) published in Gazette of India dated the 30th June, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of different stretches of

- National Highway No. 1 (Panipat-Jallandhar Section) in the State of Haryana.
- (iii) S.O. 1537(E) published in Gazette of India dated the 23rd June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.
- (iv) S.O. 1573(E) published in Gazette of India dated the 29th June, 2009 making certain amendments in the Notification No. S.O. 2153(E) dated the 18th December, 2007.
- (v) S.O. 1574(E) published in Gazette of India dated the 29th June, 2009 making certain amendments in the Notification No. S.O. 2153(E) dated the 18th December, 2007.
- (vi) S.O. 1624(E) published in Gazette of India dated the 3rd July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 31 (Khargaria-Purnea Section) in the State of Bihar.
- (vii) S.O. 1517(E) published in Gazette of India dated the 19th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (viii) S.O. 786(E) published in Gazette of India dated the 19th March, 2009 regarding levy of fees on mechanical vehicles for the use of the high level permanent bridge at Nandghat across Sheonath river of National Highway No. 200 in the State of Chhattisgarh.
- (ix) S.O. 1539(E) published in Gazette of India dated the 24th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (x) S.O. 1540(E) published in Gazette of India dated the 24th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.),

- maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xi) S.O. 1589(E) published in Gazette of India dated the 30th June, 2009 making certain amendments in the Notification No. S.O. 1535(E) dated the 13th September, 2007.
- (xii) S.O. 1623(E) published in Gazette of India dated the 3rd July, 2009 making certain amendments in the Notification No. S.O. 810(E) dated the 13th July, 2004.
- (xiii) S.O. 1662(E) published in Gazette of India dated the 8th July, 2009 making certain amendments in the Notification No. S.O. 196(E) dated the 19th January, 2009.
- (xiv) S.O. 1663(E) published in Gazette of India dated the 8th July, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (xv) S.O. 1583(E) published in Gazette of India dated the 30th June, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 1 in the State of Punjab.
- (xvi) S.O. 340(E) published in Gazette of India dated the 27th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 59 (Indore-M.P./Gujarat Border Section) in the State of Madhya Pradesh.
- (xvii) S.O. 551(E) published in Gazette of India dated the 26th February, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 75 (Gwalior-Jhansi Section) in the State of Madhya Pradesh.
- (xviii) S.O. 911(E) and S.O. 912(E) published in Gazette of India dated the 2nd April, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of

- National Highway No. 26 (Jhansi-Lakhandon Section) including construction of bypass in the State of Madhya Pradesh.
- (xix) S.O. 607(E) published in Gazette of India dated the 4th March, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 3 (Indore-Khalghat Section) including construction of bypass in the State of Madhya Pradesh.
- (xx) S.O. 861(E) published in Gazette of India dated the 26th March, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 3 (Dholpur-Morena Section) in the State of Madhya Pradesh.
- (xxi) S.O. 959(E) published in Gazette of India dated the 13th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway Nos. 23 & 200 (Chandikhole-Duburi-Talcher Section) and 203 (Bhubaneswar-Puri Section) in the State of Orissa.
- (xxii) S.O. 1347(E) and S.O. 1348(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (xxiii) S.O. 864(E) published in Gazette of India dated the 27th March, 2009 regarding acquisition of land for building (widening/two-laning, etc.), maintenance, management and operation of National Highway No. 154 (Lala bypass) in the State of Assam.
- (xxiv) S.O. 865(E) published in Gazette of India dated the 27th March, 2009 regarding acquisition of land for building (widening/two-laning, etc.), maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi Section) in the State of Assam.
- (xxv) S.O. 915(E) published in Gazette of India dated the 2nd April, 2009 regarding acquisition of land for building (widening/four-laning, etc.),

- maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxvi) S.O. 916(E) published in Gazette of India dated the 2nd April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xxvii) S.O. 920(E) and S.O. 921(E) published in Gazette of India dated the 2nd April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 45B (Madurai-Aruppukottai Thoothukkudi Section) in the State of Tamil Nadu.
- (xxviii) S.O. 1144(E) and S.O. 1145(E) published in Gazette of India dated the 4th May, 2009 regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of different stretches of National Highway No. 68 (Salem-Ulundurpet Section) including the bypass in the State of Tamil Nadu.
- (xxix) S.O. 1229(E) to S.O. 1232(E) published in Gazette of India dated the 15th May, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (xxx) S.O. 1236(E) published in Gazette of India dated the 15th May, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxxi) S.O. 1247(E) published in Gazette of India dated the 18th May, 2009 regarding acquisition of land for building (widening, two/four-laning etc.), maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.

- (xxxii) S.O. 1581(E) published in Gazette of India dated the 30th June, 2009 making certain amendments in the Notification No. S.O. 219(E) dated the 13th March, 2001.
- (xxxiii) S.O. 1588(E) published in Gazette of India dated the 30th June, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxxiv) S.O. 1568(E) published in Gazette of India dated the 26th June, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xxxv) S.O. 1630(E) and S.O. 1631(E) published in Gazette of India dated the 6th July, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 22 (Zirakpur-Panchkula-Kalka Section) in the State of Haryana.
- (xxxvi) S.O. 1592(E) published in Gazette of India dated the 30th June, 2009 regarding rates of fee to be collected at the Toll Plazas on National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (xxxvii) S.O. 1593(E) published in Gazette of India dated the 30th June, 2009 regarding rates of fee to be recovered from the users of four laned stretch of National Highway No. 7 (Kothakota bypass –Kurnool Section) in the State of Andhra Pradesh.
- (xxxviii) S.O. 1659(E) published in Gazette of India dated the 7th July, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 25 (Amola Village to Jhansi bypass Section) in the States of Madhya Pradesh and Uttar Pradesh.
- (xxxix) S.O. 395(E) published in Gazette of India dated the 3rd February, 2009 regarding acquisition of land for building (widening/six-laning etc.),

- maintenance, management and operation of National Highway No. 4 (Bangalore-Nelamangala Section) in the State of Karnataka.
- (xl) S.O. 860(E) published in Gazette of India dated the 26th March, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 48 (Nelamangala-Hassan Section) in the State of Karnataka.
- (xli) S.O. 1140(E) published in Gazette of India dated the 4th May, 2009 authorizing Special Land Acquisition Officer, National Highways, Dharwad as the competent authority to acquire land *w.e.f.* the publication of the Notification for installation of "Weigh-in-Motion-cum-Automatic Traffic Counter Cum Classifier" of National Highway No. 63 (Ankola-Gooty Section) in the State of Karnataka.
- (xlii) S.O. 1199(E) published in Gazette of India dated the 12th May, 2009 regarding rates of fee to be recovered from the users of the National Highway No. 4 (Hubli-Dharwad Bypass) in the State of Karnataka.
- (xliii) S.O. 1264(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 17 (Kodungallur bypass) including construction of all cross drainage works in the State of Kerala.
- (xliv) S.O. 978(E) published in Gazette of India dated the 20th April, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxxix) of (17) above.
- (19) A copy of the Notification No. S.O. 977(E) (Hindi and English versions) published in Gazette of India dated the 20th April, 2009 entrusting the stretches, mentioned therein, of the National Highway Nos. 3 and 9 to the National Highways Authority of India, issued under Section 11 of the National Highways Authority of India Act, 1988.
- (20) A copy of the Notification No. F. No. NH-11014/2/2006-P&M (Hindi and English versions) published in Gazette of India dated the 15th May, 2009 regarding relinquishing

the charge of the post of Presiding Officer, National Highway Tribunal, Lucknow *w.e.f.* 30.06.2007 issued under Control of National Highways (Land and Traffic) Act, 2002.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 10th July, 2009, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 2010 and elected the following Members of Rajya Sabha to serve on the said Committee:-
 - 1. Shri Praveen Rashtrapal
 - 2. Shri Mukut Mithi
 - 3. Ms. Sushila Tiriya
 - 4. Shri D. Raja
 - 5. Shri Thomas Sangma
 - 6. Shri Lalhming Liana
 - 7. Shri Brij Bhushan Tiwari
 - 8. Shri Veer Singh
 - 9. Miss Anusuiya Uikey
 - 10. Shri Krishan Lal Balmiki
- (ii) That at its sitting held on the 10th July, 2009, Rajya Sabha concurred with the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term ending on the 30th April, 2010 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Dr. T. Subbarami Reddy
 - 2. Ms. Mabel Rebello
 - 3. Shri Vijay Kumar Rupani
 - 4. Shri Amar Singh
 - 5. Shri Tapan Kumar Sen
 - 6. Shri Bharat Kumar Raut
 - 7. Shri Birendra Prasad Baishya

- (iii) That at its sitting held on the 10th July, 2009, Rajya Sabha concurred with the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 2010 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Prof. Saif-ud-Din Soz
 - 2. Shri Ashwani Kumar
 - 3. Shri Prasanta Chatterjee
 - 4. Dr. K. Malaisamy
 - 5. Shri Sharad Anantrao Joshi
 - 6. Shri Shanta Kumar
 - 7. Shri N.K. Singh
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 2009, passed by Lok Sabha on the 23rd July, 2009.

5. Statement by Minister

Shri S. Jaipal Reddy made a statement on the decisions taken by the board of Delhi Metro Rail Corporation (DMRC) on the basis of the report of high-level committee that enquired into the accident at the DMRC construction site on 12.7.2009.

12.10 P.M.

6. Government Bill – Introduced

The Rubber (Amendment) Bill, 2009

*12.11 P.M.

7. Submission by Member

Regarding visible cracks in 18 piers being constructed by Delhi Metro Rail Corporation

Shri Syed Shahnawaz Hussain made submission regarding reported visible cracks in 18 piers being constructed by Delhi Metro Rail Corporation.

Shri S. Jaipal Reddy responded.

12.19 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Botcha Jhansi Lakshmi regarding need to review and modify Section 115BBC of the Income Tax Act.
- (2) Shri Datta Meghe regarding need to constitute a Monitoring Committee to oversee the progress of various schemes being implemented under Bharat Nirman Yojana.
- (3) Shri K.C. Singh 'Baba' regarding need to extend Agricultural Debt Waiver Scheme to all the farmers of Uttarakhand who fulfil eligibility criteria.
- (4) Shri Jagdish Thakor regarding need to open a Kendriya Vidyalaya in Patan Parliamentary Constituency, Gujarat.
- (5) Shri Sajjan Singh Verma regarding need to construct railway line on Jhalawar– Ujjain and Dewas–Bhopal sectors.
- (6) Dr. Charan Das Mahant regarding need to provide adequate supply of power to Korba Parliamentary Constituency of Chhattisgarh.
- (7) Shri Kodikunnil Suresh regarding need to set up Rubber Park in Pattanapuram Taluk, Kollam district, Kerala.

^{*}From 12.11 P.M. to 12.19 P.M., members raised matters of urgent public importance.

- (8) Shri K.D. Deshmukh regarding need to re-start the construction work on Jabalpur-Nagpur four-lane road under Golden Quadrilateral Project.
- (9) Shri Jeetendra Singh Bundela regarding need to construct railway line linking Khajuraho, Panna and Satna in Madhya Pradesh.
- (10) Shri Rajendra Agarwal regarding need to set up a hospital at par with All India Institute of Medical Sciences in Meerut, Uttar Pradesh.
- (11) Shri Mansukhbhai D. Vasava regarding need to reconstruct dilapidated roads under Pradhan Mantri Gram Sadak Yojana in Bharuch Parliamentary Constituency, Gujarat.
- (12) Smt. Usha Verma regarding need to put in place flood control measures and provide adequate compensation to flood-affected people in Hardoi Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Gorakhnath Pandey regarding need to check the soil erosion caused by river Ganga in Bhadohi Parliamentary Constituency, Uttar Pradesh.
- (14) Shri Bhudeo Choudhary regarding need to provide safe drinking water to people in Jamui Parliamentary Constituency, Bihar.
- (15) Shri R. Thamairaiselvan regarding need to provide safe drinking water to people in Dharmapuri & Krishnagiri districts in Tamil Nadu.
- (16) Dr. Pulin Bihari Baske regarding need to provide adequate financial assistance for all-round development of Jhargram Parliamentary Constituency in West Bengal.
- (17) Smt. Paramjit Kaur Gulshan regarding need to fill up the vacancies of judges to clear the huge backlog of court cases.
- (18) Shri Devendra Nagpal regarding need to augment rail services in Amroha Parliamentary Constituency, Uttar-Pradesh.
- (19) Dr. Kirodi Lal Meena regarding need to revise the time frame fixed for completion of Bharat Nirman Projects.

12.20 P.M.

9. Discussion under Rule 193

Time Taken: 6 Hrs. 26 Mts.

Shri Rajiv Rajan Singh 'Lalan' raised a discussion on situation arising out of drought and floods in various parts of the country.

The following members took part in the debate:-

1. Shri Vinay Kumar alias Vinnu

(The House adjourned at 1.03 P.M. and re-assembled at 2.03 P.M.)

- 2. Kunwar Rewati Raman Singh
- 3. Shri Munde Gopinathrao Pandurang
- 4. Shri T.R. Baalu
- 5. Shri Basudeb Acharia
- 6. Shri Dara Singh Chauhan
- 7. Shri Arjun Charan Sethi
- 8. Shri Anandrao Vithoba Adsul
- 9** Dr. M. Thambi Durai
- 10. Shri Nishikant Dubey
- 11. Dr. Charan Das Mahant
- 12. Shri Brij Bhushan Sharan Singh
- 13. Shri Ramesh Rathod
- 14. Shri P. Lingam
- 15. Shri Bhola Singh
- 16. Shri Paban Singh Ghatowar
- 17. Shri Maheshwar Hazari
- 18. Shri Jagada Nand Singh
- 19. Shri Yogi Adityanath
- 20. Shri Adhir Ranjan Chowdhury
- 21. Shri Prasanta Kumar Majumdar
- 22* Shri Radha Mohan Singh
- 23* Shri Hukamdeo Narayan Yadav
- 24. Shri Narahari Mahato
- 25. Shri Dushyant Singh
- 26* Adv. Dudhgaonkar Ganeshrao Nagorao
- 27. Smt. Annu Tandon
- 28** Dr. Ramashankar Rajbhar
- 28* Smt. P. Jayaprada Nahata
- 29. Shri Madan Lal Sharma

^{*}Written speeches were laid on the Table.

^{**}They also laid some portions of their speeches on the Table.

- 30* Shri Ganesh Singh
- 31* Smt. Jayshreeben Kanubhai Patel
- 32* Shri Arjun Ram Meghwal
- 33* Shri Vishwa Mohan Kumar
- 34. Shri Narendra Singh Tomar
- 35** Dr. Arvind Kumar Sharma
- 36* Dr. Thokchom Meinya
- 37. Shri R.K. Singh Patel
- 38. Shri Harish Choudhary
- 39* Shri Ravindra Kumar Pandey
- 40* Shri M. Badruddin Ajmal
- 41** Shri P.K. Biju
- 42* Dr.(Prof.) Prasanna Kumar Patasani

Shri Sharad Pawar replied to the debate.

The discussion was concluded.

[#]8.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}Written speeches were laid on the Table.

^{**}They also laid some portions of their speeches on the Table.

[#]From 7.46 P.M. to 8.05 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, July 29, 2009/Sravana 7, 1931 (Saka)

No. 27

11.00 A.M.

1. Starred Questions

Starred Question Nos. 361–363 were orally answered. Replies to Starred Question Nos. 364–380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3384–3613 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Earth Sciences for the year 2009-2010.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Triunal Institute for Medical Sciences and Technology,

- Thriuvananthapuram, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sree Chitra Triunal Institute for Medical Sciences and Technology, Thriuvananthapuram, for the year 2007-2008.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology for the year 2009-2010.
- (7) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2009 published in Notification No. G.S.R. 496(E) in Gazette of India dated the 7th July, 2009.
 - (ii) The Indian Police Service (Pay) Third Amendment Rules, 2009 published in Notification No. G.S.R. 497(E) in Gazette of India dated the 7th July, 2009.
 - (iii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2009 published in Notification No. G.S.R. 498(E) in Gazette of India dated the 7th July, 2009.
 - (iv) The Indian Forest Service (Pay) Second Amendment Rules, 2009 published in Notification No. G.S.R. 499(E) in Gazette of India dated the 7th July, 2009.
 - (v) The Indian Forest Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2009 published in Notification No. G.S.R. 500(E) in Gazette of India dated the 7th July, 2009.
 - (vi) The Indian Forest Service (Pay) Fifth Amendment Rules, 2009 published in Notification No. G.S.R. 501(E) in Gazette of India dated the 7th July, 2009.
 - (vii) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2009 published in Notification No. G.S.R. 502(E) in Gazette of India dated the 7th July, 2009.

- (viii) The Indian Forest Service (Pay) Fourth Amendment Rules, 2009 published in Notification No. G.S.R. 503(E) in Gazette of India dated the 7th July, 2009.
- (ix) The Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2009 published in Notification No. G.S.R. 504(E) in Gazette of India dated the 7th July, 2009.
- (x) The Indian Forest Service (Pay) Sixth Amendment Rules, 2009 published in Notification No. G.S.R. 505(E) in Gazette of India dated the 7th July, 2009.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2009 published in Notification No. G.S.R. 506(E) in Gazette of India dated the 7th July, 2009.
- (xii) The Indian Forest Service (Pay) Third Amendment Rules, 2009 published in Notification No. G.S.R. 507(E) in Gazette of India dated the 7th July, 2009.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2009-2010.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Action Taken Report (Hindi and English versions) on the Recommendations of Annual Report of the National Statistical Commission, New Delhi, for the year 2007-2008.
- (10) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2009-2010.
- (11) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Environment and Forests for the year 2009-2010.
- (12) A copy of the Environment (Protection) Third Amendment Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 512(E) in Gazette of India dated the 9th July, 2009 under Section 26 of the Environment (Protection) Act, 1986.
- (13) A copy each of the following Notifications (Hindi and English versions) issued under Sections 3 and 6 of the Environment (Protection) Act, 1986:-

- (i) S.O. 1243(E) published in Gazette of India dated the 15th May, 2009 making certain amendments in the Notification No. S.O. 114(E) dated the 19th February, 1991.
- (ii) S.O. 1268(E) published in Gazette of India dated the 19th May, 2009 reconstituting the National Coastal Zone Management Authority consisting of the Chairperson, 10 Members and 1 Member Secretary, mentioned therein.
- (iii) S.O. 1675(E) published in Gazette of India dated the 9th July, 2009 constituting an Authority to be known as the Gujarat Coastal Zone Management Authority consisting of the Chairman, 13 Members and 1 Member Secretary, mentioned therein for a period of 3 years *w.e.f.* from the date of publication of the Notification.
- (iv) S.O. 1676(E) published in Gazette of India dated the 9th July, 2009 constituting an Authority to be known as the Andhra Pradesh Coastal Zone Management Authority consisting of the Chairman, 8 Members and 1 Member Secretary, mentioned therein, for a period of 3 years *w.e.f.* from the date of publication of the Notification.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2007-2008.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2007-2008.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2007-2008.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2007-2008.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Prevention of Food Adulteration (3rd Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 431(E) in Gazette of India dated the 19th June, 2009 under Section 23 of the Prevention of Food Adulteration Act, 1955.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2007-2008.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2007-2008.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2007-2008.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2007-2008.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Drugs and Cosmetics (3rd Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 157(E) in Gazette of India dated the 9th March, 2009 under Section 38 of the Drugs and Cosmetics Act, 1940.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

4. Report on the participation of Indian Parliamentary Delegation in the 120th Assembly of the Inter-Parliamentary Union (IPU)

Secretary-General laid on the Table Hindi and English versions of the Report on the participation of Indian Parliamentary Delegation in the 120th Assembly of the Inter-Parliamentary Union held in Addis Ababa (Ethiopia) from 5 to 10 April, 2009.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri S. Ramasubbu regarding need to expedite completion of the Koodankulum Nuclear Power Plant in Tamil Nadu.
- (2) Smt. Santosh Chowdhary regarding need to provide special financial package for overall development of Hoshiarpur Parliamentary Constituency in Punjab.
- (3) Shri Nirmal Khatri regarding need to provide protection against the damage caused to crops by 'Neel Gai' in Faizabad, Barabanki and other adjoining districts in Uttar Pradesh.
- (4) Shri K.P. Dhanapalan regarding need to bring professional approach in the functioning of Doordarshan and All India Radio.
- (5) Shri N.S.V. Chitthan regarding need to overcome the shortage of power in the country.
- (6) Shri Prem Chand Guddu regarding need to check the emission of Gases & pollution caused by chemical manufacturing units in Ujjain district of Madhya Pradesh posing grave threat to human life and environment.
- (7) Shri Vilas Muttemwar regarding need to shift the Divisional Office of Central Railway from Mumbai to Nagpur.
- (8) Shri J.P. Agarwal regarding need to regularize and provide essential basic facilities in colonies of North East Delhi Parliamentary Constituency.
- (9) Shri Ganesh Singh regarding need to check the difference in prices of common generic medicines sold through different brand names by various drug manufacturing companies.
- (10) Shri Ram Singh Kaswan regarding need to accord special status to Rajasthan under Accelerated Irrigation Benefit Programme.
- (11) Shri Ashok Argal regarding need for four-laning of N.H. –92.
- (12) Shri Mahendrasinh P. Chauhan regarding need to shift Veerawada Railway Station to Gambhoi in Sabarkantha Parliamentary Constituency, Gujarat.

- (13) Shri Ram Kishun regarding need to construct Railway Over Bridges in district Chandauli, Uttar Pradesh.
- (14) Shri Ramashankar Rajbhar regarding need to provide special financial assistance to the farmers in drought-hit Balia and Deoria districts of Uttar Pradesh.
- (15) Shri Vishwa Mohan Kumar regarding need to expedite the construction of railway bridge on river Kosi in district Supaul, Bihar.
- (16) Shri D. Venugopal regarding need to set up a Bench of Supreme Court in Chennai, Tamil Nadu.
- (17) Shri Bhartruhari Mahtab regarding need to expedite release of incentive fund under the Accelerated Power Development and Reforms Programme to Orissa.
- (18) Shri S. Semmalai regarding need to stop the construction of a dam across river Palar in Andhra Pradesh.
- (19) Shri Inder Singh Namdhari regarding need to regularize the services of Extra-Departmental employees of Postal Department and extend the benefits of Sixth Central Pay Commission to them.

(Due to interruptions in the House, Lok Sabha adjourned at 12.06 P.M. and re-assembled at 12.15 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.17 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

6. Submission by Member

Regarding commissioning of gas based power project at Dadri, Gautam Budh Nagar, Uttar Pradesh

Shri Mulayam Singh Yadav made a submission regarding commissioning of gas based power project at Dadri, Gautam Budh Nagar, Uttar Pradesh.

Shri Pawan Kumar Bansal responded.

(Due to interruptions in the House, Lok Sabha adjourned at 2.11 P.M. and re-assembled at 3.00 P.M.)

3.00 P.M.

7. Discussion under Rule 193

Time Taken: 3 Hrs.

The Deputy Speaker informed the House that Smt. Sushma Swaraj, who was to initiate the discussion under Rule 193 on the issues arising out of Prime Minister's recent visit to foreign countries, had requested that Shri Yashwant Sinha may be permitted to initiate the discussion and that her request has been acceded to.

Accordingly, Shri Yashwant Sinha raised the discussion.

The following members took part in the debate :-

- 1. Shri P.C. Chacko
- 2. Shri Mulayam Singh Yadav
- 3. Shri Sharad Yadav
- 4. Dr. Manmohan Singh
- 5. Shri Basudeb Acharia (Speech unfinished)

The discussion was not concluded.

*6.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.00 P.M. to 6.23 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, July 30, 2009/Sravana 8, 1931 (Saka)

No. 28

11.00 A.M.

1. Starred Questions

Starred Question Nos. 381–386 were orally answered. Replies to Starred Question Nos. 387–400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3614–3830 and 3832–3843 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology

Entrepreneurship and Management, New Delhi, for the year 2007-2008.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2007-2008.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Office of the Director General of Investigation and Registration, (Group 'A' posts) Recruitment Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 91 in Gazette of India dated the 20th June, 2009 issued under Article 309 of the Constitution.
- (8) A copy of the 37th Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 2007 to 31st December, 2007 under the Monopolies Restrictive Trade and Practices Act, 1969.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2009-2010.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Handicrafts and Handlooms Exports Corporation of India Limited and the Ministry of Textiles for the year 2009-2010.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the GAIL (India) Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Andrew Yule and Company Limited and the Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

4. Statements by Ministers

- (1) The Minister of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the 205th Report of the Standing Committee on Industry on action taken on the 202nd report on Demands for Grants (2007-08), pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises.
- (2) The Minister of State (Independent Charge) of the Ministry of Corporate Affairs and the Minister of State (Independent Charge) of the Ministry of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 39th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2008-09), pertaining to the Ministry of Minority Affairs.
- (3) The Minister of State in the Ministry of Textiles laid the following statements (Hindi and English versions) regarding :
 - (i) the status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Labour on "General condition of weavers in the country A case study of concentration zone of weavers", pertaining to the Ministry of Textiles; and
 - (ii) the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Labour on "Development Schemes for Handicrafts Sector", pertaining to the Ministry of Textiles.

12.03 P.M.

5. Calling Attention

Shri Arjun Charan Sethi called the attention of the Minister of Commerce and Industry to the situation arising due to export of non-Basmati rice to certain countries in violation of Government guidelines and steps taken by the Government in regard thereto.

The Minister of Commerce and Industries made a statement in regard thereto.

The Minister of Commerce and Industries also replied to the clarificatory questions asked by the Members.

*1.35 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K.C. Venugopal regarding need to undertake repair works of N.H. 47 from Aroor to Haripad in Kerala.
- (2) Ch. Lal Singh regarding need to re-start the construction of railway line linking Udhampur, Katra & Banihal in Jammu & Kashmir.
- (3) Shri Ravindra Kumar Pandey regarding need to restart excavation of coal in closed collieries in Giridih Parliamentary Constituency of Jharkhand.
- (4) Dr. Murli Manohar Joshi regarding need to undertake development works in Varanasi under Jawahar Lal Nehru National Urban Renewal Mission.
- (5) Shri Shripad Yesso Naik regarding need to provide stoppage to all the Goa-bound trains at Karmali Railway Station in Goa.
- (6) Shri Nishikant Dubey regarding need to start production of oil from Ratna R Series oil fields.
- (7) Shri Virendra Kashyap regarding need to set up a Commando & Police Training School in Himachal Pradesh.
- (8) Dr. Mirza Mehboob Beg regarding need to provide Instrument Landing System at Srinagar Airport in Jammu & Kashmir.

1.36 P.M.

7. Discussion under Rule 193

Time Taken: 5 hrs. 03 mts.

Further discussion on issues arising out of Prime Minister's recent visit to foreign countries, raised by Shri Yashwant Sinha on the 29th July, 2009.

The following members took part in the debate :-

- 1. Shri Basudeb Acharia (resumed his speech)
- 2. Shri Bhartruhari Mahtab
- 3. Shri Anant Gangaram Geete
- 4. Dr. M. Thambi Durai
- 5. Shri Gurudas Dasgupta
- 6. Shri Pranab Mukherjee
- 7. Shri Diqvijav Singh
- 8. Shri Asaduddin Owaisi

Shri S.M. Krishna replied to the debate.

The discussion was concluded.

^{*}From 1.05 P.M. to 1.34 P.M., members raised matters of urgent public importance.

3.38 P.M.

8. Report of the Business Advisory Committee

Shri Pawan Kumar Bansal presented the Fifth Report of the Business Advisory Committee.

3.38 P.M.

9. Private Member's Resolution – Under Consideration

Further discussion on the following resolution moved by Shri Satpal Maharaj on the 10th July, 2009, continued:-

"Having regard to the fact that there is a serious crisis of availability of drinking water in various parts of the country, particularly in Pauri Garhwal, Chamoli, Rudraprayag, Tehri Garhwal and Nainital Districts in the State of Uttarakhand and that the centrally sponsored drinking water schemes like *Swajaldhara* and Accelerated Urban Water Supply Programme (AUWSP) are not being implemented and monitored properly, this House urges upon the Government to formulate and implement a time bound comprehensive action plan at national level to overcome the problem of drinking water."

He resumed his speech and also laid some portion of his speech on the Table.

The following members took part in the debate :-

- 1. Shri Hukamdeo Narayan Yadav
- 2. Shri Shailendra Kumar
- 3. Ch. Lal Singh
- 4. Shri Jagdish Sharma
- 5. Shri Pradeep Tamta
- 6. Shri Bhartruhari Mahtab
- 7. Shri Adhir Ranjan Chowdhury
- 8. Shri S. Semmalai
- 9. Shri Goraknath Pandey
- 10. Shri Rajendra Agrawal

- 11. Shri Kamal Kishor
- 12. Dr. Raghuvansh Prasad Singh
- 13. Shri Ravindra Kumar Pandey
- 14. Shri J.M. Rashid Aaron
- 15. Shri Bishnu Pada Ray
- 16. Shri Jagdambika Pal

The discussion was not concluded.

*6.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st July, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.02 P.M. to 6.13 P.M., Members raised matters of urgent public importance.

Fifteenth Lok Sabha II Session (02/07/2009 to 07/08/2009)

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, July 31, 2009/Sravana 9, 1931 (Saka)

No. 29

11.00 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Smt. Gayatri Devi, a member of the Third, Fourth and Fifth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Starred Questions

Starred Question Nos. 401–404 were orally answered. Replies to Starred Question Nos. 405–420 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3844–3930 and 3932–4025 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti,

for the year 2007-2008.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Life Insurance Corporation of India (Agents) Amendments Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 513(E) in Gazette of India dated the 9th July, 2009 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.
- (4) A copy of the Redressal of Public Grievances (Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 510(E) in Gazette of India dated the 8th July, 2009 under sub-section (3) of Section 114 of the Insurance Act, 1938.
- (5) A copy of the Notifications No. G.S.R. 517(E) (Hindi and English versions) published in Gazette of India dated the 13th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 45/2006-Cus. dated the 24th May, 2006, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Finance (No.2) Bill, 2009 passed by Lok Sabha on the 27th July, 2009.

12.01 P.M.

6. Calling Attention

Shri Gurudas Dasgupta called the attention of the Minister of Labour and Employment to the situation arising out of large-scale loss of jobs due to retrenchment and closure of industries, including IT sector, and steps taken by the Government in this regard.

The Minister of Labour and Employment made a statement in regard thereto.

The Minister of Labour and Employment also replied to the clarificatory questions asked by the Members.

1.03 P.M.

7 Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3rd August, 2009.

8. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on 30th July, 2009."

The motion was adopted.

1.09 P.M.

9. Government Bills – Introduced

- (i) The Life Insurance Corporation (Amendment) Bill, 2009
- (ii) The National Green Tribunal Bill, 2009

(The House adjourned at 1.12 P.M. and re-assembled at 2.10 P.M.)

2.11 P.M.

10. Statement by Minister

The Minister of Agriculture and Minister of Consumer Affairs, Food & Public Distribution made a statement regarding the import of raw and white/refined sugar.

2.14 P.M.

11. Government Bill -Under Consideration

Time Allotted: 4 hrs. Time Taken: 1 hr. 16 mts. Balance: 2 hr. 44 mts.

The Right of Children to Free and Compulsory Education Bill, 2009, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Kapil Sibal.

The following members took part in the debate:-

- 1. Shri Kirti (Jha) Azad
- 2. Dr. (Kum.) Girija Vyas (speech unfinished)

The discussion was not concluded.

3.30 P.M.

12. Private Members' Bills - Introduced

- (1) The Old Age Pension and Rehabilitation Bill, 2009 by Shri Adhir Ranjan Chowdhury.
- (2) The Constitution (Amendment) Bill, 2009 (Insertion of new article 21B) by Shri Basudeb Acharia.
- (3) The Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order (Amendment) Bill, 2009 (Amendment of the Schedule) by Shri Basudeb Acharia.
- (4) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2009 (Amendment of the Schedule) by Shri Basudeb Acharia.
- (5) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2009 (Amendment of the Schedule) by Shri Basudeb Acharia.
- (6) The Constitution (Amendment) Bill, 2009 (Amendment of article 130) by Shri Hansraj Gangaramji Ahir.

- (7) The Payment of Subsistence Allowance to Farmers and Agricultural Labourers Bill, 2009 by Shri Hansraj Gangaramji Ahir.
- (8) The Council for Environment Protection Bill, 2009 by Shri K.C. Singh 'Baba'.
- (9) The Central Himalayan States Development Council Bill, 2009 by Shri K.C. Singh 'Baba'.
- (10) The Constitution (Amendment) Bill, 2009 (Amendment of article 51A) by Shri K.C. Singh 'Baba'.
- (11) The Consumer Goods (Mandatory Printing of Cost of Production and Maximum Retail Price) Bill, 2009 by Shri Hansraj Gangaramji Ahir.
- (12) The Agricultural Land Acquisition Regulatory Authority Bill, 2009 by Shri Hansraj Gangaramji Ahir.
- (13) The High Court of Andhra Pradesh (Establishment of a Permanent Bench at Vijayawada) Bill, 2009 by Shri L. Rajagopal.
- (14) The Constitution (Amendment) Bill, 2009 (Insertion of new article 21B) by Shri L. Rajagopal.
- (15) The Disruption of Proceedings of Parliament (Disentitlement of Daily Allowance to Members and Termination of Membership) Bill, 2009 by Shri L. Rajagopal.
- (16) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2009 by Shri L. Rajagopal.

3.42 P.M.

13. Private Member's Bill – Under consideration

The Underdeveloped and Backward Areas and Regions (Special Provisions for Accelerated Development) Bill, 2009 by Shri Baijayant Panda.

Further Discussion on the motion for consideration of the Bill moved by Shri Baijayant Panda on the 17th July, 2009, continued :-

The following members took part in the debate:-

- 1. Shri Bhartruhari Mahtab (resumed his speech)
- 2. Shri Adhir Ranjan Chowdhury
- 3. Shri Bhola Singh
- 4. Shri Shailendra Kumar
- 5. Shri Arjun Charan Sethi
- 6. Shri Arjun Ram Meghwal
- 7. Shri Om Prakash Yadav
- 8. Shri Rudramadhab Ray
- 9. Shri V. Narayanasamy (speech unfinished)

The discussion was not concluded.

(For want of Quorum, Lok Sabha adjourned for the day)

5.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd August, 2009)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, August 3, 2009/Sravana 12, 1931 (Saka)

No. 30

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon)

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 421 - 440 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4026 - 4255 will be printed in the official report of the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Department of Higher Education, Ministry of Human Resource Development for the year 2009-2010.
- (2) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2009-2010.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2009-2010.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hooghly Dock and Port Engineers Limited and the Ministry of Shipping, Road Transport and Highways for the year 2009-2010.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2007-2008, alongwith

- Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 2007-2008.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Ductile Iron Pressure Pipes and Fittings (Quality Control) Order, 2009 (Hindi and English versions) published in the Notification No. S.O. 1544(E) in Gazette of India dated the 25th June, 2009 issued under Section 14 of the Bureau of Indian Standards Act, 1986.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeeth, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeeth, New Delhi, for the year 2007-2008.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2007-2008.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the Recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2007-2008.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2004-2005, together with Audit Report thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2005-2006, together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2007-2008.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2007-2008.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Kohima, for the year 2007-2008.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Kohima, for the year 2007-2008.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan

- Council of Elementary Education (Sarva Shiksha Abhiyan and District Primary Education Programme) Jaipur, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan and District Primary Education Programme) Jaipur, for the year 2005-2006.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan and District Primary Education Programme), Jaipur, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan and District Primary Education Programme), Jaipur, for the year 2006-2007.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority Sikkim (Sarva Shiksha Abhiyan), Gangtok, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority Sikkim (Sarva Shiksha Abhiyan), Gangtok, for the year 2007-2008.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines University, Dhanbad, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian School of Mines University, Dhanbad, for the year 2007-2008, together with

- Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines University, Dhanbad, for the year 2007-2008.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2007-2008.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2006-2007.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2007-2008.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the District

- Primary Education Programme Andhra Pradesh, Hyderabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme Andhra Pradesh, Hyderabad, for the year 2003-2004.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme Andhra Pradesh, Hyderabad, for the year 2004-2005, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme Andhra Pradesh, Hyderabad, for the year 2004-2005.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2007-2008.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2006-2007.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2007-2008.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2002-2003.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2003-2004.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2004-2005 alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2004-2005.

- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2005-2006.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2006-2007.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2007-2008.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Mahila Samakhya Society, Patna, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Mahila Samakhya Society, Patna,

for the year 2006-2007.

- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samata Society, Guwahati, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samata Society, Guwahati, for the year 2007-2008.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme Andhra Pradesh, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme Andhra Pradesh, Hyderabad, for the year 2002-2003.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2007-2008.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the

working of the National Institute of Technology, Patna, for the year 2007-2008.

- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2007-2008.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2007-2008.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2007-2008, together with Audit Report thereon.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University Arunachal Pradesh, Itanagar, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University Arunachal Pradesh, Itanagar, for the year 2007-2008.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2007-2008.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the

working of the Tripura University, Suryamaninagar, for the year 2007-2008.

- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2006-2007.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Educational Consultants India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 2007-2008.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82) A copy of the Central Universities (Removal of Difficulties) Order, 2009 (Hindi and English versions) published in the Notification No. S.O. 1604(E) in Gazette of India dated the 30th June, 2009 issued under sub-section (1) of Section 42 of the Central Universities Act, 2009.
- (83) A copy of the Notification No. IG/Admn(G)/Regulation 1/2008/1426 (Hindi and English versions) published in weekly Gazette of India dated the 13th December, 2008, making certain amendments in the paras 15 and 16 of the Regulations for Convocation at Indira Gandhi Open University Headquarters issued under Indira Gandhi Open University Act, 1985.
- (84) A copy of the First Statutes of the National Institutes of Technology (Hindi and English versions) published in the Notification No. G.S.R. 280(E) in Gazette of India

dated the 23rd April, 2009 issued under sub-section (1) of Section 26 of the National Institutes of Technology Act, 2007.

- (85) A copy of the Notification No. S.O. 2666(E) (Hindi and English versions) published in Gazette of India dated the 17th November, 2008 containing corrigendum to the Notification No. G.S.R. 488(E) dated 27th June, 2008 issued under the National Institutes of Technology Act, 2007.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Backward Classes, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Backward Classes, New Delhi, for the year 2007-2008.
- (87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.

12.02 P.M.

3. Statement By Minister

- (1) The Minister of Human Resource Development on behalf of the Minister of State in the Ministry of Human Resource Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 196th Report of the Standing Committee on Human Resource Development on University and Higher Education, pertaining to the Department of Higher Education, Ministry of Human Resource Development.
- (2) The Minister of Petroleum and Natural Gas made a statement regarding supply of gas to Power Project at Dadri, District Gautam Budh Nagar, U.P.

12.15 P.M.

4. Motion for election to the Court of the University of Delhi

Shri Kapil Sibal moved the following motion :-

"That in pursuance of statute 2 (1) (xix) and (3) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Court of the University of Delhi, subject to the other provisions of the Statutes. The members so elected shall not be the employees of the University of Delhi or of a recognized college or Institution of that University."

The motion was adopted.

5. Motion for election to the Council of Indian Institute of Science, Bangalore Shri Kapil Sibal moved the following motion:-

"That in pursuance of the clause 9 (1) (e) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to the other provisions of the Scheme and the Regulations."

The motion was adopted.

12.16 P.M.

6. Government Bills – Introduced

- (i) The Companies Bill, 2009.
- (ii) The Indian Trusts (Amendment) Bill, 2009.
- (iii) The Securities and Exchange Board of India (Amendment) Bill, 2009.

2.01 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kuvarjibhai M. Bavaliya regarding need to constitute a Central team for reviewing the BPL list in Gujarat.
- (2) Shri Vitthalbhai H. Radadiya regarding need to provide financial help under Agricultural Crop Insurance Scheme to farmers of Porbandar and Junagarh districts in Gujarat whose crops have been damaged due to heavy rains.
- (3) Shri Gutha Sukender Reddy regarding need to open a Kendriya Vidyalaya in Nalgonda district, Andhra Pradesh.
- (4) Shri R. Dhruvanarayana regarding need to give adequate compensation to the farmers whose crops have been damaged by elephants in Chamarajanagar district, Karnataka.
- (5) Shri Adhir Ranjan Chowdhury regarding need to clear the huge deposit of silt in Farrakka Barrage.
- (6) Shri Nirmal Khatri regarding need to set up a Mega cluster for development of leather industry in Faizabad district, Uttar Pradesh.
- (7) Shri Vilas Muttemwar regarding need to set up a Central Medical Research Centre at Nagpur and upgrade other existing hospitals in Nagpur.
- (8) Shri Ram Singh Kaswan regarding need to provide drinking water and sanitation facilities in Churu Parliamentary Constituency, Rajasthan under Urban Infrastructure Development Scheme for Small and Medium Towns.
- (9) Smt. Rama Devi regarding need to set up FCI godowns for storage of foodgrains in Bihar.
- (10) Shri Dushyant Singh regarding need to look into the problems being faced by the opium growers and opium industry.
- (11) Shri Ashok Argal regarding need for four-laning of NH 92 and construction of bridges on the Highway across river Kawari, Chambal and Yamuna.
- (12) Smt. Usha Verma regarding need to construct bridges over Ramganga and Kunda rivers connecting Palia and Bedijor in Hardoi Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Rakesh Pandey regarding need to re-open Railway Bridge at railway crossing 83A in Ambedkar Nagar Parliamentary Constituency, Uttar Pradesh.
- (14) Shri Baidyanath Prasad Mahto regarding need to set up a Doordarshan Kendra at Harnataud in West Champaran district of Bihar.
- (15) Shri A.K.S. Vijayan regarding need to give financial assistance to the Government of Tamil Nadu for the farm loans waived by the State Government.

- (16) Adv. A. Sampath regarding need to release a postal stamp in honour of Vaikuntam Swamikal, a great social reformer of Kerala.
- (17) Shri Yashbant Narayan Singh Laguri regarding need for gauge conversion of railway line on Daitari-Banspani section in Orissa besides introduction of a superfast train from Delhi to Bhubaneswar.
- (18) Shri P. Kumar regarding need to upgrade Annal Gandhi Memorial Government Hospital, Tiruchirappalli in Tamil Nadu with a view to bring it at par with All India Institute of Medical Sciences.
- (19) Shri Devendra Nagpal regarding need to set up a Trauma Centre at Gajraula in Amroha Parliamentary Constituency, Uttar Pradesh.
- (20) Dr. Kirodi Lal Meena regarding need to make provision of funds for Disaster Management Agencies and Tasks.

2.09 P.M.

8. Discussion under Rule 193

Time Available: 4 hrs. Time Taken: 24 mts. Balance: 3 hrs. 36 mts.

Shri Basudeb Acharia raised a discussion on the rise in prices of essential commodities.

(Due to interruptions in the House, Lok Sabha adjourned at 2.14 P.M. and re-assembled at 3.00 P.M.)

3.00 P.M.

Shri Basudeb Acharia resumed his speech. His speech was not concluded. The discussion was not concluded.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day.)

3.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th August, 2009)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, August 4, 2009/Sravana 13, 1931 (Saka)

No. 31

11.00 A.M.

1. Starred Questions

Starred Question Nos. 441, 442, 443, 444 and 447 were orally answered. Replies to Starred Question Nos. 445, 446 and 448–460 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4256–4485 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A Statement (Hindi and English versions) on Quarterly review of the trends in receipts and expenditure in relation to the Budget for the third quarter of the financial year 2008-2009 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
- (2) A copy each of the following Notifications (Hindi and English versions) under subsection (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (i) G.S.R. 531(E) published in Gazette of India dated the 16th July, 2009 containing order regarding imposition of stock-holding and turnover limits on sugar as well as khandsari sugar for a further period of six months.
 - (ii) G.S.R. 528(E) published in Gazette of India dated the 16th July, 2009 making certain further amendments in the five orders, mentioned therein.
 - (iii) G.S.R. 529(E) published in Gazette of India dated the 16th July, 2009 making certain further amendments in the two orders, mentioned therein.

- (iv) G.S.R. 530(E) published in Gazette of India dated the 16th July, 2009 making certain further amendments in the four orders, mentioned therein.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2007-2008.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2009-2010.
- (6) A copy of the Outcome Budget (Hindi and English versions) of the Department of Atomic Energy for the year 2009-2010.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2007-2008.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2007-2008.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Indo-Tibetan Border Police Force, Assistant Sub-Inspector (Stenographer) Group 'C' posts Recruitment (Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 518(E) in Gazette of India dated the 14th July, 2009 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (10) A copy of the Notification No. S.O. 1525(E) (Hindi and English versions) published in Gazette of India dated the 22nd June, 2009 containing order so as to add that the Communist Party of India (Maoist) and all its formations and front organisations as terrorist organisation in the Schedule to the Unlawful Activities (Prevention) Act, 1967 issued under sub-section (1) of Section 35 of the said Act.

- (11) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panaji, for the year 2006-2007.
 - (ii) Annual Report of the Goa Meat Complex Limited, Panaji, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2007-2008.
 - (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Protection of Plant Varieties and Farmers Rights (Criteria for Distinctiveness, Uniformity and Stability for Registration) Regulations, 2009 (Hindi and English versions) published in Notification No. G.S.R.452(E) in Gazette of India dated the 30th June, 2009 under section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2007-2008.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O. 1407(E) published in Gazette of India dated the 5th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance,

- management and operation of National Highway No. 37 (Morabazar-Khaloighuguti Section) in the State of Assam.
- (ii) S.O. 1499(E) and S.O. 1500(E) published in Gazette of India dated the 17th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Rimuli-Rajamunda Section) in the State of Orissa.
- (iii) S.O. 1742(E) published in Gazette of India dated the 14th July, 2009 regarding rates of fee to be recovered from the users of four laned stretch of National Highway No. 7 (Kadthal-Armur Section) in the State of Andhra Pradesh.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 3rd August, 2009, Rajya Sabha passed the Constitution (One Hundred and Ninth Amendment) Bill, 2009.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Constitution (One Hundred and Ninth Amendment) Bill, 2009.

12.03 P.M.

6. Statements by Ministers

- (1) The Minister of Agriculture and Minister of Consumer Affairs, Food & Public Distribution laid statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 28th and 38th Reports of the Standing Committee on Agriculture on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.
 - (ii) the status of implementation of the recommendations contained in the 29th and 39th Reports of the Standing Committee on Agriculture on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Department of Animal Husbandry, Dairying and Fisheries (DADF), Ministry of Agriculture.

- (2) The Minister of State in the Ministry of Home Affairs laid the following statements (Hindi and English versions) regarding:-
 - (a) the status of implementation of the recommendations contained in the 140th Report of the Standing Committee on Home Affairs on Action taken by the Government on the recommendations/observations contained in the 132nd Report on Demands for Grants (2008-09), pertaining to the Ministry of Home Affairs.
 - (b) (i) correcting the reply given on 07.07.2009 to Unstarred Question No. 432 by Shri Ahir Vikrambhai Arjanbhai Madam, M.P. regarding `Mega City and Desert Area Policing' and (ii) reasons for delay in correcting the reply.
 - (c) (i) correcting the reply given on 21.07.2009 to Unstarred Question No. 2360 by Shri (Capt.) Jai Narayan Prasad Nishad, M.P. regarding `Tour by MCD Officials' and (ii) reasons for delay in correcting the reply.
- (3) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 137th Report of the Standing Committee on Home Affairs on rehabilitation of J & K Migrants, pertaining to the Ministry of Home Affairs.
- (4) The Minister of State in the Ministry of Petroleum and Natural Gas laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Petroleum and Natural Gas on "Oil Refineries A Critique", pertaining to the Ministry of Petroleum and Natural Gas.

*12.04 P.M.

7. Government Bill – Introduced

The Metro Railways (Amendment) Bill, 2009

(Due to interruptions in the House, Lok Sabha adjourned at 12.26 P.M. and re-assembled at 1.00 P.M.)

^{*}From 12.05 P.M. to 12.26 P.M., Members raised matters of urgent public importance.

*1.33 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to provide adequate funds for the gauge conversion work between Dindigul and Pollachi in Tamil Nadu.
- (2) Ch. Lal Singh regarding need to undertake excavation of gypsum reserves on the banks of river Chenab near Dharamkund in Jammu and Kashmir.
- (3) Shri Datta Meghe regarding need to check the rising prices of essential commodities.
- (4) Smt. Rajkumari Ratna Singh regarding need to ensure construction of roads under Pradhan Mantri Gram Sadak Yojana as per specified norms and standards in Pratapgarh Parliamentary Constituency, Uttar Pradesh.
- (5) Shri Kodikunnil Suresh regarding need to start construction of a new broad gauge railway line between Chengannur and Trivandrum via Kottarakara and Kilimanur in Kerala.
- (6) Shri Sajjan Singh Verma regarding need to construct the proposed Ranjit Sagar Dam in Sajapur district, Madhya Pradesh.
- (7) Shri Madhu Goud Yaskhi regarding need to ensure payment of minimum wages and other service benefits to the beedi workers engaged with the unregistered Beedi manufacturing units in the country particularly in Andhra Pradesh.
- (8) Shri S. Ramasubbu regarding need to open a Kendriya Vidyalaya in Tirunelveli district, Tamil Nadu and fill up vacant posts in Kendriya Vidyalayas in the country.
- (9) Shri Pratap Rao Sonaware regarding need to take steps to bring back the valuable items belonging to Chhatrapati Shivaji Maharaj from abroad.
- (10) Shri Hansraj G. Ahir regarding need to provide special financial assistance for promoting irrigation facilities in Vidharba region of Maharashtra.
- (11) Shri Pralhad Joshi regarding need to honour Dr. Gangubai Hangal with Bharat Ratna Award.
- (12) Shri Syed Shahnawaz Hussain regarding need to introduce a train between Bhagalpur and Deoghar via Vikramshila in Bihar.
- (13) Shri R.K. Singh Patel regarding need to make functional the glass factory in Chitrakoot district, Banda Parliamentary Constituency, Uttar Pradesh.
- (14) Shri Bhisma Shankar alias Kushal Tiwari regarding need to provide financial package for development of Utensil and Handloom industries in Khalilabad, Sant Kabir Nagar Parliamentary Constituency, Uttar Pradesh.

^{*}From 1.00 P.M. to 1.33 P.M., Members raised matters of urgent public importance.

- (15) Shri Vishwa Mohan Kumar regarding need to expedite construction of Saharsa-Forbesganj broad gauge railway line in Bihar.
- (16) Shri D. Venugopal regarding need to undertake the expansion work of Vellore Airport to facilitate the setting up of Rajiv Gandhi Institute of Aeronautical Science and Training of Pilots Academy in Vellore, Tamil Nadu.
- (17) Shri M.B. Rajesh regarding need to regularize the services of catering workers in the Railways.
- (18) Shri Prabodh Panda regarding need to declare Vidyasagar Memorial Hall in West Medinipur, West Bengal as a national heritage site.
- (19) Shri S.D. Mandlik regarding need to implement incentive measures and concessions for the welfare of the sugar industry.

1.33 P.M.

9. Government Bill – Passed

Time Taken: 1 hr. 55 mts.

The Constitution (One Hundred and Ninth Amendment) Bill, 2009 (Amendment of article 334), as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri M. Veerappa Moily.

The following members took part in the debate:-

- 1. Shri Arjun Munda
- 2. Shri P.L. Punia
- 3. Shri Sharad Yadav
- 4. Shri Shailendra Kumar
- 5. Dr. Bali Ram
- 6. Shri Gobinda Chandra Naskar
- 7. Shri Baju Ban Riyan
- 8. Shri Arjun Charan Sethi
- 9. Shri Anant Gangaram Geete
- 10. Dr. P. Venugopal
- 11. Dr. Raghuvansh Prasad Singh
- 12. Shri Prabodh Panda

Shri M. Veerappa Moily replied to the debate.

On the motion for consideration of the Bill, the House divided: *Ayes 375; *Noes 1. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

^{*}Subject to correction

On the motion for adoption of Clause 2, the House divided: *Ayes: 343; *Noes: Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 1, the House divided: *Ayes: 384; *Noes: Nil.

Clause 1 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M. Veerappa Moily.

On the motion, the House divided: *Ayes 385; *Noes 1.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

^{*}Subject to correction

3.28 P.M.

10. Government Bill -Passed

Time Taken: 5 hrs. 32 mts.

The Right of Children to Free and Compulsory Education Bill, 2009, as passed by Rajya Sabha

Further discussion on the motion for consideration of the Bill moved by Shri Kapil Sibal on the 31st July, 2009, continued.

The following members took part in the debate:-

- 1. Dr. (Kum.) Girija Vyas (resumed her speech)
- 2* Smt. P. Jaya Prada Nahata
- 3. Shri Mangani Lal Mandal
- 4** Smt. Jayshreeben Kanubhai Patel
- 5** Shri Bhartruhari Mahtab
- 6** Shri Bharat Ram Meghwal
- 7** Smt. Darshana Vikram Jardosh
- 8** Dr. (Prof.) Prasanna Kumar Patasani
- 9** Shri Radha Mohan Singh
- 10** Shri Hukamdeo Narayan Yadav
- 11** Shri Virender Kashyap
- 12. Dr. Bali Ram
- 13. Shri Kalyan Banerjee
- 14. Shri T.R. Baalu
- 15** Shri Ramashankar Rajbhar
- 16. Shri Sk. Saidul Haque
- 17. Shri Tathagata Satpathy
- 18. Shri Anandrao Vithoba Adsul
- 19. Shri S. Semmalai
- 20. Shri Naramalli Sivaprasad
- 21. Smt. Rama Devi
- 22. Shri Ijyaraj Singh
- 23** Shri Arjun Ram Meghwal
- 24. Dr. Mirza Mehboob Beg
- 25. Shri Asaduddin Owaisi
- 26** Shri Nishikant Dubey
- 27* Dr. Rajan Sushant
- 28. Shri M.I. Shanavas
- 29** Shri Sanjay Shamrao Dhotre
- 30** Shri Rakesh Singh
- 31** Smt. Jyoti Dhurve
- 32** Shri Badruddin Ajmal

^{*}They also laid some portions of their speeches on the Table.

^{**}Written speeches were laid on the Table.

33.	Shri Jagada Nand Singh
34**	Shri Francisco Sardinha
35.	Shri Prasanta Kumar Majumdar
36.	Shri E.T. Muhammed Basheer
37.	Shri Prem Das Rai
38**	Shri Bhakta Charan Das
39**	Shri P.K. Biju
40*	Shri S.K. Bwiswmuthiary
41**	Dr. Thokchom Meinya
42**	Shri M. Krishnaswamy
43**	Shri Vijay Bahadur Singh
44**	Shri Lalit Mohan Suklabaidya
45**	Shri Raja Ram Pal
46**	Shri Anurag Singh Thakur

Shri Kapil Sibal replied to the debate.

The motion for consideration of the Bill was adopted and the Clause-by-Clause consideration of the Bill was taken up.

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Clause 2 was adopted.
Clause 3 was adopted.
Clause 4 was adopted.
Clause 5 was adopted.
Clause 6 was adopted.
Clause 7 was adopted.
Clause 8 was adopted.
Clause 9 was adopted.
Clause 10 was adopted.
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Clause 11 was adopted. Clause 12 was adopted.

Clause 13 was adopted.

Clause 14 was adopted.

Clause 15 was adopted.

Clause 16 was adopted.

^{*}He also laid some portion of his speech on the Table.

^{**}Written speeches were laid on the Table.

Clauses 17 to 20 were adopted.

Clause 21 was adopted.

Clause 22 was adopted.

Clause 23 was adopted.

Clauses 24 and 25 were adopted.

Clause 26 was adopted.

Clauses 27 to 38 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill was passed.

*8.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th August, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 7.44 P.M. to 8.09 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, August 6, 2009/Sravana 15, 1931 (Saka)

No. 32

11.00 A.M.

1. Starred Questions

Starred Question No. 461 was orally answered. Replies to Starred Question Nos. 462 – 480 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4486 – 4666 were laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 11.30 A.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 11.38 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Civil Aviation for the year 2009-2010.
- (2) A copy of the Bharat Refractories Limited and the Steel Authority of India Limited Amalgamation Order, 2009 (Hindi and English versions) published in Notification No. S.O. 1847(E) in Gazette of India dated the 28th July, 2009 under sub-section (5) Section 396 of the Companies Act, 1956.
- (3) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Brahamputra Cracker and Polymer Limited, Guwahati, for the year 2007-2008.
- (ii) Annual Report of the Brahamputra Cracker and Polymer Limited, Guwahati, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2007-2008.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
 - (ii) Memorandum of Understanding between the Triveni Structurals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

4. Statements by Ministers

- (1) The Minister of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 45th Report of the Standing Committee on Agriculture on Action taken by the Government on the 40th Report of the Committee on Demands for Grants (2008-09), pertaining to the Ministry of Food Processing Industries.
- (2) The Minister of State (Independent Charge) of the Ministry of Corporate Affairs and Minister of State (Independent Charge) of the Ministry of Minority Affairs laid

a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 77th Report of the Standing Committee on Finance on Demands for Grants (2008-09), pertaining to the Ministry of Corporate Affairs.

*12.52 P.M.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri R. Sambasiva Rao regarding need to set up a Seed Production Farm of Chillies and Turmeric at the Lam Agricultural Research Farm of the Acharya Ranga Agricultural University, Guntur, Andhra Pradesh and provide necessary funds for the same.
- (2) Shri Jagdambika Pal regarding need to procure stocks of imported pulses lying at Kolkata Port.
- (3) Shri P.T. Thomas regarding need to take steps for the revival and growth of pineapple industry in Kerala.
- (4) Shri Ratan Singh regarding need to expedite award of work for construction of railway wagons to the lowest bidder i.e. M/s CIMMCO BIRLA LIMITED, Bharatpur, Rajasthan.
- (5) Shri K.C. Venugopal regarding need to review the Extra-Ordinary Gazette Notification dated 09.07.2009 detailing new Minimum Business conditions for LIC Agents.
- (6) Dr. M. Jagannath regarding need to make the Jogulamba Railway Halt in Alampoor, Andhra Pradesh as a full-fledged railway station.
- (7) Shri M.I. Shanavas regarding need to allow plying of vehicular traffic during night time on NH-212 between Kerala and Karnataka.

^{*}From 12.02 P.M. to 12.52 P.M., Members raised matters of urgent public importance.

- (8) Shri Sudarshan Bhagat regarding need to open a Kendriya Vidyalaya, Engineering College, Medical College and ITI in Lohardaga Parliamentary Constituency, Jharkhand.
- (9) Shri Radha Mohan Singh regarding need to develop Taregna near Patna, Bihar as a Centre for Research and Study in Astronomy.
- (10) Shri Anurag Singh Thakur regarding need to open Indian Institute of Information Technology and Indian Institute of Management in Himachal Pradesh.
- (11) Shri Virendra Kumar regarding need to enhance the financial grant provided to Beedi workers for construction of houses.
- (12) Shri Ramkishun regarding need to undertake repair works of National Highway between Saiyedraja and Zamania in Chandauli district, Uttar Pradesh.
- (13) Dr. Shafiqur Rahman Barq regarding need to allow Members of Lok Sabha who do not have Kendriya Vidyalayas in their Parliamentary Constituencies to recommend admission of children in Kendriya Vidyalayas outside their constituencies.
- (14) Shri Dinesh Chandra Yadav regarding need to release funds for construction of a building for Navodaya Vidyalaya in Khagaria district, Bihar.
- (15) Ms. J. Helen Davidson regarding need to include Sea Erosion under the definition of National Disaster/Natural Calamity for providing relief to the affected fishermen community living along coastal areas.
- (16) Shri Rudramadhab Ray regarding need to set up additional Anganwadi centres in Kandhamal district of Orissa.

12.56 P.M.

6. Government Bill – Passed

Time Taken: 1 hr. 5 mts.

The Metro Railways (Amendment) Bill, 2009.

The motion for consideration moved by Shri S. Jaipal Reddy was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. Jaipal Reddy.

The following members took part in the debate:-

- 1. Shri Lalu Prasad
- 2. Shri Jai Prakash Agarwal
- 3. Shri Rakesh Singh
- 4. Shri Sudip Bandyopadhyay
- 5. Shri Mulayam Singh Yadav
- 6. Shri Sharad Yadav
- 7. Shri Tathagata Satpathy
- 8. Shri T.R. Baalu
- 9. Shri Basudeb Acharia
- 10. Shri Deepender Singh Hooda
- 11. Shri Mahabal Mishra
- 12* Dr. Kirit Premiibhai Solanki
- 13* Dr. (Prof.) Prasanna Kumar Patasani

Shri S. Jaipal Reddy replied to the points raised by members.

The motion was adopted and the Bill was passed.

2.02 P.M.

7. Government Bill – Under Consideration

Time Allotted: 2 hrs. Time Taken: 10 mts. Balance: 1 hr. 50 mts.

The Rubber (Amendment) Bill, 2009.

The motion for consideration of the Bill was moved by Shri Prithviraj Chavan on behalf of Shri Anand Sharma.

His speech was not concluded.

The discussion on the Bill was deferred.

(Due to interruptions in the House, Lok Sabha adjourned at 2.10 P.M. and re-assembled at 3.02 P.M.)

^{*}Written speeches were laid on the Table.

3.02 P.M.

8. Discussion under Rule 193

Time Taken: 4 hrs. 06 mts.

Further discussion on rise in prices of essential commodities raised by Shri Basudeb Acharia on the 3rd August, 2009, was resumed.

Shri Basudeb Acharia concluded his speech.

The following members took part in the debate :-

- 1. Shri Syed Shahnawaz Hussain
- 2. Shri Kavuri Samba Siva Rao
- 3. Shri Shailendra Kumar
- 4. Shri Lalu Prasad
- 5* Shri Radha Mohan Singh
- 6. Shri Bhudeo Choudhary
- 7. Shri Sudip Bandyopadhyay
- 8. Shri Bhartruhari Mahtab
- 9* Shri Ganesh Singh
- 10. Shri Dara Singh Chauhan
- 11. Shri Anant Gangaram Geete
- 12. Shri S. Semmalai
- 13* Shri Arjun Ram Meghwal
- 14. Smt. Bijoya Chakravarty
- 15. Shri Konakalla Narayana Rao
- 16* Shri Mahabal Mishra
- 17* Shri Rakesh Singh
- 18. Dr. Rattan Singh Ajnala
- 19. Shri Prabodh Panda
- 20. Shri S.S. Ramasubbu
- 21. Shri Prasanta Kumar Majumdar
- 22. Shri Nripendra Nath Roy
- 23. Shri Bansagopal Chowdhury
- 24* Shri T.K.S. Elangovan
- 25. Shri Manohar Tirkey

The discussion was not concluded.

#6.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th August, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}Written speeches were laid on the Table.

[#]From 6.44 P.M. to 6.53 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 7, 2009/Sravana 16, 1931 (Saka)

No. 33

11.00 A.M.

1. Starred Questions

Starred Question No. 481–484 were orally answered. Replies to Starred Question Nos. 485–500 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4667–4896 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the National Rural Employment Guarantee Act, 2005:-
 - (i) S.O. 2999(E) published in Gazette of India dated the 31st December, 2008, making certain amendments in the Schedule II of the National Rural Employment Guarantee Act, 2005.
 - (ii) S.O. 513(E) published in Gazette of India dated the 19th February, 2009, making certain amendments in the Schedule II of the National Rural Employment Guarantee Act, 2005.
 - (iii) S.O. 1387(E) published in Gazette of India dated the 1st June, 2009, making certain amendments in the Notification No. S.O. 1(E) dated the 1st January, 2009.
 - (iv) S.O. 1824(E) published in Gazette of India dated the 24th July, 2009, making certain amendments in the Schedule I of the National Rural Employment Guarantee Act, 2005.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 33 of the National Rural Employment Guarantee Act, 2005:-
 - (i) The National Rural Employment Guarantee (Central Council)
 Amendment Rules, 2009 published in Notification No. G.S.R. 134(E) in
 Gazette of India dated the 27th February, 2009.
 - (ii) The National Rural Employment Guarantee (Central Council)
 Amendment Rules, 2009 published in Notification No. G.S.R. 309(E) in
 Gazette of India dated the 5th May, 2009.
- (3) A copy of the Notification No. G.S.R. 162(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 2009, nominating the members, mentioned therein, on the Council under clause (c) of sub-section (3) of Section 10 of the National Rural Employment Guarantee Act, 2005 issued under Section 10 of the said Act.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, New Delhi, for the year 2007-2008.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2007-2008.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2007-2008.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2007-2008.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tibetan Studies, Varanasi, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Tibetan Studies, Varanasi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Tibetan Studies, Varanasi, for the year 2007-2008.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Silchar, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Silchar, for the year 2007-2008.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries Corporation Limited and the Ministry of Textiles for the year 2009-2010.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India for the year 2008-2009.
- (18) A copy of the Notification No. G.S.R. 551(E) (Hindi and English versions) published in Gazette of India dated the 27th July, 2009, exempting from service tax, service provided or to be provided in relation to management, maintenance or repair of roads under sub-section (4) of Section 94 of the Finance Act, 1994, together with an explanatory memorandum.
- (19) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Industrial Development Bank of India , Mumbai, for the year 2007-2008.
 - (ii) Annual Report of the Industrial Development Bank of India, Mumbai, for the year 2007-2008, alongwith Audited Accounts .
- (20) A copy of the Prevention and Suppression of Terrorism (Implementation of Security Council Resolutions) Amendment Order, 2009 (Hindi and English versions) published in Notification No. S.O. 1661(E) dated 8th July, 2009 issued under Section 2 of the United Nations (Security Council) Act, 1947.
- (21) A copy of the Organic Agricultural Produce Grading and Marking Rules, 2009 (Hindi and English versions) published in Notification No. 534(E) in Gazette of India dated the 18th July, 2009 under sub-section (3) of Section 3 of the Agricultural Produce Grading and Marking Act, 1937
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy efficiency, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy efficiency, New Delhi, for the year 2007-2008.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (Hindi and English versions) published in the Notification No. L-7/165(180)/2008-CERC in Gazette of India dated the 2nd June, 2009 under Section 179 of the Electricity Act, 2003.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2007-2008.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Red Cross Society for the years 2004-2005 to 2007-2008 and Annual Reports and Audited Accounts of five other organisations, mentioned therein, for the year 2007-2008 within the stipulated period of nine months after the close of the respective accounting years.
- (28) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited for the year 2007-2008.
 - (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

4. Statements by Ministers

- (1) The Minister of State in the Ministry of Railways on behalf of the Minister of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 40th and 41st Reports of the Standing Committee on Railways on "Review of Plan Performance and 11th Five Year Plan Projections" and "Review of Special Railway Safety Fund", respectively, pertaining to the Ministry of Railways.
- (2) The Minister of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 198th Report of the Standing Committee on Industry on Action Taken Report on Professionalization of Boards of CPSEs, pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises.
- (3) The Minister of Human Resource Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 207th Report of the Standing Committee on Human Resource Development on Demands for Grants (2008-09) (Demand No.58), pertaining to the Department of Higher Education, Ministry of Human Resource Development

*12.05 P.M.

5. Government Bills – Introduced

- (i) The Workmen's Compensation (Amendment) Bill, 2009
- (ii) The Employees' State Insurance (Amendment) Bill, 2009
- (iii) The National Commission for Minority Educational Institutions (Amendment) Bill, 2009
- (iv)# The Land Ports Authority of India Bill, 2009

(Due to interruptions in the House, Lok Sabha adjourned at 12.24 P.M. and re-assembled at 2.00 P.M.)

^{*}From 12.10 P.M. to 12.24 P.M., Members raised matters of urgent public importance. # At 2.00 P.M.

2.01 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kavuri Samba Siva Rao regarding need to take adequate preventive measures to check the spread of H1N1 virus in Pune and other parts of the country.
- (2) Shri Hukmadeo Narayan Yadav regarding need to recover the Government money outstanding against the Industrial Units in the country.
- (3) Shri Ravindra Kumar Pandey regarding need to augment irrigation facilities and set up a Agricultural Research Centre in Giridih district of Jharkhand.
- (4) Shri Yogi Adityanath regarding need to set up a new unit of Fertilizers Corporation of India Limited in Gorakhpur, Uttar Pradesh.
- (5) Shri Mansukhbhai D. Vasava regarding need to construct Over Bridges at Gadkhol and Bhulao crossings on Ahmedabad-Mumbai National Highway in Bharuch, Gujarat.
- (6) Smt. Jayshreeben Kanubhai Patel regarding need to start flight services from Disa Airport in Banaskantha district, Gujarat.

2.03 P.M.

7. Discussion under Rule 193

Time Taken: 5 hrs. 13 mts.

Further discussion on rise in prices of essential commodities raised by Shri Basudeb Acharia on the 3rd August, 2009, was resumed.

The following members laid their written speeches on the Table:-

- 1. Shri Hansraj Gangaramji Ahir
- 2. Shri Ramashankar Rajbhar
- 3. Shri Ravindra Kumar Pandey
- 4. Shri Virendra Kumar
- 5. Shri Naranbhai Kachhadia

Shri Sharad Pawar replied to the debate.

The discussion was concluded.

3.10 P.M.

8. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Second Session of the Fifteenth Lok Sabha.

3.20 P.M.

9. National Song

The National Song was played.

3.21 P.M.

(Lok Sabha adjourned sine die at 3.21 P.M.)

P.D.T. ACHARY, Secretary-General.